		Central Regulations
Year I	No2	Short title or subject $29.10 - 1914$
1910	1	The Ajmer Courts(Amendment) Regulation, 1910
	2	The Burma Laws Act, Kachin Hill Tribes Regulation and Chin Hills Regulation Amendment Regulation, 1910
	3	The Aden Arms (Sea-traffic) Regulation, 1910
	4	The Sonthal Parganas Rrural Police Regulation 1910
	5	The British Baluchistan Bazars Regulation, 1910
	6	The Upper Burma Oil-fields Regulation, 1910
1911-	1	The North-west Frontier Gazette Regulation, 1911
	2	The Ajmere Talukdars Loan Regulation, 1911

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1911	3	The Hazare Forest Regulation, 1911	1
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	5	The Coorg District Fund (Amendment) Regulation, 1911	
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·	2	The British Baluchistan Laws Regulation 1913.		
	3	The Angul Laws Regulation, 1913		
	4	The Upper Burma Registration Amendment Regulation. 1913		
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	2	The Ajmere Repealing and Amending Regulation, 191		
	3	The Ajmer Alienation of Land Regulation. 1914		

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REGULATION NO. I OF 1910.

gulation further to amend the Ajmer Courts Regulation, 1877.

rd the assent of the Governor General on the 10th Febary 1910; and published in the Gazette of India on the th idem.]

TEREAS it is expedient further to amend the Jmer Courts Regulation, 1877; It is hereby I of 1877. ed as follows :----

This Regulation may be called the Ajmer its (Amendment) Regulation, 1910.

2. In sections 5, 11, 13, 14 (α), 29 and 30 of the or Courts Regulation, 1877, the words "with the lous sanction of the Governor General in ncil", and in section 11 of the same Regulation, words "with like sanction", shall be omitted.

(Price one anna.)

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REGULATION No. II of 1910.

A Regulation to amend the Burma Laws Act, 1898, the Kachin Hill-Tribes Regulation, 1895, and the Chin Hills Regulation, 1896.

Received the assent of the Governor General on the 4th June 1910; published in the Gazette of India on the 11th June; and in the Burma Gazette on the 9th July 1910.

HEREAS it is expedient to amend the Burma Laws Act, 1898, the Kachin Hill-Tribes Regulation, 1895, and the Chin Hills Regulation, 1896; It is hereby enacted as follows :---

1. (1) This Regulation may be called the Burma Short title Laws Act, Kachin Hill-Tribes Regulation and Chin and com-mencement. Hills Regulation Amendment Regulation, 1910; and

(2) It shall come into force at once.

2. In section 10, sub-section (1), of the Burma Amendment Laws Act, 1898, for the words "with the previous of section sanction" the words "subject to the control" shall tion (1), of Act XIII of be substituted.

3. In section 1, sub-section (3), of the Kachin Amendment Hill-Tribes Regulation, 1895, for the words "with of section 1, sub-secthe previous sanction " the words " subject to the con- tion (3), of trol" shall be substituted.

4. In section 3, sub-section (2), of the Kachin Amendment Hill-Tribes Regulation, 1895, for the words "with 3, sub-sec-the previous sanction" the words "subject to the tion (2), of control" shall be substituted.

5. In section 3, sub-section (2), of the Chin Hills Amendment 5. In section 3, sub-section (~), or the previous of section Regulation, 1896, for the words "with the previous 3, sub-sec-sanction" the words "subject to the control" shall tion (2), of Regulation • be substituted.

[Price one anna.]

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1898. Regulation I of 1895. Regulation l of 1895. V of 1896.

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I of 1895.

V of 1896.

REGULATION No. III of 1910.

[Received the assent of the Governor General on the 14th June 1910; published in the Gazette of India on the 25th idem; and in the Bombay Government Gazette on the 30th idem.]

A Regulation to amend the law relating to restrictions on the sea-traffic in arms, ammunition, military stores and explosives between Aden and places in the Gulf of Aden.

WHEREAS it is expedient to amend the law relating to restrictions on the sea-traffic in arms, ammunition, military stores and explosives between Aden and places in the Gulf of Aden; It is hereby enacted as follows :---

1. This Regulation may be called the Aden Arms Short title. (Sea-traffic) Regulation, 1910.

2. In this Regulation, unless there is anything Definitions. repugnant in the subject or context,---

(a) "Resident" means the Political Resident at Aden; and

·f 1878.

(b) all words and expressions defined in the Indian Arms Act, 1878, or the Indian Explosives Act, 1884, and used in this Regulation shall be deemed to have the meanings respectively assigned to them by those Acts.

^{gec} No vessel shall depart or proceed from Aden Vessels not to for voyage to any place in the Gulf of Aden leave Aden ritic hout obtaining a port-clearance from such officer as clearance. Resident may appoint in this behalf.

Subject to the control of the Governor of Power to re-Covay in Council, the Resident may from time quire producbe me prepare and publish a list of selected ports in tion of planare

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the

[Price two annas and three pies.]

Aden Arms (Sea-traffic).

[REG. III

vessels arriving # Aden from selected ports.

the Gulf of Aden and declare that the master of any vessel arriving in Aden from any such selected port must produce a port-clearance, granted by the proper authority at such port, authorizing the vessel to depart

or proceed from such port direct to Aden.

5. Subject to the control of the Governor of Bombay in Council, the Resident may from time to time, by published order, declare that any port included in a list published under section 4 shall be deemed to be a "prescribed port", for the purposes of this Regulation, in respect of any specified portion of the cost-line of the Gulf of Aden.

6. (1) When any port has been declared under section 5 to be a prescribed port in respect of any portion of the coast-line of the Gulf of Aden, the Resident may, subject to the control of the Governor of Bombay in Council, prohibit the grant of port-clearance at Aden for voyages to any port on such portion of the coast-line other than a prescribed port.

(2) When port-clearance is granted for a voyage to a prescribed port, it shall only authorise the vessel to depart or proceed from Aden direct to such port.

7. If any vessel—

- (a) departs or proceeds from Aden on a voyage to any place in the Gulf of Aden without obtaining a port-clearance as required by section 3, or,
- (b) in the case of a voyage to a prescribed port, after leaving Aden and before arriving at the prescribed port, touches at any other place otherwise than by reason of the perils of the sea or other unavoidable dent,

the master and the owner shall, on conviction a Magistrate, be punishable with fine which may tend to one thousand rupees, or with imprisonme for a term which may extend to six months, or w both.

Penalties for **8**. If any vessel has, within a period of one unlawfully immediately before the institution of a prosecu sarrying terms

unae

Power to declare any of such ports to be "prescribed ports".

Power to prohibit grant of port-clearance at Aden for voyages to other than prescribed ports.

Penalties for leaving Aden without portclearance or touching at place on way to prescribed port.

Aden Arms (Sea-traffic). 1910.]

• under this section in respect of the vessel, carried ammunition, arms, ammunition, military stores or explosives bet- military ween any places in the Gulf of Aden without, or in explosives. contravention of the terms of, -

- (a) a license granted at Aden by such officer Resident may appoint in this as the behalf, or
- elsewhere by a public (b) a granted pass official whose designation is included in a list to be prepared and published from time to time by the Resident subject to the control of the Governor of Bombay in Council,

the master and the owner shall, on conviction before a Magistrate, be punishable with fine which may extend to five thousand rupees, or with imprisonment for a term which may extend to three years, or with both.

9. If any vessel arrives in Aden from any port Penalties for mentioned in a list published under section 4,---

- •(a) without having a port-clearance granted by out portthe proper authority at such port, or
 - (b) having touched after leaving any such port place on way from preand before arriving in Aden, at any other scribed port. place otherwise than by reason of the perils of the sea or other unavoidable accident,

the master and the owner shall, on conviction before a Magistrate, be punishable with fine which may extend to one thousand rupees, or with imprisonment for a term which may extend to six months, or with

O. (1) Where the owner or master of a vessel is Detention, ged with any offence punishable under section 7, and confiscaion 8 or section 9, the Resident may, by order in tion. riting, direct such vessel to be detained, and where chowner or master is sentenced to pay a fine for y such offence, and the fine is not paid at the time In the manner prescribed by the order of payment, Court may, in addition to any other means prebed by law for enforcing payment, direct that the

arriving in Aden withclearance or touching at

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of any ed port proper) depart

REG. III

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1910.] Aden Arms (Sea-traffic).

- (c) provide for the renewal of any such license, and its cancellation or suspension in the
 - case of any breach of the terms and conditions on and subject to which it is granted;
- (d) provide for ascertaining the quantity and description of any arms on board any native vessel;
- (e) provide for the marking for the purpose of identification, and the registering, of any arms covered by any such license;
- (f) require the person holding or acting under any
- such license to produce the same, and to produce or account for the arms covered by the same when called upon by an officer of Government so to do ; and
- (g) provide for the deposit and custody on shore of any arms covered by any such license, while the vessel is in port.

(3) In making any rule under this section, the Resident may direct that a breach of it shall be punishable with imprisonment for a term which may extend to one month, or with fine which may extend to three hundred rupees, or with both.

(4) All rules under this section shall be published locally in such manner as the Resident, subject to the control of the Governor of Bombay in Council, may direct.

Explanation -- For the purposes of this section, ve vessel " means a vessel fulfilling one of the ollowing conditions, namely :--

-) it must present the outward appearance of native build or rig; or
- (b) it must be manned by a crew of whom the master and the majority of the seamen belong by origin to a country having a sea-coast on the Indian Ocean, the Red Sea or the Persian Gulf.

13. Subject to the control of the Governor of Exemption.

Bombay 5

Aden Arms (Sea-traffic). [REG. III, 1910.]

Bombay in Council, the Resident may declare that all or any of the provisions of this Regulation shall not apply in the case of any vessel or class of vessels, and may from time to time alter or vary any such declaration.

Repeal.

14. The Aden Sea-traffic in Arms Regulation, III of 1903 1902, is hereby repealed.

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REGULATION NO. IV OF 1910.

A Regulation to provide for the organization and maintenance of the Rural Police in the Sonthal Parganas.

Received the assent of the Governor General on the 20th June 1910; published in the Gazette of India on the 25th idem; and in the Calcutta Gazette on the 29th idem.]

WHEREAS it is expedient to provide for the organization and maintenance of the rural police in the Sonthal Parganas; It is hereby enacted as tollows:-

1. (1) This Regulation may be called the Sonthal Short title and extent. Parganas Rural Police Regulation, 1910; and

(2) It extends to the whole of the Sonthal Parganas, as described in the Schedule to the Sonthal Parganas Act, 1857, and in the Notification of the Governor General in Council, No. 478, dated the 12th March 1872, published at page 240 of Part I of the Gazette of India of the 16th *idem*.

2. The Local Government may, by notification in Power to the Calcutta Gazette, withdraw this Regulation, or vary local any part thereof, from any portion of the Sonthal Regulation. Parganas, and may extend this Regulation, or any part thereof, to any portion of the Sonthal Parganas com which the same has been so withdrawn.

3. In this Regulation, unless there is anything Definitions. Pugnant in the subject or context, -

(a) "Deputy Commissioner" means the Commissioner of the Sonthal Parganas, and includes any officer appointed by the Local Government to perform the functions of the Deputy Commissioner under this Regulation :

(b) "under-tenure"

3

Sonthal Parganas Rural Police. [REG. 1]

(b) "under-tenure" includes also the tenure known as mukarari, shikmi and khor-g posh: and

(c) "zamindar" means the person whose name i registered in the general register of estate paying revenue directly to the Governmen as the proprietor of an estate so payin revenue, or the person whose name registered in the general register of revenue free lands as the proprietor of a revenue-fr tenure, and includes also the ghatwals of Tapah Sarath Deoghur, whose tenures ar subject to the provisions of the Benga Ghatwali Lands Regulation, 1814.

4. The Deputy Commissioner may, from time to time, by order in writing,-

(a) declare any local area of group of houses
 be a village for the purposes of this Regulation;

(b) form any of such villages into circles; and

(c) appoint a sardar for each circle :

Provided that, in the Damin-i-Koh and in the ghatwalis subject to the provisions of the Beng, Ghatwali Lands Regulation, 1814, the circles sha be so formed as to admit of the duties of sarda being performed by parganaits, sardars or ghatwals as the case may be, according to existing arrange ments.

5. (1) The person or persons responsible for performing the duties of sardar in any circle may appoint a deputy sardar for any period :

Provided that the appointment of any deputy sardar, and the period for which he is appointed shall be subject to the approval of the Deputy Commissioner.

(2) A deputy sardar may perform any of the duties of the sardar who appointed him, but shall have no claim on the villagers for remuneration un

Formation of villages and circles, and appointment of sardars.

> Deputy sar Jars.

less he has a customary right to receive remuneration from them or unless the Deputy Commissioner directs that he be paid by them and not by the sardar who appointed him.

The Deputy Commissioner shall determine the Number of 6 number of chaukidars to be employed in each village : for each

Provided that, without the previous sanction of village. the Commissioner, there shall not be more than one chankidar for every sixty houses.

7. The amount required for the salaries and equipment of the sardars, deputy sardars and chaukidars employed under this Regulation shall be deter- deputy sardars and mined by the Deputy Commissioner:

Provided as follows :---

- (a) the salary of a sardar shall not be less than eight rupees, nor more than twelve rupees, per mensem ;
- (b) the salary of a deputy sardar shall not be less than six rupees, nor more than eight rupees, per mensem;
- (c) the salary of a chaukidar shall not be less than two rupees, nor more than six rupees, per mensem;
- (d) in determining the salaries of the sardars, deputy sardars and chaukidars employed as aforesaid, the Deputy Commissioner shall take into consideration the value of any chakran lands which may be held by them, or be provided for them by the zamindars, under-tenure-holders or villagers, and any customary payments made to them by the villagers in money, in produce or in kind.

8. (1) Where a zamindar or under-tenure-holder Payments by holds subject to the condition, expressed or implied, or underof supporting the police within his zamindari or tenureunder-tenure, he shall be liable to pay the amount determined by the Deputy Commissioner under section 7:

zamindare holders.

chaukidars

Salaries and equipment of sardars, chaukidars.

1910.]

Provided

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Sonthal Parganas Rural Police. [REG. IV]

Provided that the Deputy Commissioner may, with the previous sanction of the Commissioner, in any case, after recording his reasons in writing, abstain from enforcing the said liability, or enforce the same only in part.

(2) The amount due under sub-section (1) from any zamindar or under-tenure-holder shall be paid in instalments to be fixed by the Deputy Commissioner; and, if any instalment is not paid on the due date, the Deputy Commissioner shall recover the same by the process prescribed for the recovery of arrears of Government revenue.

9. (1) In cases other than those referred to in section 8, and in cases in which the liability under that section is not enforced or is only partially enforced, the amount required for the salaries and equipment of the sardars or deputy sardars and chaukidars employed under this Regulation, together with a sum, not exceeding two annas in the rupee of that amount, to provide for payment of the costs of collection (including the remuneration of the person making the collection) and the keeping of accounts and for losses from the non-realization of sums from defaulters, shall be assessed on each village.

(2) Every owner or occupier of a house or land in any village, and every zamindar or under-tenureholder who has a kachahri for the collection of rent within the village, shall be liable to the said assessment.

10. (1) The total amount payable by each village shall be fixed by the Deputy Commissioner; and thereupon the headman or headmen of the village, or, in areas in which there are no headmen, such persons as the Deputy Commissioner may appoint in this behalf, shall prepare a list showing—

(a) the amount payable by each person liable to assessment in the village, and

(b) such customary payments referred to in proviso (d) to section 7 as have not been discontinued

Villageassessments.

List of payments.

Sonthal Parganas Rural Police. 1910.]

continued by order of the Deputy Commissioner.

(2) If, within three months after the Deputy Commissioner has fixed the amount payable by any village, the said list has not been prepared, the Deputy Commissioner may adopt either or both of the following courses, namely,---

- (i) he may impose a daily fine of one rupee on the person whose duty it is to prepare the list, to be paid until the list is prepared;
- (ii) he may cause the list to be prepared by such other means as he thinks fit.

(3) Every list prepared under this section shall, with the sanction of the Deputy Commissioner, be published at some conspicuous place within the village to which it relates, and shall remain in force until altered with the sanction of the Deputy Commissioner.

11. The amount at which each person is assessed Nature and under section 10, clause (a), shall be fixed according assessment. to the circumstances and the property to be protected of that person :

Provided as follows:---

- (a) the amount to be assessed on any one person shall not exceed one rupce per mensem in the case of a zamindar, under-tenure-holder or trader, or eight annas per mensem in the case of an ordinary raiyat; and
- (b) every person who is, in the opinion of the Deputy Commissioner, too poor to pay half an anna per mensem shall be exempted frcm assessment.

12. (1) The Deputy Commissioner may, from time Alteration of to time, alter the amount assessed on any village.

villageassessment. tion of

(2) Before the month of October in the year and preparaimmediately preceding that in which any alteration $\frac{tion of}{revised list}$ made under sub-section (1) is to take effect, the of monthly Deputy Commissioner shall give notice of the altera- payments.

tion

Sonthal Parganas Rural Police. [REG. IN

Revision or confirmation of assessment.

Assessment and customary payments realizable in instalments.

Collection of assessment and customary payments.

Payment of dues by persons whose duty it is to make collections.

List of defaulters and application for distraint. tion to the person or persons whose duty it is to prepare the list prescribed by section 10; and thereupon a revised list of the sums payable by each person shall be prepared in the manner prescribed by that section.

13. Any person who is dissatisfied with the amount at which he has been assessed may apply to the Deputy Commissioner, either orally or in writing, for a revision of the assessment; and the Deputy Commissioner may amend, remit or confirm the assessment.

14. Every amount assessed under this Regulation, and all customary payments referred to in section 10, clause (b), shall be realizable by such instalments and on such dates as may be fixed by the Deputy Commissioner.

15. (1) The headman or other person whose duty it is to prepare the list prescribed by section 10 shall collect the amount payable under section 14 by each of the persons named in the list, and shall grant receipts for the same.

(2) In any village in which two or more persons are charged with the duty of preparing the list prescribed by section 10, those persons, or, if they fail to make the appointment, the Deputy Commissioner, shall appoint one of their number to receive the collections from the others and keep the accounts of the collections.

16. The person whose duty it is to make the collections referred to in section 15 shall pay, through such officers and on such dates as the Deputy Commissioner may direct, the dues to meet which the making of such collections is authorized.

17. As soon as may be after any payment has become due under section 14, the person whose duty it is to collect such payments shall prepare a list of the persons who have failed to pay the amounts due from them, and shall apply to the Deputy Commissioner for the attachment and sale of any moveable property belonging to the defaulters, at the same time publishing a copy of the list at some

conspicuous

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arganas Rural Police. REG. IV

persons whose duty it is to prebed by section 10; and thereupon sums payable by each person shall nanner prescribed by that section. who is dissatisfied with the amount n assessed may apply to the Deputy r orally or in whiting, for a revision ; and the Deputy Commissioner or confirm the assessment.

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may be after any payment has section 14, the person whose duty uch payments shall prepare a list of have failed to pay the amounts and shall apply to the Deputy Comttachment and sale of any movelonging to the defaulters, at the shing a copy of the list at some conspicuous

Sonthal Parganas Rural Police. 1910.7

conspicuous place within the village to which it relates.

18. Where any person whose name has been Decision of included in a list of defaulters prepared under section 17 desires to dispute his liability to pay the faulters. amount mentioned therein, or any part thereof, he may, within fifteen days of the publication of the copy of the list within the village, apply to the neputy Commissioner, either orally or in writing, stating the grounds of his objection ; and the Deputy Commissioner shall examine his objection and pass such order thereon as he may think fit.

19. (1). Whenever the Deputy Commissioner im- Distress. poses' a fine under section 10, sub-section (2), he may issue a warrant in the form set forth in the Schedule.

(2) If any person whose duty it is to make the collections referred to in section 15, fails to pay any dues as directed under section 16, the Deputy Com. missioner, if he is satisfied that such failure was due to the default of such person, may issue a warrant in the said form.

(3) Whenever the Deputy Commissioner receives a list of defaulters prepared under section 17, he shall, subject to any orders passed under section 18, issue a warrant in the said form.

(4). Every warrant issued under this section shall be signed by the Deputy Commissioner and shall authorize the person therein named in that behalf to recover, by distraint and sale of a sufficient portion of the moveable property of each of the defaulters, other than plough cattle and tools and implements of trade or agriculture, the amount due from him, together with a sum equal to a proportionate share of the costs of distraint and sale.

20. (1) The person so authorized shall seize and Seizure of eep in his own custody such portion of the moveable property and roperty of the defaulters as he may think sufficient, of sale. nd shall make an inventory of all moveable property seized, and shall, at the same time, make proclama-

proclamation

tion 9

warrants.

Sonthal Parganas Rural Police. [REG

Sale of property and application of proceeds. No distraint after one year. Delegation of Deputy Commissioner's powers. District Chaukidari Reward Fund. Power to make rules.

tion, by beat of drum, of the time and place whe

(2) The time of sale fixed under sub-section shall be not less than five, nor more than ten, da from the date of the proclamation thereof.

21. Where a defaulter does not, within the tin so proclaimed, pay the amount due from him, togeth with his share of the costs of the distraint, the mov able property distrained or a sufficient portion there shall be sold by public auction at the time and pla so proclaimed, and the proceeds shall be applied discharge of the said amount and costs, the surp (if any) being returned to the owner of the distrain property.

22. No amount payable under this Regulators shall be recovered by distraint and sale under a foregoing provisions after the expiration of one ye from the date on which the same became due.

23. The Deputy Commissioner may, from time time, by order in writing, with the previous sanch of the Commissioner, delegate all or any of his powe under this Regulation to any Magistrate subordine to him, or to the Superintendent of Police, and m in like manner withdraw any order so made.

24. All fines levied from sardars and chaukid under this Regulation shall be credited to a fund, be called the District Chaukidari Reward Fund, control over which shall rest with the Deputy C missioner.

25. (1) The Local Government may make rule carry out the purposes and objects of this Regula

(2) In particular, and without prejudice to generality of the foregoing power, such rules may

- (a) regulate the appointment of sardars, dep sardars and chaukidars, and their pun ment, whether by dismissal, suspension fine;
- (b) determine the duties to be perform^e sardars, deputy sardars and chaukidas

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ganas Rural Police. [REG. IN 1910.]

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sale fixed under sub-section () five, nor more than ten, day roclamation thereof.

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overnment may make rule nd objects of this Regulator

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luties to be perform^e 7 sardars and chaukida₃

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Sonthal Parganas Rural Police.

- (c) determine and regulate the method and times for paying sardars, deputy sardars and chaukidars their salaries;
- (d) provide for the equipment of sardars, deputy sardars and chaukidars;
- (e) regulate the mode of assessing and collecting the amounts payable under this Regulation; and
- (f) regulate the payment of rewards out of the District Chaukidari Reward Fund.

26. The Sonthal Parganas Rural Police Regula- Repeal. tion, 1990, is hereby repealed.

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Sonthal Parganas Rural Police [REG. IV, 1910.]

THE SCHEDULE.

(See section 19.)

FORM OF DISTRESS-WARRANT.

WHEREAS the several persons named in the following list have made default in payment of the sums in the said list set opposite to their respective names :

You are hereby authorized and required to recover, by dis-You are hereby authorized and required to recover, by dis-tress and sale of a sufficient portion of the moveable property of the said defaulters, the said several sums set opposite to their the said defaulters, the said several sums by way of respective names, together with the additional sums by way of costs mentioned in the said list :---

Name and description.	Amount.	When due.	Costs.	TOTAL,	
1	2	3	4	5	
	-			a	
				•	
				J	
•			- o		
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List of Defaulters.

Deputy Commissioner.

The 12 CALCUTIA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET. as Rural Pplice [REG. IV, 1910.]

HE SCHEDULE.

(See section 19.)

M OF DISTRESS WARRANT.

reral persons named in the following list payment of the sums in the said list set ective names:

thorized and required to recover, by disficient portion of the moveable property of a said several sums set opposite to their ether with the additional sums by way of the said list :---

List of Defaulters.

List of	Defaulters		-0	-
Amount.	When due.	Costs.	TOTAL.	
. 2	3	4	Б	
	-			
				»
				Ī
. •				
		Deputy	Commissio	ner.

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THE BRITISH BALUCHISTAN BAZARS REGULATION, 1910 (V of 1910).

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REGULATION No. V OF 1910.'

A Regulation to make better provision for the administration of certain Bazars in British Baluchistan.

[Received the assent of the Governor General on the 21st September 1910; and published in the Gazette of India on the 1st October 1910.]

W HEREAS it is expedient to make better provision for the administration of certain bazars in British Baluchistan; It is hereby enacted as follows:---

CHAPTER I.

PREI IMINARY.

1. (1) This Regulation may be called the British Title, extent Baluchistan Bazars Regulation, 1910.

(2) It extends to the whole of British Baluchistan; and

(3) It shall come into force at once, but it shall not be operative except in such local areas as may be declared to be bazars under this Regulation.

2. In this Regulation, unless there is anything _{Definitions}. repugnant in the subject or context,—

- (i) "bazar" means any local area declared by or under this Regulation to be a bazar :
 (ii) "Chief Commissioner" means the Chief
- (ii) "Chief Commissioner" means the Chief Commissioner of British Baluchistan :
- (iii) "Commissioner" means the Revenue Commissioner in British Baluchistan:
- (iv) "Deputy Commissioner" means the Deputy Commissioner for the time being exercising jurisdiction within a bazar, and

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Bazars (British Baluchistan). (Chapter I.—Preliminary.)

and, in the absence of the Deputy Commissioner, such officer as may be appointed, by name or by virtue of his office by the Chicf Commissioner to discharge the duties of the Deputy Commissioner under this Regulation :

- (v) "inhabitant" includes any person ordinarily residing or carrying on business or owning or occupying immoveable property in a bazar:
 (vi) "notification" means a notification pub
- (vi) notification " means a notification published by anthority of the Chief" Commissioner in the Gazette of India :
 (vii) " notified " means published as aforesaid"
- (viii) "owner" includes the person for the timbeing receiving the rent of any land building, whether on his own account as agent or trustee for any person society or for any religious or charitapurpose, or who would so receive t same if the land or building were let "a tenant:
- (ix) "prescribed" means prescribed by rul made by the Chief Commissioner und this Regulation : and
 (x) "street" includes any way, road, lan
 - street "includes any way, road, lan square, court, alley, passage or ope space, whether a thoroughfare or no over which the public have a right c way, and also the roadway and footwa over any public bridge or causeway.

Constitution of bazar.

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3. (1) The Chief Commissioner may, by notification, declare any town or village or group of towns or villages, together with or exclusive of an any such town or village or group of towns or villages, to be a bazar, and may in such notification direct that any bazar so declared shall be exempt from the operation of any section of this Regulation :

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Provided that no military cantonment or part of a miltary cantonment shall, without the consent of the Governor General in Council, be comprised in any such notification:

Provided also that no town or village or group of towns or villages shall be comprised in any such notification if it contains more than ten thousand inhabitants according to the returns of the most recent official census or is a purely agricultural village.

(2) The Chief Commissioner may at any time cancel or modify any notification under sub-section (1).

(3) When by reason of any order of cancellation under the last foregoing sub-section any area ceases to be a bazar under this Regulation, the unexpended proceeds of any taxes levicd therein shall be applied for the benefit of the inhabitants of the said area as the Chief Commissioner may think fit.

CHAPTER II.

OFFICERS AND SERVANTS.

4. Subject to the other provisions of this Regula- Employment tion and to the general control of the Commissioner of officers and and of the Chief Commissioner, the appointment of such officers and servants as may be necessary or proper for the efficient execution of the provisions of this Regulation shall rest with the Deputy Commissioner.

5. (1) In the case of an officer or servant ap-Pensions and pointed under the preceding section or employed other allowbefore the commencement of this Regulation who is cials not not a Government official, the Deputy Commissioner being Governmay_____*

(b) if

(a) grant him leave-allowances;

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- (b) if his monthly pay does not exceed ten rupees, grant him a gratuity on resignation or retirement;
- (c) with the sanction of the Commissioner, grant him a gratuity or subscribe on his behalf for pension or gratuity under the rules contained in any general or special orders of the Governor General in Council for the time being in force, or purchase for him from the Government or otherwise an annuity on his retirement:

Provided that no pension, gratuity, leave-allowance or annuity shall exceed the sum to which, under any general or special orders of the Governor General in Council for the time being in force, the officer for servant would be entitled if the service had been service under the Government.

Pensions and other allowances of Government ma servants.

(2) In the case of an officer or servant being ba Government official, the Deputy Commission br may,-

- (a) if his services are wholly lent to the Deput Commissioner for employment in a bazar meet any charges prescribed or authorize by any general or special orders of th Governor General in Council, for th time being in force, regarding contributions towards pension or gratuity and leave-allowances; and
- (b) if he devotes only a part of his time to the performance of duties connected with a bazar, meet any such charges as aforesaid in such proportion as may be determined by the Commissioner.

(3) Nothing in this or in any other section of this Regulation contained shall be deemed to prohibithe establishment of a Provident Fund by the officer or servants paid from a Bazar Fund under thi. Regulation,

ritish Baluchistan). [REG. 7 Officers and Servants.)

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n of the Commissioner, grant ty or subscribe on his behalf or gratuity under the rules ony general or special orders for General in Council for t force, or purchase for Government or otherwise his retirement :

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Bazars (British Baluchistan).

(Chapter II.—Officers and Servants. Chapter III. —Taxation.)

Regulation, not being Government officials, or to debar the Deputy Commissioner, if otherwise expressly authorised by the Chief Commissioner in this behalf, from contributing from the Bazar Fund towards such Provident Fund at such rates and under such conditions as the Deputy Commissioner may, by rules to be confirmed by the Chief Commissioner, fix and apportion for such purpose.

CONTRACTS.

6. (1) The Deputy Commissioner may enter into Authority to any contract for work to be performed for the benefit mode of executing of a bazar.

(2) Every such contract whereof the value or contracts. amount exceeds fifty rupees shall be in writing.

(3) Every such contract shall be signed by the Deputy Commissioner.

(4) If a contract to which this section applies is *executed otherwise than in conformity therewith, it shall not be binding on the Deputy Commissioner.

DELEGATION OF AUTHORITY.

7. The Deputy Commissioner may, by general or Delegation special order, delegate to any officer not below the of authority. rank and status of a Tahsildar all or any of his powers under Chapters V and VI:

Provided that from any order passed by an officer so empowered under these Chapters, an appeal shall lie to the Deputy Commissioner.

CHAPTER III.

TAXATION.

8. (1) Subject to any general rules or special Taxes with orders which the Governor General in Council may posed make

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Bazars (British Baluchistan). (Chapter III.—Taxation.)

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make in this behalf, the Chief Commissioner may from time to time, for the purposes of this Regula. tion and in the manner by this Regulation directed impose in any bazar any of the following taxes :

- (a) a tax on buildings and lands not exceeding
 - seven-and-a-half per centum on th_{0}

(b) a tax on persons practising any profession or art or carrying on any trade or calling in the bazar, not exceeding two-and-a half per centum on the annual income derived from such practice, trade or calling;

- (c) a tax not exceeding four rupees a quarter on every vehicle, animal used for riding, driving, draught or burden, or dog kept
- within the bazar; (d) a toll not exceeding one anna on every vehicle

and every animal used as aforesaid entering the bazar;

(e) an octroi on animals for slaughter, or goods, or both, brought within the bazar for consumption or use therein;

and, with the previous sanction of the Governor General in Council, any other tax :

Provided that any person may compound for exemption from all tolls leviable in respect of any animal or vehicle under clause (d) of this sub-section by paying the tax which would have been leviable in respect thereof under clause (c) if the same had been kept within the bazar:

Provided also that goods, which are the property of Government at the time of import, shall pass free of any octroi imposed under clause (e) if accompanied by an invoice, with an endorsement signed by the proper Government officer certifying that they ar the property of the Government.

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zars (British Baluchistan). REG. Chapter III.—Taxation.)

behalf, the Chief Commissioner may ime, for the purposes of this Regula manner by this Regulation directed bazar any of the following taxes :

n buildings and lands not exceeding 1-and-a-half per dentum on th al value;

v persons practising any profession or carrying on any trade or calling > bazar, not exceeding two-and-a per centum on the annual income 1 from such practice, trade or

exceeding four rupees a quarter of vehicle, animal used for riding , draught or burden, or dog kep. the bazar;

ceeding one anna on every vehicle ry animal used as aforesaid the bazar;

animals for slaughtdr, or goods, brought within the bazar for ion or use therein;

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y person may compound for ills leviable in respect of any r clause (d) of this sub-section h would have been ldviable in ause (c) if the same had been

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"Bazars (British Baluchistan). 1910.] (Chapter III.—Taxation.)

(2) In this section "annual value" means the gross annual rent for which buildings or lands liable to taxation may reasonably be expected to let.

9. When the Deputy Commissioner has, with Scavenging. regard to any buildings or lands, in exercise of the powers conferred by this Regulation, provided for the performance by officers or servants of the bazar appointed under this Regulation of the duties usually performed by sweepers, he may, with the previous sanction of the Chief Commissioner and in the manner by this Regulation directed, impose upon those buildings and lands, in addition to any other tax imposed upon them under this Regulation, a tax, to be called the scavenging-tax, at such rate or of such amount as he thinks fit :

Provided that in fixing the rate or amount of such tax regard shall be had to the principle that the total net proceeds of the tax should not exceed the cost of the performance of the said duties.

10. Besides the taxes mentioned in the foregoing Water tax. sections, the Deputy Commissioner, with the previous sanction of the Chief Commissioner, may, for the purpose of constructing or maintaining works for the supply of water to a bazar or paying the principal or interest of any loan raised for the construction of such works, impose, in the manner by this Regulation directed, a tax, to be called the water-tax, upon buildings or lands in a bazar which are so situated that their occupiers can benefit by works :

provided that, in fixing the rate of such tax, rd shall be had to the principle that the total Proceeds of the tax, with the estimated income from payments for water supplied from the works

under special contracts, should not exceed the amount required for the said purpose.

11. (1) No tax shall come into force until one Notification month after it has been notified.

of and power to abolish and (2) The reduce taxes.

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(2) The Chief Commissioner may, by notification abolish or reduce in amount any tax imposed under the foregoing sections.

12. (1) The Deputy Commissioner may, by ord exempt in whole or in part from the payment any such tax any person who by reason of pove may in his opinion be unable to pay the same.

(2) The Governor General in Council may, order, exempt in whole or in part from the payme of any such tax any person or class of persons or an property or description of property.

13. No tax imposed under this Regulation sha be invalid merely for defect of form; and it shall enough, in the case of any such tax on property any assessment of value for the purpose of any suc tax, if the property taxed or assessed is so describe as to be generally known; and it shall not be neces sary to name the owner or occupier thereof.

14. Any tax imposed under the foregoing sec tions and payable periodically shall be payable such dates and in such instalments (if any) as t Deputy Commissioner may, from time to time prescribe.

Receipts to be **15.** For all sums paid on account of any tax und this Regulation a receipt, stating the amount as the tax on account of which it is paid, shall be give on his application, to the person making the part ment.

16. (1) An appeal against the assessment or lev Appeals against taxaof any tax under this Regulation shall lie to the Commissioner.

> (2) Subject to revision by the Chief Commis sioner, the order of the appellate authority shall be final.

> **17.** (1) No appeal shall lie in respect of a tax o^{n} any building or land in a bazar unless it is preferred within one month after the publication of the notice of assessment to be prescribed under section

Power to exempt from taxation.

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1910.] _ Bazars (British Baluchistan). (Chapter III.—Taxation.)

88, and no appeal shall lie in respect of any other tax levied under this Regulation unless it is preferred within one month from the time when the demand for the tax is made:

Provided that an appeal may be admitted after the expiration of the period prescribed therefor by this section if the appellant satisfies the appellate authority that he had sufficient cause for not presenting it sooner.

(2) No appeal shall be entertained unless the amount of the tax levied under this Regulation to which it relates is deposited with the Deputy Commissioner before the appeal is preferred.

18. No objection shall be taken to any valuation Taxation not or assessment made under this Regulation, nor shall to be questhe liability of any person to be assessed or taxed under Regube questioned, in any other manner or by any other lation, authority than in this Regulation provided.

19. Every person bringing or receiving within Power to exa bazar any article on which octroi is payable shall, liaible to when required by an officer authorized by the Deputy octroi Commissioner in that behalf and so far as may be necessary for ascertaining the amount of tax chargeable,-

- (a) permit that officer to inspect, examine, weigh or otherwise deal with the article; and
- (b) communicate to that officer any information and exhibit to him any bill, invoice or document of a like nature that he may possess relating to the article.

20. If after the imposition of an octroi-tax any Power to person bringing or receiving a conveyance or package search where within a bazar refuses, on the demand of an officer able. authorised by the Deputy Commissioner in this behalf, to permit such officer to inspect the contents of

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Bazars (British Baluchistan). [REG., (Chapter III.—Taxation.)

of the conveyance or package for the purpose of as certaining whether it contains any articles in respect of which octroi is payable, such officer may cause the conveyance or package to be taken without unnecess sary delay before a Magistrate, who shall cause the inspection to be made in his presence.

21. Every officer demanding octroi by authorit of the Deputy Commissioner shall tender to even person introducing or receiving any article on whic the tax is claimed, a bill specifying the article tax able, the amount claimed and the rate at which the tax is calculated.

Recovery of octroi.

Presentation

of bill for

octroi.

Taxes leviable under the orders of the Chief Commissioner or the Governor General in Council, to be deemed to be taxes under this Regulatio..

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22. (1) In case of non-payment of octroi of demand, the officer empowered to collect the same may seize any article on which it is chargeable, o^{r} any part thereof of sufficient value to satisfy th'r demand.

(2) The Deputy Commissioner may, after the lapse of five days from the seizure and the issue of a proclamation fixing the time and date of sale, cause the property so seized, or so much thereof as is necessary, to be sold by auction to satisfy the demand with the expenses occasioned by the seizure, custo and sale thereof, unless the demand and expenses a in the meantime paid :

Provided that articles of a perishable nature may be sold after the lapse of such shorter time as the Deputy Commissioner, having regard to the nature of the articles, may think necessary in order to avoir serious risk or damage.

23. All taxes leviable in a bazar under the or \mathcal{H}_{ers} of the Chief Commissioner or of the Gover *Ror* General in Council at the time when this Regulation comes into force shall, so far as their imposited and assessment are consistent with this Regulation and within the powers conferred thereby, be deemed to have been imposed and assessed under the Regulation.

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ity Commissioner may, after the from the seizure and the issue of ing the time and date of sale, cause zed, or so much thereof as is necesy auction to satisfy the demand occasioned by the seizure, custo nless the demand and expenses a aid :

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CHAPTER IV

1910.] Bazars (British Baluchistan). (Chapter IV.—Bazar Fund and Property.)

CHAPTER IV.

BAZAR FUND AND PROPERTY.

24. (1) In each bazar there shall be formed a Constitution Bazar Fund, and there shall be placed to the credit $_{\text{Fund.}}^{\text{constitution}}$ thereof—

- (a) all sums received for expenditure on a bazar under this Regulation or otherwise;
- (b) all fines realised in cases in which prosecu
 - tions are instituted under this Regulation or the rules made thereunder, or under section 34 of the Police Act, 1861, or under the Prevention of Cruelty to Animals Act, 1890, for offences committed within the bazar;
- (c) the balance (if any) standing at the credit of any Local Fund existing at the late on which this Regulation becomes tive, for the benefit of the bazar; and
- (d) the proceeds of such property, moveable and immoveable, as may for the time being be administered for the benefit of the Bazar Fund;

and this fund, together with all property purchased at its expense, shall be vested in the Chief Commissioner for the time being; and, subject to the provisions of this Regulation and of the rules made thereunder, and to the control of the Chief Commissioner, the management thereof shall be entrusted to the Deputy Commissioner.

(2) The property referred to in clause (d) of subsection (1) includes—

- (a) land or other property acquired by the Deputy Commissioner for local public
 - purposes or under competent authority constituted the property of the Bazar Fund;

(b) dust _# 11

Bazars (British Baluchistan). [REG. V (Chapter IV.—Bazar Fund and Property.)

(b) dust, dirt, sewage, refuse, filth and rubbish of any kind collected under the orders o the Deputy Commissioner from th streets, houses, privies, sewers, cesspool or elsewhere, or deposited in any place se apart by him for that purpose.

Application of fund. 25. (1) The Deputy Commissioner shall, subject to the provisions of this Regulation, set apart an apply annually out of the Bazar Fund—

- (a) first, such sum out of the net proceeds of the octroi receipts as the Governor General in Council may from time to time direct to be paid as a contribution to the fund of any neighbouring cantonment;
- (b) secondly, such sum as may be required for the payment of any amounts falling due on any loan legally contracted for, or on behalf of, the Bazar Fund;
- (c) thirdly, such sum as may be required to meet the charges of the Bazar Fund establishment, including such subscriptions, contributions and payments as are referre to in section 5.

(2) Subject to the charges specified in sub-sect (1) and to such rules as the Chief Commissioner 1 make with respect to the priority to be given to several calls thereon, the Bazar Fund shall be plicable to the payment, in whole or in part, of charges and expenses incidental to the follow matters within the Bazar, namely:

(a) the construction, maintenance, improven cleansing and repair of public str bridges, drains, latrines and w courses;

(b) the watering and lighting of such streamy of them;

1910.] Bazars (British Baluchistan). (Chapter IV.—Bazar Fund and Property.)

- (c) the construction, establishment and maintenance of rest-houses, markets, pounds and other works of public utility;
- (d) grants-in-aid to schools, hospitals, dispensaries, poor-houses, leper asylums and other educational or charitable institutions;
- (e) the supply, storage and preservation from pollution of water for the use of men or animals;
- (f) the planting and preservation of trees and gardens;
- (g) the taking of a census, the registration of births, marriages and deaths, public
 - vaccination and any other sanitary measure;
- (h) the destruction of stray and ownerless dogs;
 - (i) all acts and things which are likely to promote the safety, health, welfare or convenience of the inhabitants, or expenditure which may be declared by the Deputy Commissioner, with the sanction of the Commissioner, to be an appropriate charge on the Bazar Fund.

•26. (1) In places where there is a Government Custody of treasury or sub-treasury, the Bazar Fund shall be Bazar Fund. kept in such treasury or sub-treasury.

(2) In places where there is no such treasury or sub-treasury, the Bazar Fund may be kept in such treasury or sub-treasury as may be appointed by the Commissioner.

27. (1) The Deputy Commissioner may, from Investment time to time, with the previous sanction of the Chief of same. Commissioner, invest any portion of the Bazar Fund in securities of the Government of India or such other securities as the Governor General in Council may, from time to time, approve in this behalf, and • may vary such investments for others of a like

nature

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nature, and may, with like sanction, realise any investments made under this sub-section.

(2) The income resulting from the securities and the proceeds of the sale of the same shall be credited to the Bazar Fund.

CHAPTER V.

POWER'S FOR SANITARY AND OTHER PURPOSES.

Streets and buildings.

Power to acquire land for building. new streets.

28. When any land in a bazar is required for a new street or for the improvement of an existing sites adjoining street, the Deputy Commissioner may cause to be acquired, in addition to the land to be occupied by the street, the land necessary for the sites of the

buildings to be erected on the sides of the street.

Power to close streets.

mit tempor-

arv occupa-

Power to

Names of streets and

numbers of

buildings.

ets for

lamps.

etc.

29. The Deputy Commissioner may close temporarily any streets or parts thereof for any public purpose, and with the Chief Commissioner's permission may divert, discontinue or permanently close any street.

30. The Deputy Commissioner may grant per-Power to permission in writing for the temporary occupation of tion of streets, any street for the purpose of depositing any building materials or making any temporary excavation therein or erection thereon, subject to such conditions and the payment of such fees as he may prescribe, and may at his discretion withdraw such permission.

31. The Deputy Commissioner may attach to the attach brackoutside of any building brackets for lamps in such manner as not to cause injury thereto or inconvenience.

> **32.** (1) The Deputy Commissioner may name any street, and cause that name and likewise any number to be affixed on any building, and may from time to time cause the same to be altered.

> > (2) Whoever

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(Chapter V.—Powers for Sanitary and other Purposes.)

(2) Whoever destroys, pulls down, alters or defaces any such name or number shall be punishable with fine which may extend to twenty rupees.

33. (1) Every person intending to erect, re-erect, Notice of new buildings. alter or repair any upper storey or other building shall give notice in writing of his intention to the Deputy Commissioner, and shall, if required to do so, submit a plan showing the levels at which the foundations and lowest floor are proposed to be laid and specifications of the works intended to be constructed and the materials to be used, and shall obey any written directions consistent with this Regulation given by the Deputy Commissioner thereupon; and the Deputy Commissioner may prohibit such erection, re-erection, alteration or repair, if in his opinion it is likely to be injurious to the neighbourhood or in respect of free passage or roadway, free circulation of air, facilities of scavenging, ventilation, drainage level, stability, line of frontage or any other matter which the Chief Commissioner may from time to time prescribe :

Provided that no compensation shall be claimable on account of any direction or prohibition under this section.

(2) If the erection, re-erection, alteration or repair of any building is begun without the permission of the Deputy Commissioner, or in disobedience to any direction issued by the Deputy Commissioner under this section, or continued contrary to those directions, the Deputy Commissioner may, by notice in writing, require such building to be altered or demolished, and the person so erecting, re-erecting, altering or repairing shall be punishable with fine which may extend to five hundred rupees.

34. The Deputy Commissioner may, by notice in Removal of writing, require the owner or occupier of any build- projections ing to remove or alter any projection, encroachment and encroachments.

or 15

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or obstruction built or placed against or in front thereof, if the same overhangs or projects into or encroaches on any street, public drain, aqueduct or sewer.

Bathing and washing places.

35. The Deputy Commissioner may set apart suitable places for the purpose of bathing, and may specify the times at which, and the sex of the persons by whom, such places may be used, and may also set apart suitable places for washing animals or clothes, or for any purpose connected with the health, clean-liness and comfort of the inhabitants; and may, by public notice, prohibit bathing, or the washing of animals or clothes, in any public place not so set apart or at times or by persons other than those specified, and all other acts by which water in public places may be rendered foul or unfit for use.

Deposit of offensive matter and slaughter-places.

36. The Deputy Commissioner may fix places within, or beyond, the limits of a bazar for the deposit of refuse, rubbish or offensive matter of any kind or for the disposal of the dead bodies of animals, and may by public notice give directions as to the time, manner and conditions at, in and under which such refuse, rubbish or offensive matter or the dead bodies of animals may be removed along any street and deposited at such places.

37. (1) The Deputy Commissioner may fix and abolish places either within or beyond the limits of a bazar for the slaughter of animals or any specified description of animals for sale, and may grant and withdraw licenses for the use of such places, or, if they belong to a Bazar Fund, charge rent or fees for the use of the same.

(2) When any such place has been fixed, no person shall slaughter any such animal for sale within abazar at any other place.

(3) Whoever

Bathing and washing places.

Removal and deposit of offensive matter.

Places for slaughter of animals.

1910.] Bazars (British Baluchistan). (Chapter V.—Powers for Sanitary and other Purposes.)

(3) Whoever slaughters any such animal at any other place for sale within a bazar shall be punishable with fine which may extend to twenty rupees.

Burial and burning places.

38. (1) The Deputy Commissioner may by public Powers in notice order any burial or burning ground which is, burial and in his opinion, dangerous to the health of persons burning living in the neighbourhood, to be closed from a date places. to be specified in the notice.

(2) Private burial-places in such burial-grounds may be excepted from the notice, subject to such conditions as the Deputy Commissioner may impose in this behalf.

(3) No burial or burning ground, whether public or private, shall be made or formed after the passing

of this Regulation without the permission in writing of the Deputy Commissioner.

(4) Whoever buries or burns, or causes or permits to be buried or burnt, any corpse in any burial or burning ground made or formed contrary to the provisions of this section, or after the date fixed thereunder for closing the same, shall be punishable with fine which may extend to fifty rupees.

(5) The Deputy Commissioner may by public notice prescribe routes for the removal of corpses to burial or burning places.

• Inflammable materials.

39. The Deputy Commissioner may, where it ap-Inflammable pears to him to be necessary for the prevention of materials. danger to life or property, by public notice, prohibit all persons from stacking or collecting wood, straw or other inflammable materials, or placing mats,

erecting booths or thatched huts, or lighting fires, in any place or within any limits specified in the notice.

Powers

• Bazars (British Baluchistan). [REG. V (Chapter V.—Powers for Sanitary and other Purposes.)

Powers of entry and inspection.

Inspection of drains, privies and cesspools. 40. (1) The Deputy Commissioner, or any person authorised by him in this behalf, may, after giving six hours' notice in writing to the occupier of any land or building in which any drain, privy or cesspool is situated, inspect any such drain, privy or cesspool at any time between sunrise and sunset, and may, if necessary, cause the ground to be opened wherever he may think fit for the purpose of preventing or removing any nuisance arising therefrom.

(2) If on such inspection it appears that the opening of the ground was necessary for the prevention or removal of a nuisance, the expenses thereby incurred shall be paid by the owner of the land or building or by the occupier, as the Deputy Commissioner may direct; but if it is found that no nuisance exists, or but for such opening would have existed, the ground shall be closed and made good as soon as may be, and the expense of opening, closing and making it good shall be paid from the Bazar Fund.

41. The Deputy Commissioner, or any person authorised by him in this behalf, may, after giving twenty-four hours' notice in writing to the occupier, . or, if there is no occupier, to the owner, of any building, at any time between sunrise and sunset, enter and inspect the building, and may by notice direct all or any part thereof to be forthwith internally or externally lime-washed, disinfected or otherwise cleansed for sanitary reasons.

42. The Deputy Commissioner, or any person authorised by him in this behalf, may, after giving twenty-four hours' notice in writing to the occupier, or, if there is no occupier, to the owner, of any building or land at any time between sunrise and sunset—

• (a) enter on and survey and take levels of any land;

(b) enter

Power to enter and inspect buildings, etc.

Other powers of entry on building or land.

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- (b) enter, inspect and measure any building for the purpose of valuation; or
- (c) enter into any building or any land for the purpose of examining works under construction, of ascertaining the course of sewers or drains, or of executing or repairing any work authorised by this Regulation.

. 43. The Deputy Commissioner, or any person Power to authorised by him in this behalf, may, at any time enter for disbetween sunrise and sunset, enter and inspect any vehicles or stable, coach-house or other place wherein there is animals liable reason to believe that there is any vehicle or animal liable to taxation under this Regulation, for which a license has not been duly taken out.

• 44. The Deputy Commissioner, or any person Power to authorised by him in writing in this behalf, may, at places for all reasonable times, enter into and inspect any sale of food market, building, shop, stall or place used for the sale and to seize of food or drink for human consumption, or as a unwholesome slaughter-house, or for the sale of drugs, and inspect posed for and examine any food or drink, animal or drug which sale. may be therein, and, if any article of food or drink or any animal therein appears to be intended for human consumption and to be unfit therefor, may seize and remove the same or may cause it to be destroyed, or to be so disposed of as to prevent its being exposed for sale or used for such consumption;

and, in case any drug is reasonably suspected to be adulterated in such manner as to lessen its efficacy or to change its operation or to render it noxious, may remove the same, giving a receipt therefor, and may cause it to be brought before a Magistrate for inquiry whether any offence has been committed in respect thereof, and for his orders as to its disposal.

45. (1) The 19

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(Chapter V.—Powers for Sanitary and other Purposes.)

Power of entry for purposes of scavenging. 45. (1) The Deputy Commissioner may provide for the performance by servants of the bazar of the duties usually performed by sweepers in respect of any buildings or lands, or of any drains, privies, cesspools or other receptacles for offensive matter pertaining to buildings or land.

(2) Such provision may be made in respect of individual buildings or lands or of buildings or lands generally.

(3) Nothing in this section or section 9 shall be deemed to preclude the Deputy Commissioner from making provision of a different nature for different buildings or lands, and charging scavenging tax at different rates therefor, or from exempting wholly or in part from such tax at his discretion any individual who has made arrangements to his satisfaction for the performance of the duties aforesaid.

(4) When the Deputy Commissioner has undertaken to provide for the performance of such duties as aforesaid, the persons employed by him to perform the same may enter on the property at all reasonable times so far as may be necessary for the proper discharge of those duties; and the Deputy Commissioner, or any person authorised by him in this behalf, may enter on the property at all reasonable times for the purpose of ascertaining that such duties have been duly performed.

Precautions to be observed in entering dwelling. 46. When any building used as a human dwelling is entered under this Regulation, due regard shall be paid to the social and religious sentiments of the occupiers, and before any apartment in the actual occupation of any woman, who, according to custom, does not appear in public, is entered under this Regulation, notice shall be given to her that she is at liberty to withdraw, and every reasonable facility shall be afforded to her for withdrawing.

Water-pipes,



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Water-pipes, privies and drains.

47. The Deputy Commissioner may, by notice in Troughs and writing, require the owner of any building in any rain-water. street to put up and keep in good condition proper troughs and pipes for receiving and carrying the water from the roof and other parts thereof and for discharging the same, so as not to inconvenience persons passing along the street.

48. (1) The Deputy Commissioner may, by notice Provision of in writing, require the owner of any building to pro- privies, etc. vide any privy or cesspool or additional privies or cesspools which should in his opinion be provided for the building.

(2) The Deputy Commissioner may, by notice in writing, require the owner or occupier of any building or land to have any privy provided for the

same shut out by a sufficient roof and wall or fence from the view of persons passing by or dwelling in the neighbourhood, or to remove or alter, as he directs, any door or trap-door of a privy opening on to any street or drain.

(3) The Deputy Commissioner may, by notice in writing, require any person employing more than twenty workmen or labourers to provide such latrines and urinals as the Deputy Commissioner may think fit and to cause the same to be kept in proper order and to be daily cleaned.

49. (1) The Deputy Commissioner may by notice Construction, in writing, require the owner or occupier of any and closing of building or land to repair or alter and put in good drains, pri-order any drain, privy or cesspool or to close any pools. cesspool belonging thereto.

(2) The Deputy Commissioner may, by notice in • writing, require any person who constructs any new drain, privy or cesspool without his permission in writing or contrary to his directions or rules or to

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the provisions of this Regulation, or who constructs, rebuilds or opens any drain, privy or cesspool which has been ordered to be demolished or closed or not to be made, to demolish such drain, privy or cesspool or to make such alteration therein as he thinks fit.

Unauthorised buildings over drains, etc.

50. The Deputy Commissioner may, by notice in writing, require any person who, without his permission in writing, newly erects or rebuilds any building over any public sewer, drain, culvert, watercourse or water-pipe, to pull down or otherwise deal • with the same as he thinks fit.

Removal of latrines, etc., near any source of water-supply.

Power to rcquire drainage, etc., of unwholesome land. etc.

51. The Deputy Commissioner may, by notice in writing, require any owner or occupier on whose land any drain, latrine, urinal, cesspool or other receptacle for filth or refuse for the time being exists within fifty feet of any spring, well, reservoir or other water-source, to remove or close the same within one week.

52. The Deputy Commissioner may, by notice in writing, require any owner or occupier of any land or building to cleanse, repair, cover, fill up or drain off any private land, well, reservoir, pool or excavation therein which appears to him to be injurious to health or offensive to the neighbourhood.

Dangerous buildings and places.

Power to require buildings. wells, tanks. etc., to be secured.

53. If any building or any well, tank or other excavation is for want of sufficient repair, protection or enclosure dangerous to persons passing by, or dwelling or working in the neighbourhood, the Deputy Commissioner may, by notice in writing, require the owner or occupier thereof to repair, protect or enclose the same; and if it appears to him to be necessary in order to prevent imminent danger, he . shall forthwith take such steps as are necessary to avert the danger.

54. If •

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54. If any building, wall or structure, or any-Buildings, thing affixed thereto, is deemed by the Deputy Com- etc., in ruinous or missioner to be in a ruinous state or in any way dangerous dangerous, he may, by notice in writing, require the state. owner or occupier thereof forthwith either to remove the same or to cause such repairs to be made to it as he considers necessary for the public safety; and, if it appears to him to be necessary in order to prevent imminent danger, the Deputy Commissioner may forthwith take such steps as are necessary to avert the danger.

Buildings and grounds in unsanitary condition.

55. The Deputy Commissioner may, by notice in $\frac{Power to}{require}$ writing, require the owner or occupier of any land to owner to clear away and remove any thick or noxious vege- $\frac{clear away}{noxious}$ tation, jungle or undergrowth which may appear to vegetation. be injurious to health or offensive to the neighbour-hood.

56. The Deputy Commissioner may, by notice in Power to trim hedges writing, require the owner or occupier of any land and trees within three days to cut or trim the hedges thereof ^{bordering on} bordering on any street, or branches of trees growing thereon which overhang any street and obstruct the same or cause danger therein or which so overhang any well, tank or other water-source as to be likely to pollute the water thereof.

57. If the owner or occupier of any building or Power to land suffers the same to be in a filthy or unwhole-ing or land some state, the Deputy Commissioner may, by notice cleansed. in writing, require him within twenty-four hours to cleanse the same or otherwise put it in a proper state.

58. If any building appears to the Deputy Com-Powers in respect of missioner to be unfit for human habitation in con-building unsequence of the want of proper means of drainage or fit for habitation.

•ventilation or for any other sufficient reason, the Deputy Commissioner may, by notice in writing, prohibit the owner or occupier thereof from using the same for human habitation or suffering it to be

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so used until the Deputy Commissioner is satisfied that it has been rendered fit for such use.

59. The Deputy Commissioner may, by notice in writing, require the owner or person claiming to be the owner of any building or land which, by reason of abandonment or disputed ownership or other cause, remains untenanted and thereby becomes a resort of idle and disorderly persons or otherwise a nuisance, to secure or enclose the same within a reasonable time to be fixed in the notice.

60. (1) The Deputy Commissioner may, on the report of the Chief Medical Officer of the district that the cultivation of any description of crop or the use of any kind of manure or the irrigation of land in any specified manner in any place within the limits of a bazar is injurious to the health of persons dwelling in the neighbourhood, by notification, pro-hibit the cultivation of the crop, the use of the manure or the irrigation so reported to be injurious, or regulate such cultivation, use or irrigation by imposing such conditions thereon as may prevent injury:

Provided that, when on any land to which such notification applies the act prohibited has been practised during the five years next preceding the notification in the ordinary course of husbandry, compensation shall be paid from the Bazar Fund to all persons interested therein for any damage caused to them by the effect of such notification.

(2) Whoever cultivates, uses manure or irrigates in disregard of any prohibition or conditions notified under sub-section (1), shall, on conviction by a Magistrate, be punishable with fine which may extend to fifty rupees, and with a further fine which may extend to five rupees for every day after the date of such conviction during which the offence is proved before a Magistrate to have been persisted in.

Registration

Power to require untenanted building becoming a nuisance to be secured or enclosed.

Cultivation, use of manure or irrigation injurious to health after prohibition.

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Registration of trades.

61. (1) The owner or occupier of every place Regulation of offensive within a bazar used for any of the following pur- and dangerposes, namely:

melting tallow, or boiling bones, offal or blood;

as a soap-house, oil-boiling house, dyeing house or tannery;

as a brick-kiln, pottery or lime-kiln;

- as any other manufactory or place of business from which offensive or unwholesome smells arise;
- as a yard or depôt for trade in hay, straw, thatching grass, wood, coal or other highly inflammable material; or

as a store-house for kerosine, petroleum, naphtha or any inflammable oil, spirit or explosive substance;

shall register the same in a book to be kept by the Deputy Commissioner for the purpose.

(2) No place shall be newly used for any of the said purposes except under a license from the Deputy Commissioner which shall be renewable annually.

(3) The license shall not be withheld unless the Deputy Commissioner considers that the business which it is intended to establish or maintain would be offensive or dangerous to persons residing in or frequenting the immediate neighbourhood.

(4) The Deputy Commissioner may charge such fees for such licenses and may impose such conditions in respect thereof as he may deem fit.

(5) Whoever without such registration or without a license uses any place for any such purpose shall, on conviction, be punishable with fine which may extend to fifty rupees, and with further fine which may extend to ten rupees for every day during

> which 25

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which the offence is proved before a Magistrate to have been persisted in after he has been convicted, thereof; and the Deputy Commissioner may, after conviction, by notice in writing, direct that the use of such place for such purpose shall be discontinued.

(6) The Deputy Commissioner, or any perspecially authorised by him in writing in this behaving may at any time enter and inspect any place or building which there is reason to believe is used without license for any of the purposes enumerated in this section.

Power to prohibit such trades.

Execution of acts required to be done by any notice. 62. (1) If it is shown to the satisfaction of the Deputy Commissioner that any place licensed center section 61 is a nuisance to the neighbourhood or likely to be dangerous to life, health or property, he may, by notice in writing, require the occupier thereof to discontinue the use of the place, or to use it in such manner as will in the opinion of the Deputy Commissioner render it no longer a nuisance or dangerous.

(2) Whoever after such notice has been given uses the place or permits it to be used in disregard of such requisition shall, on conviction, be punishable with fine which may extend to two hundred rupees, and with further fine which may extend to forty rupees for every subsequent day during which the offence is proved before a Magistrate to have been persisted in.

63. (1) When any notice under this Chapter requires any act to be done for which no time is **•** fixed by this Regulation, it shall fix a reasonable time for doing the same.

(2) When the owner or occupier of any land or building fails to comply with the terms of any notice under this Chapter requiring him to do any act upon that land or building, the Deputy Commissioner may, after six hours' notice in writing, cause that act to be done, and may recover the expenses incurred in so doing from the person in default.

64. The

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64. The Deputy Commissioner may make com- Compensapensation out of the Bazar Fund to any person damage sustaining any damage by reason of the exercise of caused by any of the powers vested in him, his officers and exercise of servants under this Regulation, and shall make such this Regulacompensation where the person sustaining the tion. damage was not himself in default in respect of the matter in respect of which the power was exercised : where the compensation is claimable on account of injury to buildings or land, it shall be calculated with due regard to the provisions of the Land Acquisition Act, 1894.

Restraint of infection.

65. Whoever,-

Information

- (a) being a medical practitioner or a person of cholers or openly and constantly practising the small pox or medical profession and in the course of such practice becoming cognizant of the existence of cholera or small-pox or plague in any dwelling other than a public hospital, or, in default of such medical practitioner or person practising the medical profession,
- (b) being the owner or occupier of such dwelling, and being cognizant of the existence of cholera or small-pox or plague therein, or, in default of such owner or occupier,
- (c) being the person in charge of or in attendance on any person suffering from cholera or small-pox or plague in such dwelling, and being cognizant of the existence of the disease therein,

fails to give information, or gives false information, to the Deputy Commissioner respecting the existence of such disease, shall be punishable with fine which may extend to fifty rupees:

Provided

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Provided that a person not required to give information in the first instance but only in default of some other person, shall not be punishable if it be shown that he had reasonable cause to suppose that the information had been, or would be, duly given.

66. When any person suffering from cholera or small-pox or plague is—

- (a) without proper lodging or accommodation, or
- (b) living in a sarai or other public hostel, or
- (c) living in a room or house which he neither owns nor pays rent for, or
- (d) lodged in premises occupied by members of two or more families, and any of such occupiers objects to his continuing to lodge in such premises,

the Deputy Commissioner, by any person authorised by him in this behalf, may, on the advice of any medical officer, remove the patient to any hospital or place at which persons suffering from such disease are received for medical treatment, and may do anything necessary for such removal.

Prohibition by Deputy Commissioner t of use of]j unwholesome water. S

Powers for certain purposos. 67. Should the Deputy Commissioner consider that the water in any well, tank or other place is likely, if used for drinking, to engender or cause the spread of any dangerous disease, he may, by public notice, prohibit the removal or use of such water for drinking.

68. The Deputy Commissioner may, by bye-law and with the previous sanction of the Chief Commissioner,—

- (a) prohibit the manufacture or preparation for sale of any specified articles of food or drink in any premises not licensed by the Deputy Commissioner;
- (b) regulate the grant and withdrawal of licenses to premises for the manufacture or

Removal to hospital of

and plague patients.

cholera, small-pox

000.

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or preparation for sale of such specified articles of food or drink;

- (c) regulate the hours and manner of transport within a bazar of any specified articles of food or drink;
- (d) fix the places in which any specified article of food or drink may be sold or exposed for sale or the places in which it may not be sold or exposed for sale;
- (e) fix the conditions on which licenses under this section are to be granted and may be revoked :

Provided that no person shall be punishable for breach of any bye-law made under clause (a) or clause (d) by reason of the continuance of such manufacture, preparation or exposure for sale or sale upon any premises which are, at the time of making of such bye-law, used for such purposes, until he has received from the Deputy Commissioner six months' notice in writing to discontinue such manufacture, preparation or exposure for sale or such sale in such premises.

CHAPTER VI.

OFFENCES AFFECTING THE PUBLIC HEALTH, SAFETY OR CONVENIENCE.

69. Whoever, without the permission of the Depositing or Deputy Commissioner or in disregard of his orders, earth or throws or deposits, or permits his servants or mem-materials or bers of his household under his control to throw or bish or offen. deposit, earth or materials of any description, or sive matter refuse, rubbish or offensive matter of any kind upon into drains. any street or public place, or into any public sewer or any drain communicating therewith, shall be punishable with fine which may extend to twenty rupees.

70. Whoever 29

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(Chapter VI.-Offences affecting the Public Health, Safety or Convenience.)

•Discharging sewage.

70. Whoever, without the permission of the Deputy Commissioner, causes or knowingly or negligently allows the water of any sink, sewer or cesspool or any other offensive matter to pass or be put upon any street or public place or into any sewer or drain not set apart for the purpose, shall be punishable with fine which may extend to twenty rupces.

71. Whoever, being the owner or occupier of any

building or land, keeps or knowingly or negligently allows to be kept for more than twenty-four hours, or otherwise than in some proper receptacle, any dirt, dung, bones, ashes, night-soil or filth or any noxious or offensive matter, in or upon such building or land, or suffers any such receptacle to be in a filthy or noxious state, or neglects to employ proper means to cleanse and purify the same, shall be punishable

Non-removal of filth, etc.

Making or altering drains with-

Penalty for making or keeping latrines, etc., near any source of watersupply.

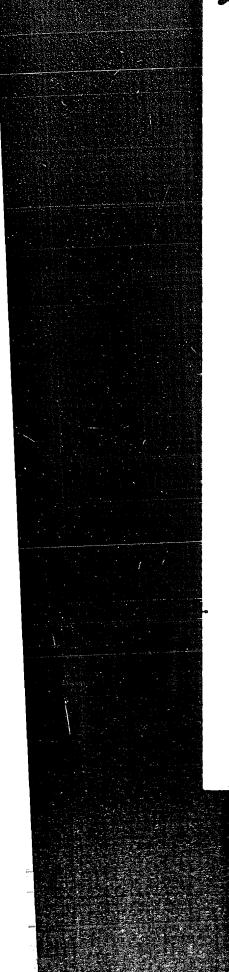
Keeping ani. mals so as to be injurious to health.

72. Whoever, without the permission of the Deputy Commissioner, makes or causes to be made, out authority or alters or causes to be altered, any drain leading into any public sewer or drain under the management of the Deputy Commissioner, shall be punishable with fine which may extend to fifty rupe as.

with fine which may extend to fifty rupees.

73. Whoever, without the permission of the Deputy Commissioner, makes or keeps for a longer time than one week after notice under section 51, any drain, latrine, urinal, cesspool or other receptacle for filth or refuse within fifty feet of any spring, well, tank, reservoir or other source from which water is or may be derived for public use, shall be punishable with fine which may extend to twenty rupees, and, when a notice has been issued, with a further fine not exceeding five rupees for each day during which the offence is continued after the lapse of the period allowed for removal.

74. Whoever keeps any swine in disregard of any orders which the Deputy Commissioner may give



1910.] Bazars (British Baluchistan).

(Chapter VI.—Offences affecting the Public Health, Safety or Convenience.)

give to prevent them from becoming a nuisance, or keeps any other animals so as to be injurious to health or to become a nuisance, shall, on conviction, be punishable with fine which may extend to twenty rupees, and with a further fine which may extend to five rupees for every day after the date of the conviction during which the offence is proved before a Magistrate to have been persisted in.

75. Whoever feeds or allows to be fed any Feeding anianimal which is kept for dairy purposes or may be leterious used for food on deleterious substances, filth or refuse substances. of any kind, shall be punishable with fine which may extend to fifty rupees.

76. Whoever drives any vehicle after dark in any Driving public street or thoroughfare unless the vehicle is without properly supplied with lights, or there is sufficient per lights. moonlight to render lights unnecessary, shall be punishable with fine which may extend to twenty • rupees.

77. Whoever discharges fire-arms or air-guns or Discharging lets off fire-works or fire-balloons, or engages in any fire-works, game in such a manner as to cause danger to persons etc. passing by or dwelling or working in the neighbourhood or risk of injury to property, shall be punishable with fine which may extend to twenty rupees.

78. Whoever, being a camel-driver, omits, on Control of being requested to do so, to remove his camel so far camels. as may be practicable to a safe distance on the approach of a horse, whether ridden or driven, shall be punishable with fine which may extend to twenty rupees.

79. Whoever, being the owner or person in Suffering dogs to be charge of any dog which is likely to annoy or intimi- at large. date passengers, neglects to restrain it so that it shall not be at large without a muzzle in any street or public place, shall be punishable with fine which may extend to twenty rupees.

80. (1) The 31

Bazars (British Baluchistan). [REG. V

(Chapter VI.—Offences affecting the Public Health, Safety or Convenience.)

80. (1) The Deputy Commissioner, by any person authorised by him in this behalf, may destroy or cause to be destroyed or confined, or cause to be confined, for such period as the Deputy Commissioner may direct, any ownerless dog or any dog suffering from rabies or reasonably suspected to be suffering from rabies.

(2) No damages shall be payable in respect of any dog destroyed under this section.

81. Whoever, without the permission of the . Deputy Commissioner alters, obstructs or encroaches upon any street or public drain, aqueduct or sewer, or displaces, takes up or alters the pavement or other materials or the fences or posts of any street or public place, or deposits building materials or makes any hole or excavation on or in any street, shall be punishable with fine which may extend to fifty, rupees.

82. Whoever, contrary to the orders of the Deputy Commissioner, pickets animals or collects carts on any public ground, or uses any such ground as a halting-place for vehicles or animals of any description or as a place of encampment, or causes or permits animals to stray, shall be punishable with fine which may extend to twenty rupees.

83. Whoever carries a corpse along a prohibited route or in a manner likely to cause annoyance to the public, shall be punishable with fine which may extend to ten rupees.

84. Whoever, without being authorized by the Deputy Commissioner, defaces or disturbs any direction-post or lamp-post, or extinguishes any light in any street or public place, shall be punishable with fine which may extend to twenty rupees.

85. Whoever disobeys any bye-law issued under section 68 or any lawful directions given by public hotice or disobeys any written notice lawfully issued

under 🔹

Altering,

obstructing

streets, etc.

or encroaching upon

Picketing animals and collecting carts.

Carrying corpses by prohibited routes or so as to cause annoyance. Destroying directionposts, lampposts, etc.

Penalty for disobedience to orders under Chapter V.

1910.] Bazars (British Baluchistan). (Chapter VII.—Supplemental.)

under the powers conferred by Chapter V or by rules under section 38 or fails to comply with the conditions subject to which any permission was given to him under those powers, shall, if the disobedience or omission is not an offence punishable under any other section, be punishable on conviction with fine which may extend to fifty rupees, and, in the case of a continuing breach, with a further fine which may extend to five rupees for every day after the date of the conviction during which the offence is proved before a Magistrate to have been persisted in :

Provided that when the notice fixes a time within which a certain act is to be done and no time is specified in this Regulation, it shall rest with the Magistrate to determine whether the time so fixed was a reasonable time within the meaning of this Regulation.

CHAPTER VII.

SUPPLEMENTAL'.

86. The Deputy Commissioner shall be subject in Control. all respects to the control of the Commissioner and f the Chief Commissioner.

the Unier Commissioner.

87. The Chief Commissioner may, by notification Vaccination: in the Gazette of India, declare that, from a date

to be fixed in the notification, the Vaccination Act, 1 of 1880. 1880, shall apply, so far as it can be made applicable,

to a bazar.

88. (1) The Chief Commissioner may from time General rules: to time make rules consistent with this Regulation as to---

(a) the assessment and recovery of taxes, fees and monies claimable under this Regulation and for preventing evasion of the same;

(b) the 33

Bazars (British Baluchistan). • [REG. V (Chapter VII.—Supplemental.)

- (b) the authority on which money may be paid from the Bazar Fund, and the management and regulation of any Provident Fund which may be established under section 5, sub-section (3);
- (c) the conditions on which property under management of the Deputy Commissioner may be transferred by lease or otherwise;
- (d) the control of traffic, public processions and music;
- (e) the registration of births and deaths, the . regulation of vaccination, compulsory or otherwise, and the taking of a census;
- (f) the offences under this Regulation or under rules made thereunder which shall be cognizable by the police; and
- (g) generally for the purposes of this Regulation.

(2) The Deputy Commissioner, with the previous sanction of the Chief Commissioner, may by bye-law—

- (a) render licenses necessary for the proprietors or drivers of vehicles, drawn by animals or persons, kept or plying for hire within the limits of a bazar, and fix the fees payable for such licenses, and the conditions on which they are to be granted a may be revoked; and
- (b) limit the rates which may be demanded for the hire of any vehicle, and the loads to be carried by such vehicle when hired within a bazar for a period not exceeding twenty-four hours, or for a service which would ordinarily be performed within twenty-four hours.

Rules with respect to disorderly persons. 89. The Chief Commissioner may make rules for the suppression of mendicancy and of loitering or importuning for the purpose of prostitution, and

for •

1910.] Bazars (British Baluchistan). (Chapter VII.—Supplemental.)

XLV of 1 of 1898. for the removal and exclusion from a bazar of disorderly persons, of persons convicted under Chapter XVII of the Indian Penal Code, or ordered under the Code of Criminal Procedure, 1898, to execute a bond for their good behaviour, and of persons whom the Chief Commissioner deems it necessary to exclude from the bazar with or without assigning any reasons for excluding them therefrom.

90. (1) In making any rule or bye-law under Penalties either of the two last foregoing sections, the Chief for breaches of rules un. Commissioner or the Deputy Commissioner, as the der sections case may be, may direct that a breach of it shall be and compunishable on conviction with fine which may extend mencement to fifty rupees, and, when the breach is a continuing of such rules. breach, with a further fine which may extend to five rupees for every day after the date of such conviction during which the breach is proved before a Magistrate to have been persisted in.

(2) No rule or bye-law under either of the said sections shall come into force until it has been notified by the Chief Commissioner or the Deputy Commissioner, as the case may be.

91. On the complaint of three or more inhabi-Brothels. tants of a bazar that a house, in their immediate neighbourhood and within the limits of the bazar, is used as a brothel or by disorderly persons of any description to the annoyance of the respectable. inhabitants of the vicinity, any Magistrate of the first class having, as such, jurisdiction in the place where the house is situated may summon the owner or tenant of the house to answer the complaint; and on being satisfied that the house is so used, and is a source of annovance and offence to the neighbours, may order the owner or tenant to discontinue such use of it; and, if he fails to comply with such order within five days, may impose upon him a fine not exceeding twenty-five rupees for every day thereafter on which it is proved that the house has continued to be so used.

92. If 35

Bazars (British Baluchistan). REG. V (Chapter VII.—Supplemental.)

92. If any officer or servant of a bazar is, other-

93. No suit or prosecution shall be entertained by

any Court against the Deputy Commissioner or any officer or person for anything in good faith done or purporting to be done in pursuance of powers conferred by or under this Regulation on the Deputy Commissioner, officer or person, whether the thing

Penalty on officer or servant of wise than with the permission in writing of the bazar being Commissioner, directly or indirectly interested in interested in contract any contract made with the Deputy Commissioner, made with he shall be deemed to have committed an offence Deputy Commissioner. under section 168 of the Indian Penal Code. Suits and

prosecutions.

Acquisition of land un. der Act I of 1894.

Official not

to be deemed

interested in prosecution.

Conduct of

prosect tion and enforce-

ment of fines

under this

Regulation.

done was or was not authorised by the powers so conferred. 94. Where any land, whether within or without the limits of a bazar, is required for the purposes of this Regulation, the Chief Commissioner may proceed to acquire it under the provisions of the Land Acquisition Act, 1894; and, on payment by J of 1894. the Deputy Commissioner of the compensation awarded under that Act, and of the charges incurred by the Government in connection with the proceedings, the land shall vest in the Chief Commissioner for the time being for the purposes of this Regulation.

95. No Judge or Magistrate shall be deemed to be a party to, or personally interested in, any prosecution for an offence punishable under this Regulation or any rule thereunder or any other enactment within the meaning of section 556 of the Code of Criminal Procedure, 1898, because as Deputy Com- V of 1898. missioner he merely approved the prosecution.

96. (1) Subject to such rules as the Chief Commissioner may make under section 88 prescribing the offences which shall be cognizable by the police, no Court shall take cognizance of an offence punishable under this Regulation or rule made thereunder except on the complaint of the Deputy Commissioner or of some person authorised by him in this behalf.

(2) In

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XLV of 18

•Bazars (British Baluchistan). (Chapter VII.—Supplemental.)

(2) In default of payment of any fine imposed under this Regulation or rule made thereunder, the defaulter shall be liable to simple imprisonment for a term not exceeding eight days.

97. Any arrear of any tax or any fee or other Recovery of taxes, etc. money claimable by or on behalf of the Deputy Commissioner may, in addition to any manner provided under section 88, be recovered on application to a Magistrate having jurisdiction within the limits of the bazar by the distress and sale of any moveable property within those limits belonging to the person from whom the money is claimable; and if payable by the owner in respect of any property, moveable or immoveable, such arrear shall be a charge on the property.

98. No act done nor any proceeding taken under Irregularities this Regulation shall be questioned on account of validate any defect or irregularity not affecting the merits of proceedings. the case.

99. All acts of executive authority, proceedings, Validation of decrees and sentences which have been done, taken fore the comor passed in any bazar before this Regulation comes mencement into force by any officer of the Government or by gulation. any person acting under his authority, or otherwise in pursuance of an order of the Government and which have been or may hereafter be ratified by the Chief Commissioner, shall be as valid and operative as if they had been done, taken or passed in accordance with law; and no suit or other proceeding shall be maintained or continued against any person whatever on the ground that such acts, proceedings, decrees or sentences were not done, taken or passed in accordance with law.

REGULATION NO. VI OF 1910.

A Regulation to provide for the control of the petroleum-mining industry in Upper Burma.

[Received the assent of the Governor General on the 28th October 1910; published in the Gazette of India on the 29th October 1910; and in the Burma Gazette on the 26th November 1910.]

WHEREAS it is expedient to control and regulate the pretroleum-mining industry in Upper Burma; It is hereby enacted as follows :---

1. (1) This Regulation may be called the Upper Title, extent Burma Oil-Fields Regulation, 1910.

(2) It extends to the whole of Upper Burma; and

(3) It shall come into force on such date as the Local Government may, by notification in the Burma Gazette, prescribe.

2. In this Regulation, unless there is something Definitions. repugnant in the subject or context,---

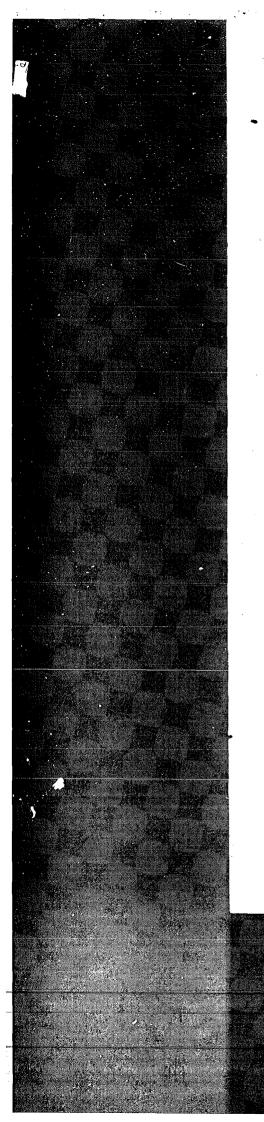
- (a) "oil-field" means an area which the Local Government has, by notification as aforesaid, declared to be an oil-field for the purposes of this Regulation :
- (b) " company " means a company registered under the Indian Companies Act, 1882, or under the Companies (Consolidation) Act, 1908, or any Act thereby repealed, or incorporated by an Act of Parliament or of the Governor General in Council or by Royal Charter or Letters Patent, and carrying on oil-winning operations in an oil-field :

VII,

(c) "oil" means petroleum oil, and includes crude oil, refined oil, oil partially refined • and any of the products of petroleum :

(d) " well "

[Price two annas and nine pies.]



CALCUTTA SUPERINTENDENT GOVERNMENT PRINTING, INDIA 8, HASTINGS STREET.

Upper Burma Oil-Fields.

- REG. VI
- (d) " well " means an excavation made in the ground for the purpose of extracting oil : and
- (e) "flowing well" means a well which flows continuously or intermittently from the well mouth, and includes a pumped well which occasionally flows and a well which only gives gas.

Power to define and alter limits of tion as aforesaid, declare any area to be an oil-field oil-field. for the purposes of this Regulation, and may define

the limits of such area and from time to time alter such limits.

(2) Such limits may extend to any place where oil is stored or pipe-line stations are erected, and to any portion of a foreshore where oil is loaded into flats or boats.

Appointment of officer to carry out the purposes of this Regulation.

4. (1) The Local Government may appoint an officer of the Government, to be called the Warden, to exercise such powers and perform such duties within any oil-field as may be assigned to him under this Regulation.

(2) The Warden shall be deemed to be a Revenueofficer within the meaning of the Upper Burma Land and Revenue Regulation, 1889.

Power to make rules for control of oil-winning operations.

5. (1) The control of all oil-winning operations in an oil-field is vested in the Local Government, which may make rules to regulate all matters connected with such operations.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may-

- (a) define the powers of the Warden;
- (b) provide for the appointment by Companies working in an oil-field of responsible local officers, and the duties to be carried out by such officers;

(c) provide for the upkeep of registers, and the submission of records, reports and statistics by persons holding grants or leases from from the Government of oil-sites or working in an oil-field, and for the inspection of such records by the public or by any persons;

- (d) prescribe the manner in which persons owning wells or well-sites shall demarcate such wells or sites, and provide for the preservation of the demarcation marks prescribed;
- (e) prescribe the manner in which hand-dug wells shall be protected;
- (f) regulate or prohibit the access of any person not employed on any work in the oil-field, or who appears to be present for any vexatious or unlawful object or purpose;
- (g) prescribe methods for securing the proper weighing or measurement of the oil produced;
- (h) provide for the reporting of fires and accidents which may occur in an oil-field;
- (i) prescribe the precautions which persons working on adjacent sites shall take, so as not to interfere with the safety or convenience of persons carrying on oil-winning operations in the neighbourhood or with the lines of communication across the oil-field;
- (j) regulate the rights of ingress or egress to and from any site in the oil-field, and the right to transport materials, tools or machinery across any such site or to lay pipes or wires above or below ground across any site belonging to any other person engaged in the oil-industry;
- (k) prescribe the measures to be taken to shut off water from wells, whether in use or abandoned;

(l) provide

Upper Burma Oil-Fields. [REG. VI /

- (l) provide for the prohibition or limitation of the drilling of any well where such drilling might cause danger of flooding to any part of the oil-field; and
- (m) provide for the precautions to be taken to detect and prevent the influx of water into the oil-sands.

(3) The Local Government may, by rule, attach to the breach of any rule under this section any punishment not exceeding a fine of five hundred rupees, and if fraudulent intention is proved or actual injury or damage to person or property in the oil-field ensues, any punishment not exceeding imprisonment for a term of six months, or a fine of one thousand rupees, or both.

The Local Government may also, by rule, attach to the breach of any rule made under sub-clause (m)of sub-section (2) the penalty of forfeiture of the grant or lease held by the offender or his employer from Government.

Power to make special fire rules.

6. (1) The Local Government may make rules for the prevention and extinction of fires in an oilfield or in any specified portion thereof.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may-

- (a) regulate or prohibit the use of naked lights and of lamps other than those of a prescribed description or pattern;
- (b) regulate or prohibit smoking and the use or possession of matches;
- (c) regulate or prohibit the use of forges and open fires;
- (d) regulate or prohibit all or any kind of work by night;
- (e) regulate or prohibit the use of steam-boilers;
- (f) regulate the use of engines and machinery;
- (g) provide for the prohibition within or removal from any area of any construction which might in the opinion of the Warden prove a source of danger to the oil-field;

(h) provide

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- (h) provide for the disposal of inflammable gases;
- (i) regulate or prohibit the use of oil-tanks;
- (j) provide for the institution and regulation of fire-brigades, voluntary or otherwise;
- (k) prescribe and regulate the use of lightning conductors;
- (l) prescribe the use of fire-extinguishers and
- of fire-extinguishing apparatus; (m) regulate the position of pipes for the conveyance of oil and for the laying of such pipes underground where necessary;
- (n) prescribe the method of dealing with flowing wells;
- (o) prescribe the procedure to be adopted when a fire breaks out;
- (p) provide for the compulsory cessation or limitation of operations of any kind in order to prevent or limit the spread of fire;
- (q) provide for the bringing to the surface of all well-diggers immediately on an alarm of fire;
- (r) provide for the construction of gate-values or stop-cocks on flowing wells and their closure on an alarm of fire being given; and
- (s) provide for the maintenance of fire-lines.

(3) The Local Government may, by rule, attach to the breach of any rule under this section any punishment not exceeding a fine of five hundred rupees, and if fraudulent intention is proved or actual injury or damage to person or property in the oil-field ensues, any punishment not exceeding imprisonment for a term of six months, or a fine of one thousand rupees, or both.

(4) The Local Government may also, by rule, attach to the breach of any rule made under clauses (a), (b), (h), (i) and (n) of sub-section (2) the penalty

of

Upper Burma Oil-Fields. [REG. VI

of forfeiture of the grant or lease held by the offender or his employer from Government.

(5) The Warden may from time to time definethe limits within which all or any of the rules made under this section shall apply.

Tax on steamboilers consuming crude oil-fuel.

Inquiry into accidents. 7. The Local Government may, by notification as aforesaid, declare that all steam-boilers consuming crude oil-fuel in any oil-field shall be subject to the payment of a tax at such rate as may be specified in such notification.

8. Whenever, in the opinion of the Commissioner, the Deputy Commissioner or the Warden, an inquiry ought to be held into the cause of any accident by flooding, explosion or fire, which has been attended with loss of human life or serious injury to person or property, or which was of a description usually attended with such loss or injury, or of any occurrence in connection with the working of any well likely to affect injuriously any part of an oilfield, the Warden may hold an inquiry, and shall for the purposes of conducting such inquiry have all the powers which a Magistrate would have in holding an inquiry into an offence under the Code of Criminal Procedure, 1898.

Inapplicability of section 556 of Act V of 1898 to trials of offences against this Regulation. Indemnity for acts donc in good faith.

Government not liable for loss or damage.

Persons empowered by rules under section 6 (2)

9. The Warden shall not be deemed, within the meaning of section 556 of the Code of Criminal Procedure, 1898, to be a party to or personally interested in any prosecution for an offence under this Regulation or any rule made thereunder.

10. No suit or criminal prosecution shall lie against any public servant for anything done under this Regulation or in good faith intended to be done under this Regulation.

11. The Government shall not be responsible for any loss or damage which may occur owing to any action taken in good faith by any public servant under this Regulation.

12. Every person empowered by any rules made d by under section 6, sub-section (2), clause (j), to do any act shall in that behalf for the purposes of Chapter 1910.] Upper Burma Oil-Fields.

of 1889.

1860. X of the Indian Penal Code be deemed to be a public (j) to be servant within the meaning of section 21 of the said deemed public Code.

13. (1) An order made by the Warden under Revision of orders of this Regulation shall be subject to review and revi- warden. sion in the same manner and to the same extent as an order of a Revenue-officer under sections 10 and 11 of the Upper Burma Land and Revenue Regulation, 1889.

(2) Save as provided by this section, no appeal shall lie from any order made under this Regulation, but such order shall be final and shall not be liable •to be contested by suit or otherwise.

14. The Local Government may revoke any Power of grant or lease and take possession of any well or site Local Government to in respect of which there has been committed a revoke grants breach of any rule made under this Regulation to or leases. which this penalty may be attached by the Local Government.

15. (1) The power to make rules conferred on Previous the Local Government by sections 5 and 6 shall be ^{publication}, ^{subject} to the condition of the rules being made after previous publication.

(2) All rules made under this Regulation shall be published in the Burma Gazette, and on such publication shall have effect as if enacted in this Regulation.

16. Notwithstanding anything contained in sec-Exclusion of tion 53 of the Upper Burma Land and Revenue jurisdiction of Regulation, 1889, a Revenue-officer shall not exercise officers in jurisdiction over any of the following matters, certain cases. which shall be cognisable exclusively by a Civil Court, namely :---

Any claim as between private persons to the ownership or possession of any well or well-site, whether situate on State or other land, or to establish any lien upon or other interest in any such well or wellsite, or the rents, profits or produce thereof.

CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET.

REGULATION No. I OF 1911.

A Regulation to provide for the substitution of references to the North-West Frontier Gazette for references to the Gazette of India in certain enactments.

[Received the assent of the Governor General on the 12th April 1911; and published in the Gazette of India on the 29th April 1911.7

WHEREAS it is expedient to provide that references to the North-West Frontier Gazette shall be substituted for references to the Gazette of India in certain enactments; It is hereby enacted as follows :---

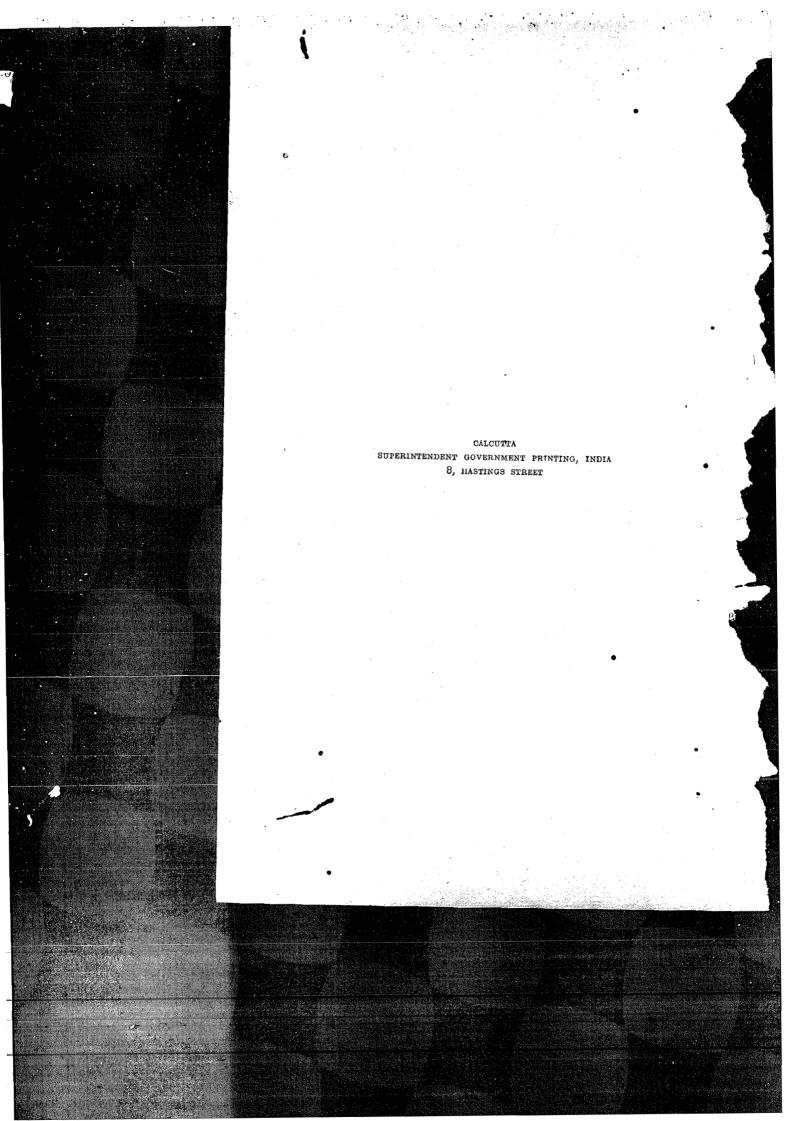
1. This Regulation may be called the North-West short title. Frontier Gazette Regulation, 1911.

2. In clause (g), sub-section (1), section 6 of the Amendment North-West Frontier Province Law and Justice $\operatorname{section 6}_{\text{section 6}}^{(1)}(f)$ 1901. Regulation, 1901, and in clause (c) of the proviso to Regulation section 2 of the North-West Frontier Province Court VII of 1901, of Wards Regulation, 1904, for the words "Gazette (c) of the of India" the words "North-West Frontier Gazette" proviso to shall be substituted.

section 2 of Regulation V of 1904.

[Price one anna.]

CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET.



REGULATION No. II of 1911.

A Regulation to provide for the grant of loans to indebted Talukdars in Ajmer.

(Received the assent of the Governor General on the 25th May 1911; and published in the Gazette of India on the 27th idem.)

THEREAS it is expedient to provide for the grant of loans to indebted talukdars in Ajmer ; It is hereby enacted as follows :---

1. (1) This Regulation may be called the Ajmer Title, extent Talukdars Loan Regulation, 1911.

and commencement.

(2) It extends to the territories for the time being administered by the Chief Commissioner of Ajmer.

• 2. In this Regulation, unless there is anything Definition. repugnant in the subject or context, "talukdar includes istimrardar, jagirdar, and bhumia.

3. Any talukdar may apply in writing to the Application Commissioner stating that he is subject to, or that for loan. his immoveable property is charged with, debts of liabilities other than debts due or liabilities incurred to Government, and requesting that he may be granted a loan in accordance with the provisions this Regulation.

4. The application shall contain a declaration Contents of that the applicant has made himself acquainted with application. the provisions of this Regulation and agrees to abide by them and by the rules made thereunder, and such other particulars as the Chief Commissioner may by rule prescribe, and shall be verified by the applicant in manner required by law for the verification of plaints.

[Price Two annas and six pies only.]

5. The

Ajmer Talukdars Loan. [REG. II

Procedure on application.

5. The Commissioner, on receipt of an application under section 3, shall forward the same to the Chief Commissioner. The Chief Commissioner may-

(a) summarily reject such an application, or

(b) direct that the Commissioner proceed to take further action under this Regulation.

Notice to submit çlaims. 6. (1) The Commissioner, on receipt of an order from the Chief Commissioner under section 5, clause (b), shall cause to be published in the Gazette of Indua, and in such other manner as the Chief Commissioner may by general or special order direct, a notice in English and also in the vernacular, declaring that the applicant has applied for a loan under this Regulation, reciting the provisions of this section and sections 7, 8, 16, 17 and 18, and calling upon all persons having claims against the applicant or his immoveable property to submit a statement of the same in writing within six months from the date of the publication of the notice aforesaid.

(2) Every claim against the applicant or his immoveable property (other than a claim on the part of the Government) not submitted to the Commissioner in compliance with the provisions of sub-section (1) shall, save in the cases provided for by sections 6 and 13 of the Indian Limitation Act, 1908, be deemed 1 for all purposes and on all occasions to have been duly discharged, unless in any suit or proceeding instituted by the claimant or by any person claiming under him in respect of any such claim, it is proved to the satisfaction of the Court that he was unable to comply with the notice published under sub-section (1).

(3) Every claim admitted by the Court under the provisions of sub-section (2) shall, notwithstanding any law, contract, decree or award to the contrary, cease to carry interest after the expiry of six months from the date of the publication of the notice under sub-section (1).

7. With

Ajmer Talukdars Loan.

7. With effect from the date of the publication of Effect of a notice under section 6, sub-section (1), the following of notice to consequences shall ensue, namely :--

- (a) the applicant shall be incompetent to transfer or create any charge on, or interest in, his property or any part thereof, or to enter into a contract which may involve him in any pecuniary liability; and
- (b) all suits and proceedings in any Civil Court in respect of any claim against the applicant shall be stayed, and no fresh suit or proceeding shall be instituted in respect of any such claim in any Civil Court.
- •8. Nothing in section 7, clause (a), shall—
- (a) apply to debts due or liabilities incurred to the debt. Government,
- (b) apply to debts or liabilities which are incurred for necessaries for the maintenance of the applicant or his family, or for the due observance of funeral and other coremonies to the extent approved by the Commissioner, or
- (c) affect the capacity of the applicant to enter into a contract of marriage :
- Provided that he shall not incur in connection with such contract of marriage any pecuniary liability except such as the Commissioner, having regard to the personal law to which he is subject, and his rank and circumstances, may in writing declare to be reasonable.

9. Every claimant submitting his claim in com- Particulars pliance with the provisions of section 6, shall furnish, of claim to be furnished. together with his written statement of claim, full particulars thereof, and shall produce all documents on which he relies to support his claim.

10. When the period for the submission of state- Statement of ments of claims under section 6 has expired, the claims and assets. Commissioner shall prepare-

(a) a schedule of such claims, and

(b

submit claims.

Saving of

certain

Ajmer Talukdars Loan. [B

[REG. II

V of

(b) a statement showing the assets of the applicant, exclusive of the property mentioned in the proviso to section 60 of the Code of Civil Procedure, 1908.

Composition of claims.

> Report by Commis-

sioner.

11. The Commissioner may make to any claimant a proposal in writing for the reduction of his claims; and if such proposal, or any modification thereof, is accepted by the claimant, and his acceptance is recorded or attested by the Commissioner, such acceptance shall, in the event of a loan being granted under this Regulation, be conclusively binding upon the claimant.

12. When the Commissioner has completed the consideration of all claims submitted to him, he shall submit to the Chief Commissioner the schedule and statement referred to in section 10, and a report setting out in detail the claims against the applicant which he considers should be met from any loan sanctioned under this Regulation, together with a statement of any composition which has been agreed to by the claimants or by any of them.

Final disposal of the application. 13. (1) The Chief Commissioner, on receipt of a report under section 12, shall either-

- (a) pass an order rejecting the application, or
- (b) grant a loan to the applicant on such conditions regarding repayment and rate of interest as he may prescribe.

(2) If an order is passed under sub-section (1) granting a loan, such order shall specify the liabilities to be discharged by means of the loan.

Effect of stay of proceedings. 14. When an order has been passed under section 13 rejecting an application or when an application is withdrawn under section 19 before orders are passed under section 13, the following consequences shall ensue, namely :---

(a) all rights and remedies shall revive to any claimants who have accepted a proposal for the reduction of their claims under the provisions

• Ajmer Talukdars Loan.

provisions of section 11 as if such agreement had not been entered into; and

(b) in computing the period of limitation applicable to any suit or other proceeding for the recovery of claims due from the applicant, the period from the date of the publication of the notice under section 6, subsection (1), to the date of the order rejecting the application, shall be excluded.

15 (1) When a loan is granted under section 13, Procedure the Commissioner shall forthwith discharge therefrom on grant the liabilities specified under section 13, sub-section (2), and shall notify the date of such discharge in the Gazette of India.

(2) All the rights and remedies of claimants in respect of claims duly submitted under section 6. sub-section (1), which are not discharged by the Commissioner under sub-section (1), shall revive as if no action had been taken under this Regulation; and in computing the period of limitation applicable to any suit or other proceeding for the recovery of such claims, the period from the date of publication of the notice under section 6, sub-section (1), to the date of publication of the notification under sub-section (1), shall be excluded.

16. (1) No suit shall be brought in any Civil No suit to be Court against any talukdar upon any promise made brought on after he has repaid a loan under this Regulation, to subsequent pay any debt contracted during the period between promise. the grant and the repayment of such loan, or upon any ratification made after such loan has been repaid promise or contract made during such period. of 🛥 whether there is or is not any new consideration for such promise or ratification.

(2) Nothing in sub-section (1) shall apply to the debts or liabilities specified in section 8.

17. (1) If any talukdar to whom a loan has been Procedure granted under this Regulation-

(a) infringes any condition imposed under section $rac{or of}{section 7}$ (a). 13, sub-section (1), clause (b), or

on breach of conditions

(b) attempts

of loan.

Ajmer Talukdars Loan. [REG. II

(b) attempts to do any act which, under section 7, clause (a), he is incompetent to do,

the Chief Commissioner may by order in writing declare such talukdar to be disqualified from managing his own property, and such talukdar shall be deemed to be a landholder who is disqualified to manage his own property within the meaning of the Ajmer Government Wards Regulation, 1888, and the I of Court of Wards shall thereupon assume the superintendence of the property of such talukdar.

(2) The Court of Wards shall withdraw its superintendence from any property of which it has assumed superintendence under sub-section (1) as soon as all loans granted to such talukdar under the provisions of this Regulation have been repaid to Government with the interest thereon.

Termination 18 In each of the following cases, namely :--

- (a) when a loan made under section 13 has been repaid to Government with the interest thereon, or
- (b) when the amount so lent with interest has been recovered by the management of the property under section 17, or
- (c) when an order rejecting an application has been passed under section 13,

the Commissioner shall notify, in the Gazette of India and in such other manner as the Chief Commissioner may, by special or general order, direct, that the talukdar has ceased to be subject to the disabilities mentioned in section 7, with effect from the date of the publication of such notification.

Death of applicant.

19. If an applicant, with regard to whom a notice has been published under section 6, dies before a notification under section 18 has been published---

- (a) the proceedings under this Regulation shall be continued as nearly as possible in all respects as if he were still living,
- (b) any person succeeding to the whole or any portion of his rights in land shall become subject
 - •

subject in respect of those rights to the disabilities imposed by section 7, and shall continue so subject as if he had been the applicant.

20. (1) The Chief Commissioner, subject to the Power to control of the Governor General in Council, may make rules. make rules for the purpose of carrying into effect the provisions of this Regulation.

(2) All rules made under this Regulation shall be published in the Gazette of India, and on such publication shall have effect as if they were enacted in this Regulation.

• 21. No suit, prosecution or other proceeding shall Protection of be entertained in any Court against any public public serservant for anything done by him in pursuance or execution of this Regulation or done in good faith and in intended execution of this Regulation.

vants,

CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET.

THE HAZARA FOREST REGULATION, 1911 (NO. III OF 1911).

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REGULATION No. III OF 1911.

A Regulation to consolidate and amend the law relating to reserved forests and waste-lands in the Hazara District.

[Received the assent of the Governor General on the 26th August 1911; published in the Gazette of India on the 2nd September 1911; and in the North-West Frontier Province Gazette on the 6th October 1911.

WHEREAS it is expedient to consolidate and amend the law relating to reserved forests and waste-lands in the Hazara District; It is hereby enacted as follows :---

CHAPTER 1.

PRELIMINARY.

1. (1) This Regulation may be called the short title Hazara Forest Regulation, 1911.

(2) It applies to the whole of the Hazara District with the exception of Upper Tanawal as defined in Regulation II of 1900:

Provided that the Local Government may, by notification in the official Gazette, exempt any specified area from the operation of its provisions.

(3) A notification under the proviso to sub-section (2) exempting an area from the operation of this Regulation shall not protect any person committing within the exempted area an act in regard to forest-produce of unexempted areas which, if committed within an area not so exempted, would be an offence.

2. In *

(Chapter I.--Preliminary.)

Definitions.

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2. In this Regulation, unless there is anything repugnant in the subject or context,—

- (1) "brushwood" includes all woody plants with the exception of trees as defined below and of the following fruit trees when cultivated:
 - pears, apples, plums, apricots, peaches and vines :
- (2) "cattle" includes, besides horned cattle, camels, horses, asses, mules, sheep, goats and the young of such animals :
- (3) "Deputy Commissioner" means the Deputy Commissioner of the Hazara District or any other officer who may be invested by the Local Government with all or any of the powers of a Deputy Commissioner under or for the purposes of this Regulation :
- (4) "estate," "village-officer," "landowner" and "tenant" shall be deemed to have the meanings respectively attributed to then by the Punjab Tenancy Act, 1887, and the Punjab Land-revenue Act, 1887 :
- (5) "forest-offence" means an offence punish able under this Regulation or under an rule made under this Regulation :
- (6) "Forest-officer" means any person whor the Local Government or any officer empowered by the Local Governmen in this behalf may appoint to carry out all or any of the purposes of this Regulation or to do anything required by this Regulation or any rule made under this Regulation to be done by a Forest-officer:
- (7) "forest-produce" includes the following when found in or brought from a reserved forest or from waste-land, namely,

Hazara Forests. (Chapter II.—Reserved Forests.)

7. Whenever the limits of any reserved forest Demarcation. are not sufficiently indicated by natural marks or other existing boundaries, they shall be demarcated by permanent and conspicuous marks; and the limits of the tracts assigned for the exercise of recorded rights (where such exist) within the reserved forest and also of the portion of the forest attaching to each village for seigniorage purposes shall, where necessary, be similarly demarcated.

8. Any Forest-officer may, with the previous Power to sanction of the Local Government or of any officer stop ways duly authorized in that behalf, stop any public or courses. private way or water-course in a reserved forest: Provided that a substitute for the way or watercourse so stopped, which the Local Government deems to be reasonably convenient, already exists or has been provided or constructed by the Forestofficer in lieu thereof.

9. (1) Whoever-

Acts prohibited.

 (a) sets fire to a reserved forest or kindles any fire or leaves any fire burning in such way as to endanger such a forest;

or who, in a reserved forest,-

- (b) kindles, keeps or carries any fire;
- (c) grazes or drives cattle, or permits cattle to trespass;
- (d) cuts, lops, taps or burns any tree or brushwood, or streps-off the bark or leaves from or otherwise damages the same;
- (e) causes any damage by negligence in felling any tree or cutting or removing any forest-produce;
- (f) quarries stone, burns lime or charcoal, or collects or removes any forest-produce;
- (g) cultivates any land or clears or breaks up any land for cultivation or any other purpose;

(h) erects 9

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(Chapter I.—Preliminary.)

namely, minerals, surface-soil, trees, timber, brushwood, grass, peat, canes, creepers, reeds, leaves, flowers, fruits. roots, bark, honey, wax, lac, gum and resin:

- (8) "Kaghan Ilaqa" means the lands of the estates in the Mansehra Tahsil of the Hazara District specified in Schedule II:
- (9) "protected waste-land" means waste-land in respect of which an order has been passed under section 14:
- (10) "reserved forest" means land which was demarcated as such at settlement or land constituted as such under section 11:
- (11) "Revenue Commissioner" means the Revenue Commissioner of the North-West Frontier Province or any other officer who may be invested with the powers of the Revenue Commissioner for the purposes of this Regulation:
 (2) "settlement" means the first and second regular settlements of the Hazara District including the Agror Valley:

Provided that in any case where the records of the two settlements do not agree the term shall be understood to refer to the second regular settlement :

(13) "timber" includes trees when they have fallen or have been felled and all wood of such trees whether cut up or fashioned or hollowed out for any purpose or not:
(14) "tree" means any tree of a kind speci-

fied in Schedule I or any other kind that the Local Government may add to that schedule:

(15) "Village-forest-officer" means any person entrusted by the Deputy Commissioner

Hazara Forests. REG. III (Chapter II.—Reserved Forests.)

sioner with any function or charge in the waste-land of villages : and

(16) "waste-land" includes all uncultivated land except reserved forests, graveyards, sacred places, land recorded at settlement as part of the village-site and land shown as fallow ("khali" or "banjar jadid") in annual records.

CHAPTER II.

RESERVED FORESTS.

Management of reserved forests. Reserved forests to be property of Government.

Alienation of right in or over reserved forest.

3. The management of reserved forests is vested in the Forest-officers.

4. Subject only to the rights defined and recorded at settlement and to the payment to the villagelandowners of seigniorage-fees as provided in seg tion 29, the reserved forests shall be deemed to, the property of Government and the forest-income accruing from them shall be credited to Government as forest-revenue.

5. No right or privilege in a reserved forest and no produce obtained by its exercise shall/be alienated by sale, lease or otherwise except to Government, unless such alienation is expressly permitted in the order defining and recording such right or privilege :

Provided that when any such right or privilege attaches to any land it may be sold or otherwise alienated along with such land.

Acquisition of right in or over re-

6. No right of any description shall be acquired in or over a reserved forest except by succession or served forest. under a grant or contract in writing made by or on behalf of Government or by or on behalf of some person in whom such right was vested under Regu-

lation II of 1873 or Regulation VI of 1893. 7. Whenever

1911.]

Hazara Forests. (Chapter II.—Reserved Forests.)

7. Whenever the limits of any reserved forest Demarcation. are not sufficiently indicated by natural marks or other existing boundaries, they shall be demarcated by permanent and conspicuous marks; and the limits of the tracts assigned for the exercise of recorded rights (where such exist) within the reserved forest and also of the portion of the forest attaching to each village for seigniorage purposes shall, where necessary, be similarly demarcated.

8. Any Forest-officer may, with the previous Power to sanction of the Local Government or of any officer stop ways duly authorized in that behalf, stop any public or courses. private way or water-course in a reserved forest : Provided that a substitute for the way or watercourse so stopped, which the Local Government deems to be reasonably convenient, already exists or has been provided or constructed by the Forestofficer in lieu thereof.

9. (1) Whoever—

(a) sets fire to a reserved forest or kindles any fire or leaves any fire burning in such way as to endanger such a forest;

or who, in a reserved forest,---

- (b) kindles, keeps or carries any fire;
- (c) grazes or drives cattle, or permits cattle to trespass;
- (\tilde{d}) cuts, lops, taps or burns any tree or brushwood, or strips-off the bark or leaves from or otherwise damages the same;
- (e) causes any damage by negligence in felling any tree or cutting or removing any forest-produce;
- (f) quarries stone, burns lime or charcoal, or collects or removes any forest-produce;
- (q) cultivates any land or clears or breaks up any land for cultivation or any other purpose;

(h) erects

Acts pro-hibited.

(Chapter II.—Reserved Forests.)

(h) erects any building or makes any enclosure;

REG. III

(i) enters into a fenced enclosure;

- (j) in contravention of any rules which the Local Government may prescribe, shoots or fishes;
- (k) sets snares or traps, or poisons water;

shall be punishable with imprisonment for a term which may extend to six months, or with fine not exceeding five hundred rupees, or with both, and shall, in addition thereto, be hable to pay such compensation for damage done to the forest as the convicting Magistrate may direct.

(2) When the person who is in charge of cattle which have been permitted to trespass in contravention of clause (c) of sub-section (1) is a child under the age of sixteen years, the owner of the cattle shall be deemed to be a person who is guilty of an offence within the meaning of that clause.

(3) Nothing in this section shall be deemed to prohibit—

- (a) any act done by permission in writing of the Forest-officer or under any rule made by the Local Government, or
- (b) the exercise of any right recorded at settlement or created by grant or contract made by or on behalf of the Local Government.

Forfeiture of implements, cattle and conveyances.

10. The penalty provided in section 9 may, in the discretion of the adjudicating Magistrate, be accompanied by the forfeiture of all implements, cattle or conveyances used in the commission or furtherance of the offence adjudicated; and all forest-produce illicitly obtained shall be restored to the Government Forest Department.

Power to constitute new areas as reserved forests. 11. If the Local Government considers it advisable to constitute any area as reserved forest beyond that demarcated at settlement, the provisions of the Indian

1911.]

(Chapter II.-Reserved Forests. Chapter III.-Waste-lands.)

VII of 1878.5 Indian Forest Act, 1878, Chapter II, sections 3 to 21, shall apply.

12. (1) The Local Government may, with pre-Power to vious sanction of the Governor General in Council, declare forest by notification in the official Gazette, direct that, no longer reserved. from a date to be fixed by such notification, any reserved forest or portion thereof shall cease to be a reserved forest.

(2) From the date so fixed, such forest or portion shall cease to be reserved; but the rights (if any) which have been extinguished therein shall not revive in consequence of such cessation.

CHAPTER III.

WASTE-LANDS.

13. (1) Subject to the rights and powers of the Rights in Government in respect to seigniorage and forest waste-lands. conservancy as defined in this Regulation or in rules made thereunder, and subject also to the claims of right-holders not being owners of the soil, all wastelands are the property, held jointly or severally, as the case may be, of the land-owners of the village in whose boundaries they are included; and such landowners are entitled to use free of charge for their own domestic and agricultural requirements any trees and forest-produce found in those waste-lands. But they shall have no right or power to sell any trees or brushwood growing in such lands except with the permission of the Deputy Commissioner or other officer authorised by the Government and under such conditions as the Deputy Commissioner or other officer aforesaid may impose; and all such sales shall be subject to payment to the Government of seigniorage-fees as provided by section 29.

> (2) The 11



(Chapter III.—Waste-lands.)

(2) The claims of right-holders other than landowners of the village shall be recognised to the extent defined and recorded at settlement, or, in case of doubt or dispute, to the extent which may hereafter be defined by the Deputy Commissioner with the sanction of the Local Government, and the exercise of such rights shall be subject to the provisions of this Regulation and the rules made thereunder.

(3) All deodar trees in the Kaghan Ilaqa shall be deemed to be the property of the Government, and nothing in this section shall be held to affect the right of the Government thereto.

Power to protect waste-lands. 14. (1) Whenever it appears to be necessary to prohibit the breaking up for cultivation of wasteland or its occupation as sites for sheds, buildings or enclosures in order to the better protection of—

- (a) the crests and slopes immediately below the crests of hills within the limits of tree vegetation,
- (b) catchment-basins of streams, torrents or ravines,
- (c) the banks and beds of rivers, streams, torrents and ravines,
- (d) steep slopes,
- (e) waste-lands which, though not situated in any of the above positions, are nevertheless of such value or utility for the supply of forest-produce or otherwise that their breaking up or occupation would in the judgment of the Deputy Commissioner be inadvisable,

the Deputy Commissioner may issue orders prohibiting the breaking up or occupation of such wasteland, and defining the area to which such prohibition shall extend, and may cause the limits of such area to be shown on the village-map and to be demarcated

12

REG. III

1911.]

Hazara Forests.

(Chapter III.—Waste-lands.)

marcated on the ground with boundary-marks so far as may be necessary.

I of 1898.

(2) All orders passed by the Settlement-officer under section 11 of the Hazara Forest Regulation, 1893, at the second regular settlement of the Hazara District shall be deemed to be orders passed under this section.

(3) No such order as is referred to in sub-section (1) or sub-section (2) shall be cancelled by the Deputy Commissioner without the sanction of the Revenue Commissioner, but the Deputy Commissioner may from time to time revise such orders by altering the boundary of the protected land so as to exclude any particular plot the protection of which may appear to be unnecessary.

15. (1) If the Deputy Commissioner is of opin-Power to ion that in any estate the supply of grass, trees or set apart brushwood is not adequate for the present and pro-for growth spective wants of the residents. he may direct that of grass, an area of waste-land not exceeding one-fifth of the trees or brushwood. total uncultivated area of the estate shall be set apart in a convenient and suitable position, and may record a proceeding providing—

- (a) for the prohibition within this area of all or any of the acts detailed in sub-section
 (1) of section 9;
- (b) for the enjoyment of its produce by the residents of the estate and any other rightholders and for the due regulation of that enjoyment;
- (c) for the recovery of costs of management of the area from the said residents and right-holders.

(2) No compensation shall be claimable by the owners or other right-holders of such land in respect of any orders passed under this section.

16. If in any case such proportion of the land-Power to owners of the estate as pay not less than two-thirds set apart waste-land

of 13

REG. III

(Chapter III.-Waste-lands.)

for growth of trees, brushwood or grass on

of the land-revenue due thereon, make an application to the Deputy Commissioner requesting that a stated area of waste-land owned in common by them application of be set apart for the growth of trees, brushwood or land-owners. grass, the Deputy Commissioner shall have power to proceed in respect of that area as provided in section 15.

Power to protect etc.

17. (1) If the Deputy Commissioner is of opinprotect waste-lands ion that it is necessary to guard more securely from erosion, against erosion or the formation or extension of ravines or landslips, he may issue special orders prohibiting within the area likely to be affected or that adjacent thereto all or any of the acts detailed in sub-section (1) of section 9, or permitting them only on such conditions as he may see fit to impose.

> (2) No compensation shall be claimable by the owners or other right-holders of such land in respect of any orders passed under this section.

Appointment of villageforest-officers and issue of management orders.

18. (1) The Deputy Commissioner may appoint village-forest-officers to manage the forestry of waste-lands and may issue general or special management orders to such officers for the prohibition of the barking, boring, girdling or otherwise injuring of trees or brushwood and for the regulation of the felling or lopping of trees or brushwood in such waste-lands for village requirements.

(2) In case of any contravention of orders issued under sub-section (1), the Deputy Commissioner may direct that no trees be felled in the waste without the previous permission in writing of himself or of such officials as may be authorized by him in this behalf; and if permission to sell brushwood has been accorded he may cancel such permission.

19. The Deputy Commissioner may issue special. orders in writing permitting the firing of any wastelands within such limits and subject to such conditions as he may think fit.

20. Every

Firing of village

waste-lands.

1911.

Hazara Forests. (Chapter III.—Waste-lands.)

20. Every Village-officer and Village-forest-officer Villageshall be bound to report any breaking up of waste- village land protected under section 14 and any breach of forest-officers any order passed under the provisions of this Chap- bound to report acts ter as soon as the fact comes to his knowledge.

21. The Deputy Commissioner may cause to be Treatment summarily ejected any person cultivating land or of illicit committing any other act in contravention of an etc. order passed under section 14, section 15, section 16 or section 17, and may direct that any building or enclosures erected or crop grown on such land in contravention of such order shall be confiscated.

22. Where waste-land which has been recorded Treatment at settlement as shamilat or common land or which of encroachhas been specially reserved as a grazing ground or common as a fuel or timber preserve of the village is broken land. into by cultivation, the Deputy Commissioner, on the application of any right-holder in the village or of his own motion, may eject the author of the cncroachment and forbid its repetition by a proclamation published in like manner as a proclamation under section 22 of the Punjab Land-revenue Act, 1887.

23. Where the Deputy Commissioner permits Assessment the breaking up and cultivation of land in protected of cultivation . waste or where land has been broken up without his in protected vaste. permission, and he does not think it necessary or expedient to stop the cultivation thereof, he may impose on the land newly brought under cultivation an assessment at rates which shall not exceed double the rates on land of similar quality in the same or adjacent villages and, in cases where application has been made for his sanction previous to the breaking up of the land, shall ordinarily not be higher than those rates. Such assessment shall not be a bar to a prosecution under section 28 in cases of unauthorised cultivation.

24. The 15

officers and contrary to the above prohibitions.

REG. III

(Chapter III.-Waste-lands.)

Protection of groves.

24. The Deputy Commissioner may issue general or special orders forbidding the felling of or injury to any kinds of trees growing in groves near villages, along roads, at burying places or shrines or near springs and streams.

Protection by retaining walls.

25. (1) In the case of existing cultivation in of cultivation dangerous positions on hill-sides the Deputy Commissioner may require the owner or tenant of the land so cultivated to protect it by a retaining wall or to take such other precaution to ensure the stability. of the soil as he may deem necessary.

> (2) Should the owner or tenant fail to comply with the requisition within a reasonable time and also persist in cultivating the land, the Deputy Commissioner may summarily eject him from so much of the land as may be in danger and deal with it in accordance with the provisions of section 17.

> (3) Similarly, the Deputy Commissioner may direct that any extension of cultivation after the date of the introduction of the second regular settlement in dangerous positions on a hillside shall be protected by retaining walls, and may summarily eject the cultivator of such land if he fails to comply with the order.

> (4) No compensation shall be claimable by the owner or tenant of such land in respect of any order passed under this section.

Treatment of cultivation in dangerous positions on hillsides.

26. (1) Where after the date of the introduction of the second regular settlement land is brought into cultivation in dangerous positions on hillsides and the slope is too steep to admit of the construction of retaining walls, the Deputy Commissioner may, if he is of opinion that the prohibition of such cultivation is in the general interests of the village, eject the person cultivating and direct that the land remain uncultivated in future.

(2) No compensation shall be claimable by the person ejected in respect of any order passed under this section.

27. The

1911.]

(Chapter III.—Waste-lands. Chapter IV.— Duties and Fees.)

27. The cost of management of any waste-land, Cost of and of the demarcation of any waste-land directed by the Deputy Commissioner to be demarcated in accordance with the provisions of this Chapter, may be recovered from all land-owners, or from all landowners and right-holders, concerned as an arrear of land-revenue.

28. Whoever commits or abets the commission of Offences in waste-lands.

- breaks up or occupies or, being the owner of the land or a joint owner thereof, permits the breaking up or occupation of any waste-land protected under section 14;
- (2) contravenes any order passed under section 15, section 16, section 17, section 22, section 24, section 25 or section 26;
- (3) without permission knowingly sells or conveys for sale any tree, timber or brushwood produced on waste-land, or fells, lops, barks, bores, girdles or otherwise injures any such tree or brushwood contrary to any general or special management orders issued under section 18;
- (4) sets fire to any waste-land otherwise than as permitted by an order passed under section 19, or negligently permits any fire to extend thereto;

shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

CHAPTER IV.

DUTIES AND FEES.

- **29.** (1) In the case of—
 - (a) trees felled in reserved forests,
 - (b) firewood supplied for kilns from the same, and

(c) deodar 17

Seigniorage-

fees.

(Chapter IV.—Duties and Fees.)

(c) deodar trees felled in the waste-lands of villages in the Kaghan Ilaga.

the Forest-officer shall credit to the Government as forest revenue the price realised by the sale of such trees or firewood, and on the other hand debit to the Government and pay to the right holders entitled thereto in such manner as the Deputy Commissioner may direct the seigniorage-fees due according to the list of such fees that is in force for the time being.

(2) Similarly, in the case of trees which are see from waste-lands, the Deputy Commissioner sha credit to the Government as forest-revenue the seigniorage-fees, and the balance of the price realised shall be paid to the right-holders entitled thereto: Provided that the trees referred to in this subsection are of one or other of the kinds entered in the seigniorage-list which is in force for the time being.

(3) The list of the seigniorage-fees in force at t commencement of this Regulation is hereby mail tained.

(4) With the previous sanction of the Governa General in Council, the Local Government may, with due reference to the average actual prices realisable for timber or fuel, revise the rates of fees in such list and may add trees to it or exclude trees from it,

(5) The fees may be uniform throughout the district or varied in different parts thereof, but shall not exceed in any case a fair estimate of half the average net profits realisable on the sales.

(6) Whenever the list of seigniorage-fees has been revised, the Local Government shall publish a notification in the official Gazette which shall set forth the rates of seigniorage-fees payable, the circumstances under which any trees have been exempted from charge, and such other matters connected with seigniorage-payments as the Local Government may see fit to regulate.

Power to impose duty on timber.

18

30. The Local Government may direct the levy of a duty in such manner, at such places and at such rates,

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1911.

Hazara Forests.

(Chapter V.—Control of Forest-produce in Transit. Chapter VI.—Drift and Stranded Timber.)

rates, ad valorem or otherwise, as it may prescribe by notification in the official Gazette, on all timber produced in the Hazara District or brought into that district from beyond the frontier or elsewhere.

CHAPTER V.

CONTROL OF FOREST-PRODUCE IN TRANSIT.

31. The Local Government may make rules to Power of regulate-

(a) the import of timber or of any forest-pro- issue rules for floating duce into the Hazara District;

Local Government to timber and

levying fces.

- (b) the transport of timber or of any forest-produce by land or by rivers and streams within the district, the custody thereof during transit, and the levy of fees in respect of timber or of any forest-produce transported;
- (c) the collection and disposal of waif and unowned timber or of any forest-produce; and
- (d) the use of property-marks for timber and the registration of such marks;

and may prescribe as penalty for the infringement of such rules imprisonment which may extend to six months, or fine which may extend to five hundred rupees, or both.

CHAPTER VI.

DRIFT AND STRANDED TIMBER.

32. (1) All timber found adrift, beached, strand- Certain kinds ed or sunk, all timber bearing marks which have not of timber to been registered in accordance with any rules which the property the of Govern-

(Chapter VI.-Drift and Stranded Timber.)

ment until title thereto proved.

Procedure

preferred to

20

on claim

the Local Government may have issued, all timber on which the marks have been altered, defaced or obliterated, and, in such areas as the Local Government may, by notification in the official Gazette, direct, all unmarked timber, shall be deemed to be the property of the Government unless and until some person establishes his right and title thereto.

(2) Such timber may be collected by any Forestofficer and be brought to any depôt appointed for its reception.

(3) Due public notice shall be given from time to time of such collection, and any person claiming such timber shall be required to present a written statement of his claim within two months from the date of such notice.

33. (1) When any such statement is presented as aforesaid, the Forest-officer may, after making such such timber. inquiry as he thinks fit, either reject the claim after. recording his reason for so doing, or deliver the tim ber to the claimant.

> (2) If such timber is claimed by more than one person, the Forest-officer may either deliver the same to any of such persons whom he deems entitled thereto, or may refer the claimants to the Civil Courts. and retain the timber pending the receipt of an order from any such Court for its disposal.

> (3) Any person whose claim has been rejected under this section may, within three months from the date of such rejection, institute a suit to recover possession of the timber claimed by him; but no person shall recover any compensation or costs against the Government, or against any Forest-officer, on account of such rejection, or the detention or removal of any timber, or the delivery thereof to any other person under this section.

(4) No such timber shall be subject to process of any Civil, Criminal or Revenue Court until it has been delivered, or a suit has been brought, as provided • in this section.

34. If

REG. III

(Chapter VI.—Drift and Stranded Timber. Chapter VII.—Penalties and Procedure.)

34. If no such statement is presented as afore-Disposal of id, or if the claimant omits to prefer his claim in unclaimed e manner and within the period prescribed by the timber. otice issued under section 32, or, on such claim havng been so preferred by him and having been rejected, omits to institute a suit to recover possession of such timber within the further period limited by section 33, the ownership of such timber shall vest in the Government, or, when such timber has been deliwored to another person under section 33, in such other person, free from all incumbrances not created by him.

35. The Government shall not be responsible for Government any loss or damage which may occur in respect of and its officers not any forest-produce while at a depôt or while detain-liable for ed elsewhere for the purposes of this Regulation; damage to and no Forest-officer shall be responsible for any such such timber. loss or damage unless he has caused such loss or damage negligently, maliciously or fraudulently.

CHAPTER VII.

PENALTIES AND PROCEDURE.

36. (1) Every person having rights in a reserved Liability to forest or owning, occupying or having rights in waste- assist in land or land adjacent to a reserved forest or to waste-forest-offen. land, and every person employed in a reserved forest ces and fires, by Government or in waste adjacent to reserved forest etc. by any owner of the waste, shall be bound to furnish without unnecessary delay to the nearest Revenue-officer, Forest-officer, Village-forest-officer or Policeofficer any information he may possess respecting the commission of, or intention to commit, any forestoffence; and shall further be bound to use his best endeavours-

(a) to extinguish any fire occurring in any such reserved forest or in any such waste-land,

(b) to prevent fire from spreading thereto, (c) to

preventing

REG. III

(Chapter VII.-Penalties and Procedure.)

- (c) to prevent the commission of any forestoffence therein,
- (d) when there is reason to believe that a for offence has been committed therein, to a cover and arrest the offender.

(2) All contractors and all persons employed b contractors in any reserved forest or waste-land, and all persons holding any permit or lease therein, shall be bound in the same way as regards the lands in which their employment or permit or lease subsists.

(3) Every person who neglects any duty imposed on him by this section shall, on conviction before a Magistrate, be punishable with fine which may amount to one hundred rupces, and in default of payment may be sentenced to simple imprisonment for a term not exceeding six months. In a case of second conviction, simple imprisonment not exceeding six months may be awarded in addition to the above penalty.

Burning of liability of villagers.

37. (1) In cases of illicit firing of reserved forests; joint forests or waste-lands, or in any case in which it may appear that any community of villagers, landowners or occupants of land, or any section of such community, has neglected to render reasonable assistance in the prevention or prosecution of any forest-offence, it shall be lawful for the Deputy. Commissioner to impose a fine on such community or section, in whose vicinity the firing has occurred or by whom such default has been made.

> (2) Such fine shall not exceed double the landrevenue for one year payable by the community or section convicted, but in addition thereto or in lieu thereof the Deputy Commissioner may order the forfeiture to the Government of the whole or any part of the seigniorage-fees due at the time to the convicted persons under section 29.

> (3) The Deputy Commissioner may in his discretion summon only the representatives of such community or section to answer to the offence or the

(Chapter VII.—Penalties and Procedure.)

the neglect charged, and in imposing such fine the Deputy Commissioner may direct in what manner it shall be levied from the community or section as a whole.

38. In cases of illicit firing of any reserved Power to forest or of repeated or serious damage thereto in close forests controvention of any of the manual damage thereto in that have contravention of any of the provisions of this Regu- been burnt lation or rules made thereunder, the Deputy Com- or otherwise missioner (whether or not any punishment has been damaged. inflicted under section 9, section 36 or section 37) may direct that the area so burnt or damaged and also the whole or any part of the area of the forest attaching to the village to which the offender or offenders are proved or believed to belong shall be closed against all or any of the following acts, namely, cattle-grazing, grass-cutting, the felling and lopping of trees and the cutting and gathering of dead wood, for a period not exceeding two years or, with the sanction of the Local Government, for any longperiod that may be thought fit.

39. In cases of a flagrant or habitual violation Power to of any of the provisions of this Regulation or rules close wastelands in made thereunder, the Deputy Commissioner (whe-cases of violather or not any punishment has been inflicted under tion of the section 28, section 36 or section 37) may, with the the Regulaprevious sanction of the Revenue Commissioner, tion. direct that within the limits of the whole of the waste-land-affected or of a specified portion thereof all or any of the following acts, namely, cattle-grazing, grass-cutting, tree-felling and the cutting and gathering of brushwood or any other kind of wood shall be totally prohibited or allowed only with his special permission, for a period not exceeding two years or, with the sanction of the Local Government, for any longer period that may be thought fit.

40. Whoever contravenes an order passed under Punishment section 39 shall be punishable with imprisonment for at in contravention for a term which may extend to one month, or with of order fine which may extend to five hundred rupces, or passed under section 39.

41. In 23.

REG. III

(Chapter VII --- Penalties and Procedure.)

Fower to close land illicitly cultivated. 41. In all cases of illicit cultivation in any reserved forest or protected waste-land (whether or not any punishment has been inflicted under section 9 or section 28), the Deputy Commissioner may demarcate the land so cultivated, and may suspend the exercise in such land of all rights therein for two years, or for such longer time as may be necessary for the reproduction of any trees, brushwood or turf that may have been destroyed in order to its cultivation.

Power of 42. (1) Any Revenue, Police or Forest officer

seizure of forest-produce unlawfully removed

- (a) any forest-produce which he has reason to believe has been obtained or is being transported contrary to any provision of this Regulation or of any rules or orders made thereunder; and
- (b) any tools or carriage, wagon, cart, truck or other vehicle used in the commission c any offence against such Regulation rules or orders.

(2) Such seizure shall be reported for thwith to the nearest Magistrate having jurisdiction in respect of such offence.

(3) All forest-produce in respect of which an offence under this Regulation or any rule made thereunder has been committed, and any tools, or carriage, wagon, cart or other vehicle used in committing any such offence, shall be liable to confiscation.

(4) When the offender is not known or cannot be found, the Magistrate may, if he finds that an offence has been committed, direct that any thing seized under sub-section (1) shall be confiscated.

43. Any Forest-officer or Police-officer who vexatiously and unnecessarily seizes any property on pretence of seizing property liable to confiscation under this Regulation shall be punishable with im-

prisonment

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Punishment for wrongful

seizure.

(Chapter VII.—Penalties and Procedure.)

prisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both.

44. Whoever, with intent to cause damage or in-Penalty for jury to the public or to any person or to cause wrongful gain as defined in the Indian Penal Code,—

Penalty for counterfeiting or defacing marks on trees and timber or altering

- (a) knowingly counterfeits upon any timber or trees and standing tree a mark used by Forest-offi- altering cers or other person to indicate that such timber or tree is the property of the Government or of such other person, or that it may lawfully be cut or removed by some person; or
- (b) alters, defaces or obliterates any such mark placed on a tree or on timber by or under the authority of a Forest-officer; or
- (c) alters, moves, destroys or defaces any boundary-mark of any forest or wasteland to which the provisions of this Regulation are applied;

shall be punishable with imprisonment for a term which may extend to two years, or with fine, or with both.

45. (1) Any Revenue, Police, Forest or Village-Power of forest officer may arrest without a warrant any per- arrest. son committing within his sight an offence punishable under this Regulation.

(2) Every officer making an arrest under this section shall without unnecessary delay take or send the person so arrested to the nearest Magistrate or police-station, there to be released on bail or personal recognizance pending the trial of the case.

46. (1) The Local Government may, by notifica-Power to tion in the official Gazette, empower any Forest-compound officer-

(a) to accept from any person against whom a reasonable suspicion exists that he has committed any forest-offence, other than an offence specified in section 43 or section

Hazara Forests. | [REG. 111

(Chapter VII.-Penalties and Procedure.)

tion 44, a sum of money by way of compensation for the offence which such person is suspected to have committed; and,
(b) when any property has been seized as liable to confiscation, to release the same on payment of the value thereof as estimated by such officer.

(2) On the payment of such sum of money, or such value, or both, as the case may be, to such officer, the suspected person, if in custody, shall be discharged, the property, if any, seized shall be released, and no further proceedings shall be taken against such person or property.

(3) No Forest-officer shall be empowered under this section unless he is of a rank not inferior to that of Ranger, and is in receipt of a monthly salary amounting to at least one hundred rupees, and the sum of money accepted as compensation under subsection (1), clause (a), shall in no case exceed the sum of fifty rupees.

47. All proceedings relating to offences and criminal liabilities under this Regulation shall (except as herein otherwise provided by section 37) be governed by the Code of Criminal Procedure, 1898.

48. (1) No Civil Court shall exercise jurisdiction over any of the following matters, namely :---

- (a) any matter provided for in sections 3 to 27 (both inclusive);
- (b) any matter provided for in sections 38, 39 and 41.

(2) In the matters referred to in sub-section (1) jurisdiction shall rest with the Revenue officers only, and all proceedings shall be governed by the procedure prescribed by law for the time being in force for the regulation of such proceedings.

(3) Every order passed by a Revenuc-officer in exercise of the above jurisdiction shall be subject.
to such rights of appeal and powers of review and revision as are provided in sections 80 to 84 of the XVI of Punjab Tenancy Act, 1887.

CHAPTER VIII.

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Frocedure.

Jurisdiction.

1911.]

Hazara Forests.

(Chapter VIII.—Cattle-trespass.)

CHAPTER VIII.

CATTLE-TRESPASS.

49. (1) Cattle trespassing in a reserved forest or Cattlein any waste-land set apart or protected under sec- trespass Act tion 15, section 16 or section 17, or in any area which to apply. has been closed to grazing under section 38, shall be deemed to be cattle doing damage to a public plantation within the meaning of section 11 of the Cattletrespass Act, 1871, and may be seized and impounded as such by any Forest or Village-forest or Police officer.

(2) The Local Government may, by notification in the official Gazette, direct that in lieu of the fines fixed by section 12 of the said Act there shall be levied for each head of cattle impounded under subsection (1) such fines as it may think fit, not exceeding the following, that is to say :---

For each	buffalo	or can	nel .		•
For each	horse, n	nare, g	elding	, pony	, colt,
	nule, bul				
For each	calf, as	s, pig,	ram,	ewe,	sheep,

Û, 8 lamb, goat or kid.

Provided that—

- (a) when cultivation closely adjoins the boundary of a forest, no cattle straying from such cultivation or its neighbourhood shall be liable to seizure under this section unless the forest in that part adjoining the said cultivation has been clearly demarcated; and
- (b) no cattle shall be liable to seizure which are being lawfully driven along a road or track on which a right of way exists even though they stray from such road or track;

so long as the driver has used reasonable care and diligence to prevent his cattle from so straying and to drive back such as stray.

> CHAPTER IX. 27

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Hazara Forests.

REG. III

(Chapter IX.--Forest-officers.)

CHAPTER IX.

FOREST-OFFICERS.

Conferment on Forestofficers of powers of Deputy Commissioner or Assistant Collector.

on Forest-

officers of

nowers.

50. The Local Government may invest any gazetted Forest-officer with all or any of the powers of a Deputy Commissioner under this Regulation and with all or any of the powers with which an Assistant Collector may be invested under the pro-visions of the Punjab Land-revenue Act, 1887: XVII of

Provided that any Forest-officer invested with¹¹ any powers under this section shall exercise such powers subject to the control of the Deputy Commissioner of the Hazara District.

Conferment 51. (1) The Local Government may invest any Forest-officer with all or any of the following powers, certain other that is to say :-

- (a) power to enter upon any land and to survey, demarcate and make a map of the same;
- (b) powers of a Civil Court to compel the attendance of witnesses and the production of documents;
- (c) power to issue a search-warrant under the Code of Criminal Procedure, 1898;
- (d) power to hold inquiry into forest-offences, and, in the course of such inquiry, to receive and record evidence.

(2) Any evidence recorded under clause (d) of sub-section (1) shall be admissible in any subsequent trial before a Magistrate : Provided that it has been taken in the presence of the accused person and that he has had an opportunity of cross-examining the witness.

52. All Forest-officers shall be deemed to be public servants within the meaning of the Indian Penal XLV of 1860. Code.

53. Except with the permission in writing of the Local Government, no Forest-officer shall, as principal or agent, trade in timber or any forest-produce, or be or become interested in any lease of any forest or in any contract for working any forest, whether in British or foreign territory.

CHAPTER X.

Forestofficers deemed public servants. Forestofficers not to trade.

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1911.] Hazara Forests. (Chapter X.-Supplemental Provisions.)

CHAPTER X.

SUPPLEMENTAL PROVISIONS.

54. (1) The Local Government may make rules Additional to carry out the objects and purposes of this Regula- power to make rules. tion.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may--

- (a) prescribe and limit the powers and duties of any Forest-officer under this Regulation:
- (b) provide for the disposal of the proceeds of fines, confiscations and other sums received under this Regulation and the regulation of rewards to be paid therefrom to officers, informers and others;
- (c) provide for the preservation, reproduction and disposal of trees, brushwood and timber produced on waste-lands.

55. All rules made under this Regulation shall Publication be published in the official Gazette, and on such of rules in publication shall have effect as if enacted in this Gazette. Regulation.

56. No suit, prosecution or other proceeding Indemnity shall be entertained in any Court against any public for acts done servant for anything done in pursuance or execution faith. of this Regulation or done in good faith and in intended execution of this Regulation.

57. All money payable to the Government under Recovery of this Regulation, or any rule made thereunder, or on money due to the Govaccount of the price of any forest-produce or of ex- to the unit. penses connected with any act done in accordance with the provisions of this Regulation or the rules made under it in respect of such produce, may, if not paid when due, be recovered under the law for the time being in force as if it were an arrear of land-revenue.

58. The Hazara Forest Regulation, 1893, is re-Repeal of pealed.

SCHEDULE I. lation, 1893. 29

Hazara Forest Regu-

VI of 1893.

Hazara Forests. (Schedule I.)

[REG. III

SCHEDULE I.

LIST OF PROTECTED TREES. [See section 2 (14).]

			MARTIN STREET
Scientific name.	Local name.	English name.	REMARKS.
Tamarisk articulata	. Rukh .	Tamarisk .	
Pombax malabaricum	. Simbal	Silk cotton tree	•
Grewia oppositifolia	. Dhaman .	·	
Melia Azedarach	. Dhrek	Persian lilac or bastard cedar.	
Cedrela Toona	Drawa	Toon	
Cedrela serrata	Drawa	Hill toon	•••
Acer caesium .	(Trikan)	•••
Acer cultratum .	{ Tarkan (Tarkava .	{ Maple , .	
Aesculus Indica .	Bankhor .	Indian horse chestnut,	•••
Pistacia integerrima	Kangar	Pistachio	
Dalbergia Sissoo .	Tali	Shisham	
Cassia Fistula	Amaltas	Indian laburnum	,
Bauhinia variegata	Kachnar ,		•••
Acacia Catechu .	Khair . (Cutch	•••
	Phula ,	•	••
Acacia modesta	Phulahi	Acacia	•••
Albizzia Lebbek .	Sirin S	iris	*
Prunus Padus	Kala kat B	ird Cherry	•••
Eugenia Jambolana	-	lack plum	•••
Cornus macrophylla .	Kandar	•	•••
Pieris ovalifolia .	Rattankath		•••
	Rantol	••••	***
soup		Rhododendron .	•

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Hazara Forests. (Schedule I.)

Scientific name.	Local 1	iame.		English name.	REMARKS.
Diospyros Lotus .	Amlok	•	•	European date- plum.	•••
Pyrus pashia	Batangi	•	•	Wild pear	•
Fraxinus floribunda .	Sum	•	•	Ash	••
Fraxinus Xanthoxyloi- des.	Hanzuz	•	•	·····	
Olea ferruginea	Kao .		•	Indian olive .	· • • •
Olea glandulifera .	Bankao		•	••• •••	
Ehretia acuminata	Punah		•		
Phoebe lancealata .	Chan		•	••••	•••
Phyllanthus Emblica .	Amla	•	•	*** ** *	
Ulmus Wallichiaua	Kain	•		Large leaved elm	• • •
Ulmus Villosa	Mannu	•	•	Small leaved elm	•••
Celtis australis	Batkar Baktara	•	•	$\left\{ \text{Nettle tree} \right\}$	
Morus alba			•	White mulberry.	
Ficus bengalensis	Bor .			Banyan	· · · ·
Ficus religiosa .	Pipal			Pipal	
Ficus Roxburghii 🔩 .	Barh or H	Jurmal			
Platanus orientalis	Chenar			Plane	•••
Juglans regia	Arkhrot,	Akhor	• .	Walout	
Betula utilis	Bhurj			Birch	•••
Alnus nitida	Sharol			Alder .	•••
Quercus semcarpifolia.	Bauchar			Brown oak	**
Quercus dilatata .	Barungi		•	White oak	
Quercus Ilex	Rhin		•	Holm oak	•••
Quercus incana	Rhin	-	•	White oak .	•••
Querous glauca . ,	Barin	•	•	Oak	
,	Jaim	•	٠		••••

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Scientific name.	Local name.		English name.	REMARKS.
Salix tetrasperma	Bis, bins	•	Willow .	
Populus ciliata .	. Palach .	•	Himalayan poplar.	••••
Populus alb a .	. Sofeda	•	White poplar ,	•••
Taxus baccata	Barmi, thuni		Yew . ,	* • *
Pinus excelsa ,	Biar .		Blue pine	• • •
Pinus longifolia	. Chir	•	Long leaved pine.	т мара страна мара страна ма
Cedrus Libani 🛛 .	. Diar* .	•	Deodar	*Called Paladar in Kaghan Ilaqa.
Picea Morinda	. Kachal .	•	Himalayan spruce.	
Abies Webbiana	. †Paludar, acha		Himalayan silver fir.	†Called Rewar in Kaghan Haqa.
Eucalyptu s s p.	Gund		··· ·· ¥	

Hazara Forests: [REG. III, 1911.] (Schedule I.—Schedule II.)

SCHEDULE II.

LANDS COMPRISING KAGHAN ILAQA.

[See section $2(\delta)$.]

Kaghan, Jared, Bhunia, Manur, Phagal Bhutandes, Kamal-ban, Kawai Suhan, Bela Sacha, Chushal, Paras, Sangar, Ghanul, Hingrai, Balakot Khæs, Banbigar, Bibhara Patlang, Jiggan, Mitti Kot, Ghanela, Khet Sarash, Satbanni, Kanshian, Kumbi, Khangiri, Bhangia Josach.

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CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET.

REGULATION NO. IV OF 1911.

[Received the assent of the Governor General on the 28th December, 1911; published in the Gazette of India on the 6th January, 1912; and in the Coorg District Gazette Extraordinary on the 18th idem.]

A Regulation further to amend the Coorg Land and Revenue Regulation, 1899.

WHEREAS it is expedient further to amend the Coorg Land and Revenue Regulation, 1899; It is hereby enacted as follows :--

1. This Regulation may be called the Coorg Land Short title. and Revenue (Amendment) Regulation, 1911.

2. In section 3, clause (10), of the Coorg Land Amendment and Revenue Regulation, 1899, for the words "landrevenue, cesses and mohatarfa", the words "landrevenue and cesses" shall be substituted.

3. The proviso to sub-section (3) of section 53 of Repeal of proviso to sub-section (3) and Regulation is hereby repealed.

Repeal of proviso to section 53, sub-section (3), Regulation I, 1899.

• [Price one anna.]

CALCUTTA : PRINTED BY SUPDE. COVE. PRINTING, INDIA, 8, HASTINGS STREET.

1899.

of 1899.

REGULATION NO. V OF 1911.

[Received the assent of the Governor General on the 28th December, 1911; published in the Gazette of India on the 6th January, 1912; and in the Coorg District Gazette Extraordinary on the 18th idem.]

A Regulation to amend the Coorg District Fund Regulation, 1900.

HEREAS it is expedient to amend the Coorg District Fund Regulation, 1900; It is hereby enacted as follows :---

. 1. This Regulation may be called the Coorg Short title. District Fund (Amendment) Regulation, 1911.

2. After section 3 of the Coorg District Fund Insertion of Regulation, 1900, the following section shall be section 3A, Regulation inserted, namely :---

"3A. (1) The Chief Commissioner, with the Imposition previous sanction of the Governor General in Council, of house-tax apon nonmay, by notification in the Coorg District Gazette, agriculturists impose upon non-agriculturists in rural areas in in rural Coorg a house-tax, levied with reference to the esti- areas. mated annual income of the occupant at such rates as may be fixed from time to time.

(2) The Chief Commissioner, with the like sanction, may, by a like notification, exempt any nonagriculturists or class of non-agriculturists from the payment of the whole or any part of such housefax."

3. In section 5 of the said Regulation, after the Amendment word and figure "section 3", the words and figure of section 5, Regulation "and by each non-agriculturist on account of the VI, 1900. house-tax imposed under section 3A" shall be inserted.

4. In section 6 of the said Regulation, after the Amendment word and figure "section 3", the words and figure of section 6, "or of the house-tax imposed under section 3A" shall vi, 1900. be inserted.

[Price one anna.]

of 1900.

of 1900.

CALCUTTA ; PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET.

VI, 1900.

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REGULATION No. I OF 1912.

[Received the assent of the Governor General on the 22nd January 1912; published in the Gazette of India on the 3rd February 1912; and in the Forl Saint George Gazette Extraordinary on the 1st idem.]

A Regulation to declare the Law applicable to the Laccadive Islands and Minicov.

THEREAS it is expedient to declare the law applicable to the Laccadive Islands and Minicoy; It is hereby enacted as follows :---

CHAPTER I.

PRELIMINARY.

1. (1) This Regulation may be called the Laccadive Short title slands and Minicoy Regulation, 1912; and

and extent.

(2) It extends to the Laccadive Islands and Minicoy.

2. In this Regulation, unless there is anything Definitions. repugnant in the subject or context,-

- (i) "the islands" mean the Laccadive Islands and Minicoy:
- (ii) "the Inspecting officer" means any officer directed by the Local Government or Collector to inspect the islands or any of them : and

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(iii) words and expressions used herein and defined in the Indian Penal Code have the same meaning respectively attributed to them in that Code.

CHAPTER II.

[Pice three annas.]

Laccadive Islands and Minicoy. REG. I

(Chapter II.—Law applicable. Chapter III.-Criminal Justice.)

CHAPTER II.

LAW APPLICABLE.

Law applicable.

3. Notwithstanding anything in any enactment now in force, this Regulation, the Madras State Prisoners Regulation, 1819, the State Prisoners Act, II of 1819, 1858, and the Scheduled Districts Act, 1874, shall be XIV of 1874. the only enactments in force in the islands.

CHAPTER III.

CRIMINAL JUSTICE.

4. (1) Whoever commits any of the following offences shall be liable to the punishment mentioned below in respect of such offence :--

Giving false evidence Murder Culpable homicide not amounting to murder. Causing death by rash or negligent act. Grievous hurt Wrongful confinement Kidnapping Rape Extortion Robbery . Dacoity

Imprisonment which may exten to two years, or fine, or both. Imprisonment which may extend to seven years, and fine. Death or transportation for li Transportation for life or prisonment which may exte to ten years. Imprisonment which may extend to two years, or fine. Imprisonment which may extend to seven years, and fine. Imprisonment which may extend to one year, or fine. Imprisonment which may extend to seven years, and fine. Transportation for life or im-prisonment which may extend to ten years, and fine. Imprisonment which may extend to three years, or fine, or both. Rigorous imprisonment which

may extend to ten years, and fine. Transportation for life, or rigorous

imprisonment which may extend to ten years, and fine. Criminal

Offences triable by inspecting officer or Collector.

Rioting



1912.] Laccadive Islands and Minicoy. (Chapter III.—Criminal Justice.)

Criminal misappropriation .	Imprisonment which may extend to two years, or fine, or both.
Criminal breach of trust .	Imprisonment which may extend to three years, or fine, or both.
Dishonestly receiving stolen property.	Imprisonment which may extend to three years, or fine, or both.
property. Cheating	Imprisonment which may extend to one year, or fine, or both.
Mischief by fire	Imprisonment which may extend to seven years, and fine.
Forgery	Imprisonment which may extend to two years, or fine.

(2) When any offence specified in sub-section (1) has been committed, the local amin shall hold an investigation, and if a *prima facie* case is made out against any person, such person shall be charged before and tried by the Inspecting officer or the Collector or any of the Collector's assistants empowered by him by general or special order in this behalf.

(3) The Inspecting officer or the Collector or any assistant of the Collector empowered under sub-section
(2), when trying a case in accordance with sub-section
(2), shall, when the trial is held in the islands, sit with to or more island assessors.

5. Whoever-

(a) commits any of the following offence namely :---

Minor offences and offences, punishment.

theft, criminal force, assault, hurt, criminal trespass,

- (b) uses abusive language to another,
- (c) obstructs any person in seizing stray cattle,
- (d) without reasonable cause fails to attend the kachahri when ordered to do so,
- (e) causes mischief to property otherwise than by fire,
- (g) makes any imputation concerning any person knowing that such imputation is liable to harm the reputation of the person,

(g) being •3

Laccadive Islands and Minicoy. [REG. 1

(Chapter III.--Criminal Justice.)

(g) being convicted or charged with an offence and being in lawful custody escapes from such custody,

on conviction by the amin shall be punishable with imprisonment for a term which may extend to fifteen days, or with fine which may extend to fifteen rupees, or with both.

Addition to list of offences. 6. Subject to the control of the Governor General in Council, the Governor in Council may, by notification in the Fort St. George Gazette, add to the list of offences specified in section 4, sub-section (1), and section 5, and prescribe the punishments for the offences so added.

Failure to give information of birth or death. Failure to obey reasonable order of

amin.

7. Whoever fails to give information of a birth or death in his house shall be punishable with fine which may extend to five rupees.

 $a_{\text{bason-ader of}} = \frac{8}{4}$ (1) Whoever, when ordered to do so by the $a_{\text{bason-ader of}} = \frac{1}{4}$

(a) fails to assist in launching or drawing up a boat,

(b) fails to attend when called upon to assist in protecting cocpanut plantations from a rayages of rate.

shall be punishable with fine which may extend to two rupees

 $7 \times \times \times$ -Provided that a fine imposed under clause (b) may be refunded if the offender within forty-eight hours makes reparation to the satisfaction of the amin and assessors.

> (2) Whoever, in a case not provided for by subsection (1), disobeys any reasonable ofder of an amin or other public servant, shall be punishable with imprisonment which may extend to fifteen days, or fine which may extend to fifteen rupees, or with both,

9. (1) The local amin of each island shall have

jurisdiction to try persons accused of offences speci-

4. Omitted by Reg. 5 of 1869, D. 17.

Jurisdiction and constitution of

fied

1912.] Laccadive Islands and Minicoy.

(Chapter III.---Criminal Justice.)

fied in sections 5 to 8 in the island and may inflict the Court of on persons found guilty of any such offence the punishment prescribed therefor.

(2) The local amin in the exercise of such jurisdiction shall sit with four or more assessors called karnavars in the islands. Such assessors shall be specially appointed by the Collector or Inspecting officer for life, subject to good behaviour.

(3) Whenever an amin is of opinion that an accused person tried before him is guilty of an offence specified in section 5 or in section 8, sub-section (2), and ought to receive a more severe punishment than he is empowered to inflict, he shall submit his proceedings, and forward the accused, to the Inspecting officer or the Collector, and such officer may pass such order as he thinks fit: Provided that he shall not pass any sentence of imprisonment exceeding one year.

10. (1) The amin may take cognizance of cases Procedure on complaint or on his own initiative.

of amin in criminal cases.

(2) In every case the amin shall make a memorandum of the evidence of the prosecution witnesses, the plea of the accused, and the evidence of the defence witnesses.

(3) The evidence shall be taken in the presence of the accused, and the accused and the complainant shall be allowed to cross-examine the witnesses for the other side.

(4) The amin shall deliver a written judgment, recording therein the opinions of the assessors sitting with him and the reasons for his own decision.

11. (1) The Collector may withdraw to his own Withdrawal file any case pending before the Inspecting officer or by Collector. an amin.

(2) The Collector may transfer any case pending before himself or before the Inspecting officer to any of his Divisional officers for trial.

(3) The Inspecting officer may withdraw to his own file any case pending before an amin.

12. From

Laccadive Islands and Minicoy. [REG. 1 (Chapter III. – Criminal Justice.),

Appeals from decisions of amin

Appeals from

decision of

the Island inspecting

officer or

from the

Collector.

No second appeals.

Limitation of appeal.

officer. Appeals

Divisional

12. From any sentence or order passed by an amin an appeal shall lie either to the Collector or the Inspecting officer in cases in which the Collector or the Inspecting officer grants special leave to appeal.

- THE OWNER

13. Any person convicted by the Inspecting officer or by a Divisional officer may appeal (a) to the High Court if the sentence is one of death or of imprisonment for five years or upwards, and (b) to the Collector in other cases if the sentence exceeds three months' imprisonment or one hundred rupees fine.

14. From any sentence or order passed by the Collector as a Court of original criminal jurisdiction an appeal shall lie to the High Court.

 $\sqrt{15}$. No second appeal shall lie in any case whatever.

Provision as to stamps. and

16. Every appeal shall be stamped with an eightanna stamp, and shall be accompanied by a copy on stamped copy paper of the judgment or order appealed against:

Provided that nothing in this section shall apply to an appeal by a prisoner.

17. Every appeal shall be filed within six months from the date of the judgment or order appealed against:

Provided that the months of June, July, August and September shall be excluded in reckoning such, period.

18. No pleader shall be allowed in any Court except with the special permission of the Collector. Parties may, however, be represented by their island mukhtyars.

19. Every mukhtyar, appearing before a Court on the mainland on behalf of a party in the islands, must produce a stamped mukhtyarnama or powerof-attorney bearing a court-fee stamp of eight annas.

20. Any person convicted of a criminal offence

Detention • of convicts in common

and sentenced to a term of imprisonment exceeding

Representation of parties.

Powers-ofattorney.

1912.] Laccadive Islands and Minicoy. (Chapter 1V.--Civil Justice.)

two months by a Court on the islands, or to any term jail in cer-tain cases. of imprisonment by a Court on the mainland, may be sent for imprisonment to the Cannanore Central Jail.

CHAPTER IV.

CIVIL JUSTICE.

21. All questions relating to any rights claimed Law to be or set up in the Civil Courts of the islands shall be tered in determined in accordance with any custom not Civil Courts. manifestly unjust or immoral governing the parties or property concerned, and, in the absence of any such custom, according to justice, equity and good conscience.

22. The local amin of each island sitting with Constitution four or more assessors shall be the Civil Court for the Courts. island, and shall have jurisdiction over all civil claims arising therein.

23. Every suit shall be commenced by presenting Commence. a plaint to the amin having jurisdiction over the ment of suit. suit.

24. The Collector or the Inspecting officer may Transformed transfer any civil suit to his own file and shall then suits. proceed to try it sitting with two or more of the island assessors. The Collector may transfer any such suit from his own file to that of any of his Divisional officers, who shall proceed to try the case with two or more such assessors.

25. (1) The Collector or the Inspecting officer Reference to may refer any case for disposal or report to two or assessors. more of the island assessors. When it is referred for disposal, the assessors shall report their decision to the Court referring the case.

(2) The parties may challenge any assessor, and on sufficient reason being given another assessor shall be selected in his place.

(3) The parties shall be allowed to attend the hearing of the suit in person or by a mukhtyar, and the evidence shall be taken in open Court.

adminis.

of Civil

(4) The

Laccadive Islands and Minicoy. (Chapter IV. - Civil Justice.)

(4) The officer trying the suit shall make a memorandum of the evidence of each witness as it is given, and shall, after the conclusion of the hearing, pronounce judgment in open Court either in the presence of the parties or after notice to them. The judgment shall be in writing and shall contain the points for determination and the decision thereon.

26. (1) An appeal shall lie from the decision of the amin to the Inspecting officer or to the Collector. The Collector may transfer any such appeal to the Inspecting officer or any other of his Divisional officers for disposal.

(2) No appeal shall ordinarily lie from a decision of the Inspecting officer in the exercise of his original jurisdiction, but an appeal may be admitted by the Collector if sufficient grounds are shown. From a decision of a Divisional officer in the exercise of his original jurisdiction an appeal shall lie to the Collector.

(3) Save as otherwise provided in section 31, an appeal shall lie to the High Court from any decision of the Collector in the exercise of his original jurisdiction.

27. The provisions of sections 15, 16, 17, 18 and 19 shall also apply to civil cases.

28. All decrees shall ordinarily be executed by. the amin of the island where the suit was instituted. But the Collector or the Inspecting officer may execute his own decrees if convenient.

29. If a judgment-debtor wilfully refuses to obey the decree of the Court, he shall be liable to punishment under section 8, sub-section (2), and where the amin is of opinion that such punishment is inadequate the procedure prescribed in section 9, sub-section (3), shall be followed.

30. Cases in which attachment and sale of property is found necessary shall be reserved for the Inspecting officer, who shall attach the property of $\bar{\mathrm{the}}$

Appeals.

Application of certain sections to civil cases. Execution of decrees.

Resistance to execution.

Attachment and sale.

Laccadive Islands and Minicoy. 1912. (Chapter IV.--Civil Justice. Chapter V.--Miscellaneous.)

the judgment-debtor and sell it in execution of the decree.

31. Decrees or processes issued by a mainland Service of Court against an islander, or by one island Court against a person residing in another island, shall be forwarded to the Collector for execution ; and he shall cause it to be executed unless for reasons to be recorded in writing he may consider execution inadvisable, in which case he may refuse to execute it. In the case of any such refusal an appeal shall lie to the Governor in Council.

32. Nothing in this Regulation shall be deemed Saving of to limit or otherwise affect the inherent power of a inherent Civil Court to make such orders as may be necessary Civil Court. for the ends of justice or to prevent abuse of the powers of the Court.

CHAPTER V.

MISCELLANEOUS.

33. The Governor in Council may by order pro- Power of hibit persons residing on the mainland from visiting Council to or taking up their residence in the islands and or taking up their residence in the islands, and may exclude require persons ordinarily residing on the mainland of mainland who have taken up their residence in the islands to from islands. the islands; and he may make such rules as he **le**2'

s fit in pursuance of the above.

CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8 HASTINGS STREET.

REGULATION NO. II OF 1912.

ceived the assent of the Governor General on the 19th March, 1912; published in the Gazette of India on the 23rd March, 1912; and in the North-West Frontier Province Gazette on the 29th idem.]

A Regulation further to amend the North-West Frontier Province Law and Justice Regulation, 1901.

THEREAS it is expedient further to amend the North-West Frontier Province Law and Justice VII of 1901. Regulation, 1901; It is hereby enacted as follows :---

> 1. This Regulation may be called the North-West Short title. Frontier Province Law and Justice (Amendment) Regulation, 1912.

2. In section 9 of the North-West Frontier Pro- Amendment 1901. vince Law and Justice Regulation, 1901, the following amendments shall be made, namely :---

of section 9 of Regulation VII of 1901.

- (1) To sub-section (1) the following proviso shall be added, namely :---
 - "Provided further that any order by the Judicial Commissioner conceding or refusing to concede authority so to appear and practise shall be subject to revision by the Local Government."
 - (2) In sub-section (2), for the words "The Judicial Commissioner with the previous sanction of the Local Government" the words "The Local Government" shall be substituted.

3. (1) In section 26, sub-section (1), of the said Amendment Regulation, after the words "the Local Government of section may" the words "subject to the control of the Gover- lation VII of nor General in Council " shall be inserted.

1901.

(2) In the same section, clause (c) of sub-section (2) and the words in sub-section (3) " with the previous sanction of the Governor General in Council" are hereby repealed.

[Price one anna.]

of

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REGULATION No. III of 1912.

A Regulation to amend the Assam Forest Regulation, 1891.

[Received the assent of the Governor General on the 20th March, 1912; published in the Gazelle of India on the 30th idem; and in the Assam Gazelle on the 24th April, 1912.]

of 1891. WHEREAS it is expedient to amend the Assam follows:-

1. This Regulation may be called the Assam short title. Forest (Amendment) Regulation, 1912.

2. In section 28 of the Assam Forest Regulation, Amendment II of 1891. 1891, for the words "with the previous sanction" of section 28 the words "subject to the control" shall be substition VII of tuted.

[Price one anna.]

CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8 HASTINGS STREET.

REGULATION NO. IV OF 1912.

A Regulation further to amend the Sonthal Parganas Justice Regulation, 1893.

[Received the assent of the Governor General on the 27th March, 1912; published in the Gazette of India on the 30th March, 1912; and in the Government Gazette, Bihar and Orissa, on the 3rd April 1912.]

W HEREAS it is expedient further to amend the Sonthal Parganas Justice Regulation, 1893; It is hereby enacted as follows :--

1. (1) This Regulation may be called the Sonthal Short title Parganas Justice (Amendment) Regulation, 1912.

(2) It shall come into force on such date as the Local Government may, by notification in the official Gazette, appoint in this bchalf.

2. For clause II of section 4 of the Sonthal Amendment Parganas Justice Regulation, 1893, the following Regulation shall be substituted, namely :--

GOVT. PRINTING, INDIA, 8 HASTINGS STREET.

a water a strength

"II.--The Sonthal Parganas shall be a sessions division, the Court of Session and the Sessions Judge for that division shall be such Court of Session and Sessions Judge as the Local Government may from time to time appoint by notification in the official Gazette, and the Court so appointed shall sit within the Sonthal Parganas."

[Price one anna.]

SUPDT.

V of 1893.

V of 1893.

REGULATION No. V of 1912.

[Received the assent of the Governor General on the 7th June, 1912; and published in the Gazette of India on the 8th June, 1912.]

A Regulation further to amend the British Baluchistan Forest Regulation, 1890.

7HEREAS it is expedient further to amend the British Baluchistan Forest Regulation, 1890; It is hereby enacted as follows :---

1. This Regulation may be called the British short title. Baluchistan Forest (Amendment) Regulation, 1912.

2. In section 9, sub-sections (1) clause (c) and $\frac{\text{Amendment}}{\text{of mettion 0}}$ (6), and in section 10, sub-section (1), of the British and 10, Baluchistan Forest Regulation, 1890, for the words Regulation "with the previous sanction" the words "subject to V, 1890. the control" shall be substituted.

of sections 9

• [Price one anna.]

Y of 1890.

V of 1890.

CALCUTTA : PRINTED BY SUPDT. GOVT. PRINTING, INDIA, 8, HASTINGS STREET.

REGULATION No. I OF 1913.

A Regulation further to amend the Coorg District Fund Regulation, 1900.

[Received the assent of the Governor General on the 25th February, 1913; published in the Gazette of India on the 1st March, 1913; and in the Coorg District Gazette Extraordinary on the 12th March, 1913.

MHEREAS it is expedient further to amend the Get 1900. Mereby enacted as follows :---

1. This Regulation may be called the Coorg Dis- short title. trict Fund (Amendment) Regulation, 1913.

"(d) the control of markets, slaughter-houses, cart-stands, burial and burning grounds and offensive trades and all matters connected with conservancy; and

(e) the use of all public roads (whether maintained by the Coorg District Board or not) and the traffic thereon, and all matters connected with cleanliness, safety and order in respect of the same."

And the word "and" between clauses (b) and (c) of the said section shall be omitted.

3. After section 9 of the said Regulation, the Addition of following sections shall be added, namely :--

10 and 11 after section 9, Regulation VI of 1900.

''10 In making any rule under clauses (d) and Penalty for (e) of section 9, the Chief Commissioner may direct infringement that a breach of it shall be punishable with fine which may extend to fifty rupees, and, in the case of

[Price one anna and three pies.]

Coorg District Fund. [REG. 1, 1913.]

a continuing breach, with a further fine, which may extend to ten rupees for every day during which the breach continues after notice from the Coorg District

Board. Rules to have **11**. All rules duly made under the Regulation the force of shall have the force of law."

SUPERINTENDENT GOVERNMENT PRINTING UNDIA, DELEI.

REGULATION No. II OF 1913.

A Regulation to consolidate and amend the Regulations declaring the Law in force in British Baluchistan.

[Received the assent of the Governor General on the 18th August 1913: and published in the Gazette of India on the 23rd August, 1913.]

WHEREAS it is expedient to consolidate and amend the Regulations declaring the Law in force in British Baluchistan; It is hereby enacted as follows:--

1. (1) This Regulation may be called the British Short title and commencement. Baluchistan Laws Regulation, 1913, and

(2) It shall come into force at once.

2. The Local Government, with the previous sanction of the Governor

Division of British Baluchistan into districts and tahsils.

General in Council, may for administrative pur-

poses, divide British Baluchistan into districts, and each of those districts into tahsils, and vary the limits of those districts and tahsils.

3. (1) So much of each of the enactments specified

Laws in force in British Baluchistan. in Schedule I as is in force in the territories to which the enactment generally

applies shall be deemed to be in force in British Baluchistan or in the part thereof specified in the Schedule, subject to the modifications therein stated, and to any amendments to which the enactments are for the time being subject in the territories to which they generally apply.

Price Annas five.

British Baluchistan Laws Regu- [REG. II, 1913.] lation.

(2) An enactment not comprised in Schedule I shall not be deemed to be, or to have been, in force in British Baluchistan or in any part of British Baluchistan unless it is expressed, by special mention of British Baluchistan, or a part of British Baluchistan, to extend thereto, or, after the commencement of this Regulation, is extended thereto in exercise of the powers conferred by section 5 of the Scheduled Districts Act, 1874, or by any other enactment for the time being in force.

(3) The Local Government, with the previous sanction of the Governor General in Council, may, by notification in the Gazette of India, declare that any enactment which is comprised in Schedule I, or which may, after the commencement of this Regulation, be extended in exercise of any such powers as aforesaid, shall no longer be in force in British Baluchistan or in any part of British Baluchistan specified in the notification.

4. The provisions of the Indian Stamp Act, 1899, Modification of the Indian Stamp Act, 1899, as in force in British Baluchistan.

Construction of enactments.

with respect to the consequences of instruments not being duly stamped,

shall be read as not applying to any instrument which may have been executed in British Baluchistar before the 19th April, 1890.

5. (1) For the purpose of facilitating the applica-

tion of any enactment for the time being in force

in British Baluchistan, a Court may construe the enactment with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the Court.

(2) All references in enactments in force in British Baluchistan to the Gazette or to the local official Gazette shall be construed as referring to the Gazette of India.

6. The enactments mentioned in Schedule II are

Repeals.

repealed to the extent specified in the fourth column thereof.

2

XIV of 1874.

11 of 1899;

[REG. II, 1913.] British Baluchistan Laws Regulation.

SCHEDULE I.

(SEE SECTION 3.)

Enactments to be deemed in force in British Baluchistan.

1 2		.3	4
Vea	r. Numb	er. Short title.	Modifications and restrictions.
1812	x.		
1818	11		
		Acts of the Governor General in Council.	
1843	L L	The Indian Slavery Act, 1843	
1 850	XVIII	The Judicial Officers' Protection Act, 1850.	
3)	XXXIV	The State Prisoners Act, 1850.	
1852	XXX		
861 5	XXIV	The Penal Servitude Act, 1855.	
1882.57	XI	The State Offences Act, 1857.	
18:8	III	The State Drive	Section 5 only.
1859	IX	The Forfeiture	The last paragraph of sec.
1860	1X •	The Employers and Workmen (Disputes) Act, 1860.	tion 18 as to pardoned persons shall be outsted.
دو	XXI	The Societies Registration Act, 1860.	
33	XLV	The Indian Penal Code, 1860.	
1861	v	The Police Act, 1861.	
"	XVI	The Stage-Carriages Act, 1861.	
1864	111	The Foreigners Act, 1864.	
1865	x	The Indian Succession Act, 1835	:
n	xv	The Parsi Marriage and Divorce Act, 1865.	

British Baluchistan Laws Regue [REG. II, 1913.] lation.

1	2	3	4
Year.	Number.	Short title.	Modifications and restrictions.
	*	Acts of the Governor General in Council—contd.	·
18 55	XXI	The Parsi Intestate Succession Act, 1865.	
1837	III	The Public Gambling Act, 1867.	
1869	IV	The Indian Divorce Act.	
1869	xx	The Indian Volunteers Act; 1869	
1870	VII	The Court-fees Act, 1870	In section 7 (v) (b) for the word 'five' the word 'ten" shall be substituted.
1871	I	The Cattle Trespass Act, 1871 .	بر بندین بر بندین
jy.	v	The Prisoners Act, 1871 .	į
,,	XXIII	The Pensions Act, 1871 .	·
1872	I	The Indian Evidence Act, 1872	In section 25 after the, words "Police Officer" the words "who is Magistrate" shall t serted.
9 2'	III	The Special Marriage Act, 1872 .	
	1X	The Indian Contract Act, 1872 .	
3 3	xv	The Indian Christian Marriage Act, 1872.	•
1873	X	The Indian Oaths Act, 1873 .	4
£874	II	The Administrator General's Act, 1874.	
,,	IV	The Foreign Recruiting Act, 1874.	· · ·
**	IX	The European Vagrancy Act, 1874.	
*	XIV	The Scheduled Districts Act, 1874	
1875	IX	The Indian Majority Act, 1875 .	•
1877	ĮI	The Specific Relief Act, 1877 .	Section 9 only.
W <u>1999</u>		inn an bear an	4

[Reg. II, 1913.] British Baluchistan Laws Regulation.

-	1	-2	3	4
Y	ear.	Number.	Short title.	Modifications and restrictions.
_			Acts of the Governor General in Council—contd,	
1	878	I	The Opium Act, 1878	-
	**	VI	The Indian Treasure Trove Act, 1878.	
	879	1X	The Local Authorities Loans Act, 1879.	
A	880	XIII	The Vaccination Act, 1880	
1	881	: v	The Probate and Administration Act, 1881.	
	יר	XXVI	The Negotiable Instruments Act, 1881.	
ē.	882	VI	The Indian Companies Act, 1882	
	ں ، ور	X11	The Indian Salt Act, 1882	
1	883	X1X	The Land Improvement Loans Act, 1883.	
	54	XII	The Agriculturists' Loans Act, 1884.	Section 2 only.
1	835	XIII	The Indian Telegraph Act, 1885	
•	.886	νï	The Births, Deaths and Marriages Registration Act, 1886.	
1	887	• VII	The Suits Valuation Act, 1887 .	
۲	"	1X	The Provincial Small Cause Courts Act, 1887.	
	3 7)	XI	The Sind-Pishin Railway Act, 1887.	
	*	XVII	The Punjab Land Revenue Act, 1887.	Application restricted to the tahsil of Pishin, and modified as follows:
	•	, ,		'Commissioner' shall in each case be construed to mean the Revenue Com- missioner in Baluchistan

British Baluchistan Laws Regu- [REG. II, 1913.] lation.

Year. Number. Short title. Modifications and restrictions. 1887 XVII Acts of the Governor General in Counced—cond. (2) The following provisions shall not be deemost to be in force, namely :- Sub-section 2: 1887 XVII The Punjab Land Revenue Act, 1987—contd. (2) The following provision (2) and (2) of sub-section 2: Sub-section (2) and (2) of sub-section 3; Sub-section 2: Sub-section 2: Chause (b) and (c) of sub-section 3; Sub-section (3) of section 3; Sub-section (3) of section 3; Sub-section (3) of section 3; Sub-section (3) of section 3; Sub-section 40; In section 5; Section 1; Sub-section (2) of section 3; Sub-section 2; In section 5; Section 1; Sub-section (2) of section 1; Section 5; Section 7; Sub-section 2; In section 5; Section 7; Sub-section (2) of section 1; Section 40; In section 5; Section 7; Section 40; Section 7; Sub-section 2; In section 5; Clause (c) of sub-section 7; Section 2; In section 2; Clause (c) of section 1; The section 2; Clause (c) of section 1; Sub-section (2) of section 1; Sub-section (2) of section 1; Sub-section (2) of section 1; <th>~</th> <th>1</th> <th>2</th> <th>3</th> <th>4je</th> <th></th>	~	1	2	3	4je	
 1887 XVII 1887 XVII The Punjab Land Revenue Act, 1887—contd. (2) The following provi- sions shall not be deemady to be in force, namely:- Sub-sections (2) and (3) of section 2. Chause (b) and (c) or sub-section (3) of sec- tion 6; Section 7; Sub-section (3) of sec- tion 11; Clause (c) of section 13; Clause (c) of section 14; Section 76; Section 12; In section 18 from the appellate order "it is section 75; Proviso (a) in section 75; Clause (c) of section 75; Clause (c) of section 76; Clause (c) of section 17; Sub-section (2) of section 76; Clause (c) of section 117; Sub-section (2) of section 117; Sub-section (2) of section 117; Sub-section (2) of section 	-	Year.	Number.	Short title.	Modifications and restrictions.	
 1887—contd. (2) The following providence to be in force, namely:				Acts of the Governor Gener in Council-contd.	al .	
Sub-sections (2) and (3) of sections (2) and (3) (3) of section 2. Chauses (3) and (c); sub-section (9) of section 3; Sub-section (3) of sec- tion 6; Section 7; Sub-section (3) of sec- tion 11; Chause (c) of section 13; Chause (c) of section 14; Section 42; In section 58 from the words " and from the appellate order" to the end of the sec- tion; Chause (b) of sub-section 73; Proviso (a) in section 75; Chause (c) of section 98; Chause (c) of section 117; Sub-section (2) of sec- tion (2) of section 117;]	887	XVII	The Punjab Land Revenue Ac 1887—contd.	sions shall not be dooment	
Sub-sections (1) and (3) of section 2. Clauses (2) and (e) sub-section (3) of sec- tion 6; Section 7; Sub-section (3) of sec- tion 12; Clause (e) of section 13; Clause (e) of section 14; Section 42; In section 58 from the words " and from ta appellate ord? " to the end of the sec- tion (2) of section 75; Proviso (a) in section 75; Proviso (a) in section 75; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (1) of sec- tion 137.					Sub-sections (2) and (32	
sub-section (9) of section 3; Sub-section (5) of sec- tion 6; Section 7; Sub-section (3) of sec- tion 11; Clause (e) of section 13; Clause (e) of section 14; Section 42; In section 58 from the words " and from the words " and from the sec- tion 2; Clause (b) of sub-sec- tion 2; Clause (b) of sub-sec- tion 73; Proviso (a) in section 75; Clause (c) of section 98; Clause (c) of sub-sec- tion (2) of section 117; Sub-section (2) of section 117;					Sub-sections (1) and	
tion 6; Section 7; Sub-section (3) of sec- tion 11; Clause (e) of section 13; Clause (e) of s 14; Section 42; In section 58 from the words " and from the appellate ordet" to the end of the sec- tion; • Clause (b) of sub-sec- tion (2) of section 75; Clause (e) of sub-sec- tion (2) of section 98; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (1) of sec- tion 137.•					sub-section (9) of	
Sub-section (2) of sec- tion 11; Clause (e) of section 13; Clause (c) of s 14; Section 42; In section 58 from the words " and from the appellate ordef " to the end of the sec- tion; Clause (b) of sub-sec- tion (2) of section 75; Clause (e) of section 98; Clause (e) of section 98; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (2) of sec- tion 137.					Sub-section (5) of sec- tion 6;	
 tion 11; Clause (e) of section 13; Clause (c) of section 42; In section 58 from the words " and from the appellate ordef." to the end of the section; Clause (b) of sub-section (2) of section 73; Proviso (a) in section 75; Clause (e) of sub-section 75; Clause (e) of sub-section 98; Clause (e) of sub-section 117; Sub-section (2) of section 117; 		•			Section 7;	
13; Clause (c) of s 14; Section 42; In section 58 from the words" and from the words" and from the the end of the sec- tion z Clause (b) of sub-sect tion (2) of section 75; Clause (c) of sub-sec- tion (2) of section 98; Clause (c) of sub-sec- tion (2) of section 117; Sub-section (P) of sec- tion 137.					Sub-section (3) of sec- tion 11;	
14; Section 42; In section 58 from the words " and from the appellate orde?" to the end of the section; Clause (b) of sub-section; Clause (b) of sub-section; 73; Proviso (a) in section; 75; Clause (c) of section; 98; Clause (c) of sub-section; 17; Sub-section (P) of section; 117; Sub-section (P) of section;			a strategy		Clause (a) of section 13 :	
In section 58 from the words " and from the appellate order " to the end of the sec- tion ; Clause (b) of sub-sec- tion (2) of section 73; Proviso (a) in section 75; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (2) of sec- tion 137.				•	Clause (c) of 5	
words " and from to appellate ordet" to the end of the sec- tion z Clause (b) of sub-sec- tion (2) of section 73 z Proviso (a) in section 75 z Clause (e) of section 98 z Clause (e) of sub-sec- tion (2) of section 117 z Sub-section (2) of sec- tion 137.		ľ	1.12		Section 42;	
tion (2) of section 73; Proviso (a) in section 75; Clause (e) of section 98; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (2) of sec- tion 137.			an Barran		words "and from the appellate order" to the end of the sec-	
75; Clause (e) of section 98; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (2) of sec- tion 137.					tion (2) of section	
98; Clause (e) of sub-sec- tion (2) of section 117; Sub-section (P) of sec- tion 137.					Proviso (a) in section 75;	
tion (2) of section 117; Sub-section (P) of sec- tion 137.				• •	Clause (e) of section 98 ;	
tion 137.					tion (2) of section	
6	-		2 1 1		Sub-section (P) of sec- tion 137.	
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 section 3, for the word "the Legal Practition Act, 1879, except Mukhtar," the word "section 12 of the Brit Baluchistan Civil Juss Regulation, 1896," side substituted. (5) For section 5, following section shal substituted, namely: - "5. The Local Government may, order in writh and with the vious sanction the Govern General in Court 	· -	1	2	3	4
 1887 XV11 The Punjab Land Revenue Act, 1887—contd. (3) In sub-section (2) section 2, for the words "prior to the tension of this Act" slipe substituted. (4) In sub-section (18) section 3, for the words "section 12 of the Bridle and the section 12 of the Bridle and the the section 12 of the Bridle and the the section 12 of the Bridle and the the tability of the section 12 of the Bridle and the the tability of the the the tability of the the the tability of the the tability of the the follow and section shall be the Colle of the tability of the the Colle of the tability of the Colle of the tability of the the tability of the the Colle of the tability of the the Colle of the tability of the the Colle of the tability of the Colle of the tability of the Colle of the tability of the the Colle of the tability of the tability of the Colle of the tability of tability	Y	ear.	Number.	Short title.	
 (5) In sub-section 2, for the weight and the revenue Acc, 1887—contd. (6) In sub-section 1, 1887—contd. (7) From section 5, 1881 (7) From section 5 (7) F				Acts of the Governor General in Council—contd.	· ,
 section 3, for the w, "the Legal Practition Act, 1879, except Mukhtar," the w, "section 12 of the Bri Baluchistan Civil Jus Regulation, 1896," s be substituted. (5) For section 5, following section shall substituted, namely :- "5. The Local Gov ment may, order in writ and with the vious sanction the Gover General in Cour vary the limit, the tabsil Pishin," (6) For section 5, following section shall be stituted, namely :- "(2) The Deputy (2) missioner for Pi shall be the Colle of the tabsil Pishin." (7) From section 8 		887	XVłI	The Punjab Land Revenue Act, 1887—contā.	section 2, for the wo "under any of the pealed enactments" words "prior to the tension of this Act" s
 following section shall substituted, namely :- "5. The Local Gov. ment may, order in writ and witb the vious sanction the Gover General in Cour vary the limits the tahsil Pishin." (6) For sub-section (2) section 6, the follow sub-section shall be stituted, namely : " (2) The Deputy () missioner for Pi shall be the Colle of the tahsil Pishin." (7) From section 8 words "Commission Deputy Commission Deputy Commission 		and the state of the			Mukhtar," the wo "section 12 of the Brit Baluchistan Civil Jus Regulation, 1896," s
 section 6, the follow sub-section shall be a stituted, namely : "(2) The Deputy (? missioner for Pin shall be the Colle of the tahsil Pishin." (7) From section 8 words "Commission Deputy Commission Deputy Commission 		-			order in writ and with the vious sanction the Goven General in Cour vary the limits the tahsil
 missioner for Pi shall be the Colle of the tabsil Pishin." (7) From section 8 words "Commission Deputy Commission Assistant. Commission 		•			section 6, the follow
• words "Commission Deputy Commission Assistant Commission				. ●	missioner for Pi shall be the Colle of the tahsil
7	•				words "Commission Deputy Commission Assistant Commission
	7				·

• British Baluchistan Laws Regu- [REG. II, 1913.] lation.

1	2	3	4
Year.	Number.	Short title.	Modifications and restrictions.
		Acts of the Governor General in Conncil—contd.	
887	XV I	The Punjab Land Revenne Act, 1887—contd.	(8) From sub section (4) of section 11, the words "as aforesaid and " shall be omitted.
		· · ·	(9) From clause (a) of sub- section (1) of section 27, the words "Financial Commissioner, Commis- sioner or" shall be omitted.
		· · ·	(10) From sub-section (2) of section 27, the words "Financial Commis- sioner, Commissioner" shall be omitted.
3	-		(11) In sub-section (1) of section 43, for the words "either of the two last foregoing sections," the words "section 41" shall be substituted.
	-		(12) In clause (d) of sub- section (2) of section 117 for the words "Division- al Court or Chief Court, as the case may be," the words "Court of the Judicial Commissioner" shall be substituted,
		-	(13) In section 136 and in sub-section (2) of section 13% for the words and figures "Punjab Courts Act, 1884," the words and figures "British Baluchistan Civil Justice Regulation, 1896," shall be substituted, and in sub-section (2) of section 137 the words " In the absence of any such not-
			fication" shall be omitted.
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SCHEDULE I-contd.

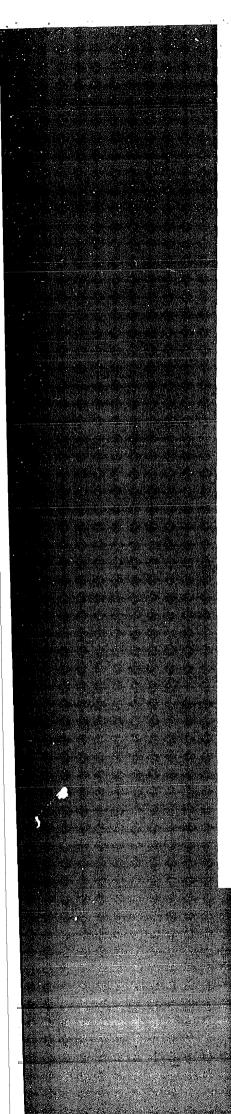
1	2	3	4.
Year.	Number	Short title.	Modifications and restrictions.
		Acts of the Governor General in Council—contd.	
18 8 8	111	The Police Act, 1888	
,,	IV	The Indian Reserve Forces Act. 1888.	
1889	VII	The Succession Certificate Act, 1889.	
**	XV	The Indian Official Secrets Act, 1889.	
1890	XI	The Prevention of Cruelty to Animals Act, 1890.	
1891	XVIII	The Pankers' Books Evidence Act. 1891.	
1892	II	The Marriage Validation Act, 1892.	
1894	T	The Land Acquisition Acr, 1894.	
1895	1	The Indian Companies (Memo- randum of Association) Act, 1895.	
<i>n</i> ,	XV	The Crown Grants Act, 1895	
1896	XII	The Excise Act, 1896	
1897	17	The Indian Fisheries Act, 1897 .	
t.•		The Reformatory Schools Act, 1897.	
12	x	The General Clauses Act, 1897 .	
"	XIV	The Indian Short Titles Act, 1897.	r Q1
1898	V	he Code of Criminal Procedure, 1898.	All references in the British Baluchistan Cri- minal Justice Regulation, 1896 (VIII of 1890), to the Code of Criminal Procedure, 1882 (Act X of 1882), shall be con- strued as referring to the

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British Baluchistan Laws Regu- [REG. II, 1913.] lation.

1		3	4	
Year.	Numb	er. Short title.	Modifications and restrictions.	
		Acts of the Governor General in Council—contd.		
1898		V The Code of Criminal Procedu 1898contd.	re, corresponding provisions of the Code of Criminal Procedure, 1898 (Act V of 1893), and the said Code as now extended shall be subject to the provisions of the said Regulation so con- strued,	
1899	IV	The Government Buildings Ac 1899.		
12	VIII	The Indian Petroleum Act, 1899	9	
,,	XIII		1	
1900	17	The Indian Companies (Branc) Registers) Act, 1900.	h	
1901	VII	The Native Christian Administration of Estates Act, 1901.		
904	1	The Poisons Act, 1904		
905	IV	The Indian Railway Board Act, 1905.		
907	111	The Provincial Insolvency Act, 1907.	• (
908	v	The Code of Civil Procedure, 1908.	All except the following portions shall be omitted, namely :	
	•	۵.	. Sections.	
			(1) 15 to 23 both inclusive and 25 (Place of suing);	
			(2) 38 to 46 both inclusive (Courts by which decrees may be executed);	
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 1908—contd. determined by Conserver); (4) 48 (Limit of time first execution); (5) 54 (Procedure execution regarding partition of esta or separation of share); (6) 55 to 50 both inclusi: (Atracta and doter tion); (7) 60 to 64 both inclusi: (Sale); (8) 68 to 72 both inclusi: (Sale); (9) 74 (Resistance secution); (10) 75 to 78 both inclusi: (Sale); (11) 79 (1) and 80 to 18 both inclusi: (Sale); (11) 79 (1) and 80 to 18 both inclusi: (Sale); (11) 79 (1) and 80 to 18 both inclusi: (Sale); (12) 90 (Special case Power to state can for opinion are to state can be shown of the state of the state		•	•	SCHEDULE I-con	td.
1908 V Index. restrictions. 1908 V The Code of Civil Procedure, 1908—confil. (3) 47 (Questions to L determined by Con- execution); (4) 48 (Limit of time for rescuting decree); (4) 48 (Limit of time for execution); (6) 54 (Procedure secution); (6) 55 to 69 both inclusi: (Salor); (6) 56 to 69 both inclusi: (Salor); (7) 60 to 54 both inclusi: (Salor); (9) 77 to 78 to 73 both inclusi: (Salor); (9) 74 (Resistance execution); (10) 76 to 78 both inclusi: (Salor); (11) 79 (1) and 80 to 0 both inclusi: (Salor); (11) 79 (1) and 80 to 0 both inclusi: (Salor); (12) 97 (1) and 80 to 0 both inclusi: (Salor); (13) 94 and 95 (Stoppil question or or rest. under ci- proceshing; (13) 95 (Excomption fro- arrest. under ci- proceshing;		1	2	3	4
 in Council—contd. in Council—c		Year,	Number.	Short titlé.	
 1908—contd. 1908—contd. (4) 48 (Limit of time frame frame in executing decree); (4) 48 (Limit of time frame frame in execution regarding partition of estances); (5) 56 to 59 both inclusing (Attachment); (6) 56 to 59 both inclusing (Attachment); (7) 60 to 64 both inclusing (Attachment); (8) 68 to 72 both inclusing (Stale); (9) 74 (Resistance resecution); (10) 75 to 78 both inclusing (Stale); (10) 75 to 78 both inclusing (Stale); (10) 75 to 78 both inclusing (Stale); (11) 79 (1) and 80 to 10 both inclusing (Stale); (12) 90 (Spacial case from optimised in the official espacial); (13) 90 (Spacial case from optimised in the official espacial); (13) 90 (Spacial case from optimised in the official espacial); (13) 94 and 95 (Supplemention from optimised in the official espacial); (13) 94 and 95 (Supplemention from optimised in the official espacial); (14) 135 (Exemption from arrest under city process); 				Acts of the Governor General in Council—contd.	
 execution); (5) 54 (Procedure execution regarding partition of esta or separation estare); (6) 55 to 59 both inclusi: (Arrest and detertion); (7) 60 to 64 both inclusi: (Athenet); (8) 68 to 72 both inclusi: (Sale); (9) 74 (Resistance execution); (10) 75 to 78 both inclusi: (Sale); (10) 75 to 78 both inclusi: (Sale); (10) 75 to 78 both inclusi: (Commissions); (11) 79 (1) and 80 to 3 both inclusi: (Commissions); (12) 90 (Special crass the official terpacity); (13) 94 and 96 (Suppl mental proceedings); (14) 185 (Examption from arrest under city process); 		1908	· v	The Code of Civil Procedure, 1908—contd.	(3) 47 (Questions to be determined by Cour executing decree);
 (6) 65 to 69 both inclusive (Arrest and detertion); (7) 60 to 64 both inclusive (Attachment); (8) 68 to 72 both inclusive (Sale); (9) 74 (Resistance execution); (10) 75 to 78 both inclusive (Sale) both inclusive (Commissions); (11) 79 (1) and 80 to 51 both inclusive (Sale) both inclusive (Sale); (12) 90 (Special case for opinion court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption fro arrest under cit process); 					(4) 48 (Limit of time for execution);
 (6) 65 to 69 both inclusis (Arrest and detertion); (7) 60 to 64 both inclusis (Attachment); (8) 68 to 72 both inclusis (Sale); (9) 74 (Resistance execution); (10) 75 to 78 both inclusive sive (Commissions) (11) 79 (1) and 80 to 5 both inclusive (Sui by or againet th Government or put lie officers in the official capacity); (12) 90 (Special case for opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption fro arrest under city process); 					execution regarding partition of estate or separation of
 (Attachment); (8) 68 to 72 both inclusing (Sale); (9) 74 (Resistance execution); (10) 75 to 78 both inclusive (Sale); (10) 75 to 78 both inclusive (Sale); (11) 79 (1) and 80 to 61 both inclusive (Sale); (12) 90 (Special case Power to state can for opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption from arrest under cite proceeds; 			·		(6) 55 to 59 both inclusiv (Arrest and deten
 (9) 74 (Resistance execution); (10) 75 to 78 both inclusive (Commissions) (11) 79 (1) and 80 to a both inclusive (Sui by or against at Government or pullic officers in the official capacity); (12) 90 (Special case Power to state ca for opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption from arriest under circuprocess); 					(7) 60 to 64 both inclusiv (Attachment);
 execution); (10) 75 to 78 both inclusive (Commissions) (11) 79 (1) and 80 to 8 both inclusive (Sui by or against 4) Government or pulie official capacity); (12) 90 (Special case Power to state ca for opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption from arrest under cirprocess); 				•	(8) 68 to 72 both inclusiv (Sale);
 sive (Commissions) (11) 79 (1) and 80 to 8 both inclusive (Sni by or againet 60 Government or pullic officiers in the official capacity); (12) 90 (Special case. Power to state cafor opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption from arriset under cive process); 					(9) 74 (Resistance t execution);
both inclusive (Sui by or against fil Government or pul- lic official capacity); (12) 90 (Special case- Power to state ca for opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption fro arrest under civ process);			-		(10) 75 to 78 both inclusive (Commissions);
Power to state ca for opinion Court); (13) 94 and 95 (Suppl mental proceedings (14) 135 (Exemption fro arrest under civ process);	Con B.	•			(11) 79 (1) and 80 to 8 both inclusive (Suit by or against th Government or put lic officers in their official capacity);
(14) 135 (Exemption fro arrest under civ process);			6		(12) 90 (Special case- Power to state cas for opinion o Court);
process);					(13) 94 and 95 (Supple mental proceedings)
		•			(14) 135 (Exemption from arrest under civit process);
		• 11		ͳ;··ͺͺͺϐͳϿϿϿϐϔϬϛϙϐϚͻͺϗ;·;ͺ;ͺϗϧϧͺϔϿϿϿϿϿ;ϏϿ;Ͼͻ;ϲϲ;;;;;;϶ϚͰϿϿϦϧ;;;;;;;϶ͺϤϷʹϲ;ϧϙϗϗ϶;Ϗ϶ ͺ ͺ	e e e e e e e e e e e e e e e e e e e
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British Baluchistan Laws Regu- [REG. II, 1913.] lation.

 1908-conld. person to be arrest of or property the be attached is out side district); The First Schedule. (16) Order V-Rules 2- and 27 to 39 both inclusive (Servic of summons); (17) Order XXItules 4 to 9 both inclusive (Courts executing decrees); Rules 17 22,23 (Application for execution) Rules 37, 39, 44 (Arrest and detention in the civil prison) and Rul 48 (Attachment o salaries and allow ances of Publio officer or servant o Railw-y Company or local authority) (18) Order XXVthe whole (Security focosts); (19) Order XXVIth whole (Commissions); (20) Order XXVIIth whole (Commissions); (20) Order XXVIIth whole (Security focosts); (20) Order XXVIIth whole (Security focosts); 	1	2	3	4
 in Council—contd. V The Code of Civil Procedure, 1908 - contd. (15) 136 (Procedure where parson to be arrest ed or property to be attached is out side district); The First Schedule. (16) Order V—Rules 24 and 27 to 29 both inclusive (Service of summons); (17) Order XXI—theles 44 to 9 both inclusive (Courts execution decrees); Rules 17 22,23 (Application for execution) Rules 24 (Process for extention) Rules 24 (Process for extention) Rules 37, 39, 44 (Arrest and deten tion in the civi prison) and Rul 48 (Attachment o salarics and allow ances of Public officer orservant o Railivs-y Company or local authority) (18) Order XXV—the whol (Security fo costs); (20) Order XXVI—th whole (Counties sions); (20) Order XXVI—th whole (Counties capacity); 	řear.	Number.	Short title,	
 1908 - contd. 1008 - contd. 11008 - con				
The First Schedule. (16) Order V-Rules 24 and 27 to 29 both inclusive (Servic of summons); (17) Order XXIHules 4 to 9 both inclusiv (Courts executing decrees); Rules 11 to 14 both inclusiv sive, and Rules 17 22, 23 (Application for execution) Rules 37, 39, 44 (Arrest and deten tion in the civi prison) and Rul 48 (Attachment o salaries and allow ances of Publi officer or servant o Railway Company or local authority) (18) Order XXVthe whol (Security f o costs); (19) Order XXVIth whole (Commis sions); (20) Order XXVIth whole (Suits by o against the Govern ment or Public offic cers in their officiai capacity);	1908	v		(15) 136 (Procedure where person to be arrested or property to be attached is out
 (16) Order V-Rules 2: and 27 to 29 bold inclusive (Service of summons); (17) Order XXIrtules 4: to 9 both inclusivy (Courts executing decrees); Rules 17 22, 23 (Application for execution) Rules 24, (Proces for execution) Rules 37, 39, 44 (Arrest and deten tion in the civi prison) and Rul 48 (Attachment o salaries and allow ances of Publi officer or servant o Railway Company or local authority) (18) Order XXVthe whol (Security fo costs); (19) Order XXVIth whole (Commis sions); (20) Order XXVIth whole Sover against the Govern ment or Public officers is in their officia capacity); 				
 to 9 both inclusiv. (Courts executing decrees); Rules 11 to 14 both inclu sive, and Rules 17 22, 23 (Application for execution) Rules 24. (Proces for execution) Rules 37, 39, 44 (Arrest and deten tion in the civi prison) and Rul 48 (Attachment o salaries and allow ances of Publi officer or servant o Railway Compaoy or local authority) (18) Order XXVthe whol (Security f o costs); (19) Order XXVIth whole (Commis sions); (20) Order XXVIth whole (Suits by o against the Govern ment or Public officie capacity); 				(16) Order V-Rules 24 and 27 to 29 both inclusive (Service
(Security f o costs); (19) Order XXVI—t h whole (Commissions); (20) Order XXVII—th whole (Suits by o against the Govern ment or Public officers in their officies capacity);				Rule 24 (Process for execution) Rules 37, 39, 40 (Arrest and deten tion in the civi prison) and Rul- 48 (Attachment or salarics and allow
(20) Order XXVII—th whole (Suits by o against the Govern ment or Public offi cers in their officia capacity) ;				
whole (Suits by o against the Govern ment or Public offi cers in their officia capacity) ;			-	whole (Commis
•				whole (Suits by o against the Govern ment or Public offi cers in their officia
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[REG. II, 1913.] British Baluchistan Laws Regulation.

SCHEDULE I-contd.

1	2	3	4
Year.	Number.	Short tille.	Modifications and restrictions.
<u></u>		Acts of the Governor General in Council—contd.	
1908	v	The Code of Civil Procedure, 1908—contd.	(21) Order XXVIIIti whole (Suits by against Militan men);
			(22) Order XXXIIth whole (Sui's by against minors an persons of unsour mind);
			(23) Order XXXIII—ti whole (Suits b paupers);
			(24) Order XXXVI-th whole (Specicase);
.			(25) Order X X X V I I I Rules 1 to 6 bo inclusive and 9 12 both inclusi (Arrest and attac ment before jud ment);
			(≥6) Order XXXIX—Rul 6 to 10 both incl sive (1nterlocuto orders);
•			(27) Order X L I V-t h whole (Pauper a peals);
		e	The Second Schedule.
)	(28) Paragraphs 17 and (Order of referen on agreements refer to arbltr tion);
		• • •	(29) Paragraphs 20 and 3 (Arbitration wir, out the interve tion of a court);
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British Baluchistan Lans Rgeu- [REG. II, 1913.] lation.

1	2	3	4
Year.	Number.	Short title.	Modifications and restrictions.
		Acts of the Governor General in Council—concla.	
1908	v	The Code of Civil Procedure, 1908-concld.	The Third Schedule.
		•	(30) The whole (Execution of decrees by Col lectors).
" 1911 1912	IX XVI VIII II	The Indian Limitation Act, 1908 The Indian Registration Act, 1908 The Indian Army Act, 1911 The Co-operative Societies Act, 1912.	The Act shall be read as if the words "or the British Baluchistan Civil Justice
1913	V	The White Phosphorus Matches Prohibition Act, 1913.	Regulation, 1596, as the case may be "were added at the end of sub-section (3) of section 42.
		Regulations under 33 Vict., C. 3.	
874	VII	The -Punjab Frontier Jagir Revenue Collection Regulation, 1874.	The expression "Lieutenan- Governor," wherever it occurs in the said Regula- tion, shall be construed to mean the "Chief Com- missioner of British Baluchistan."
901	III	The Frontier Crimes Regulation, 1901.	 All references to the Commissioner or to the Court of the Com- missioner, shall be read as referring to the Chief Commis- sioner of British Ballachistan.
			(2) From section 8, subsection (1), the words "and if a suit is not peuding in respect of the dispute" and the words "the Members of the Council of Elders shall, in each case, be nominated and appointed by the

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SCHEDULE I-contd.

British Baluchistan Laws Regu- [REG. II, 1913.] lation.

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SCHEDULE I-contd.

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	1	2	3	4	
·	Year.	Number.	Short title.	Modifications and restrictions.	
	1907	I	Regulations under 33 Vict., C. 3 concld. The Upper Burma and Arakan Hills Evention Cal	(1) The expressions "or	
			Districts Regulation, 1907.	 the Hill District of Arakan," "and the Hill District of Arakan," "or Shan or Karenni States," "or of the Hill District of A rakan," "and Arakan H i 1 1s" and "and to the Hill District of Arakan" shall he omittod, and the references to "Upper Burma" and "Commissioner of the Division" shall be read as references to "British Baluchis- tan" and "Chief Commissioner of British Baluchistan," respectively. For section 2, clause (a), the following shall be substituted : 	
•				frontier of British Baluchistan into any foreign territory."	
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REG. II, 1913.] British Baluchistan Laws Regulation.

• SCHEDULE I-contd.

1	2	3	4
Year.	Numbe r .	Short title.	Modifications and restrictions,
		Regulations under 33 Vict., C. 3-contd.	:
1 901	411	The Frontier Crimes Regulation, 1901—contd.	Deputy Commis sioner" shall be omit ted.
•			(3) In section 11, sub section (1), the word "the Members of th Council of Elder shall, in each case be nominated and appointed by th Deputy C o m m is sioner" shall b omitted.
			(4) For section 11, sub section (2), the follow ing shall be substi tuted, namely :
•			"(2) Where a reference to a Council of Elder is made under sub section (1), the names of the mem- bers shall, as soon a may be, te commu nicated to the accused person and any objection which he may then make to any such mem- ber shall be record ed. The Deputy Commissioner shal consider every objection made by an accused person under this sub-sec- tion and may, in his discretion, either accept or reject the objection : provided
•			case, he shall record his reasons for so doing."
15			•

British Baluchistan Laws Regu- [REG. II, 1913.] lation.

SCHEDULE II.

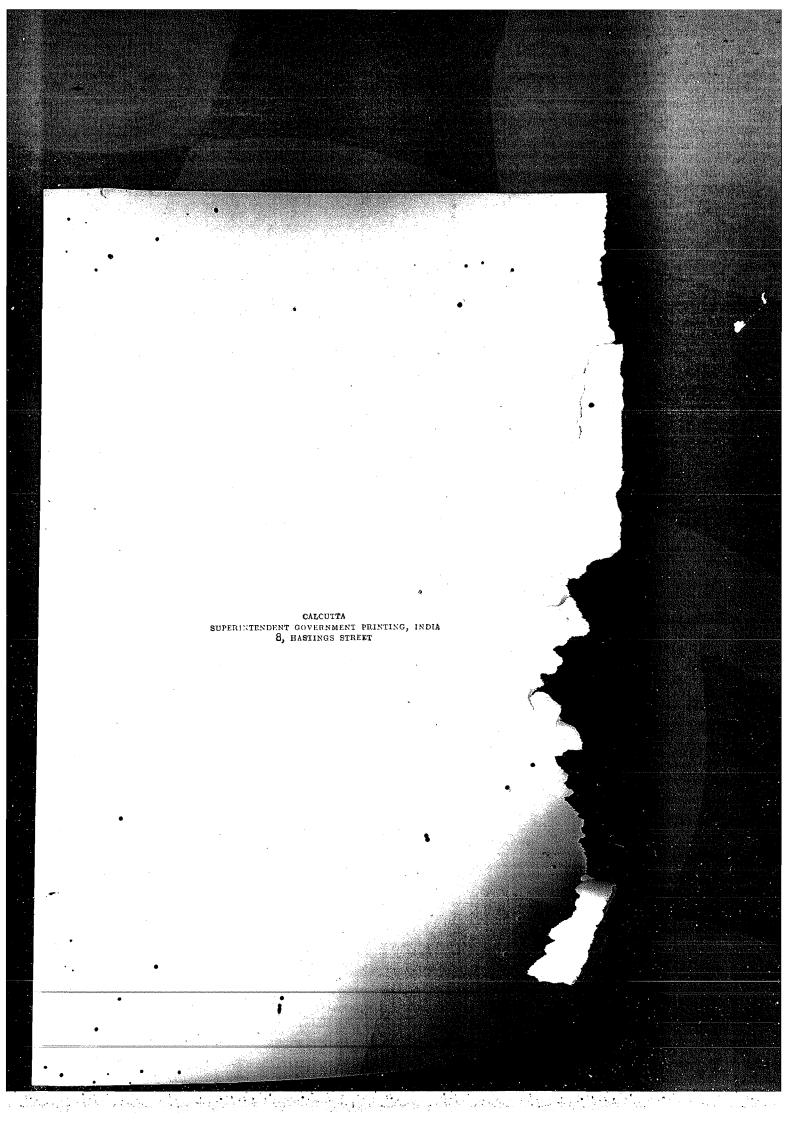
(SEE SECTION 6.)

Enactments repealed.

1	2	3	4
Year.	Number.	Short title.	Extent of repeal.
1890	I	The British Baluchistan Laws Regulation, 1890.	So much as is uarepealed.
33	v	The British Faluchistan Forest Regulation, 1890.	Sections 45 and 46.

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THE ANGUL LAWS REGULATION, 1913. (III OF 1913).

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THE SCHEDULE-ENACTMENTS DECLARED IN FORCE IN THE DISTRICT OF ANGUL OR PART THEREOF.

REGULATION NO. III OF 1913.

A Regulation to provide for the peace and good government of the Angul District.

[Received the assent of the Governor General on the 10th October, 1913; and published in the Gazette of India on the 18th idem and in the Bihar and Orissa Gazette on the 29th idem.]

WHEREAS it is expedient to consolidate and amend the law providing for the peace and good government of the Angul District in the Orissa Division; It is hereby enacted as follows:---

CHAPTER I.

PRELIMINARY.

1. (1) This Regulation may be called the Angul Short title and com. Laws Regulation, 1913; and mencement.

(2) It shall come into force on such day as the Local Government may, by notification in the Bihar and Orissa Gazette, direct.

2. In this Regulation and in every enactment in ^{Definitions.} force in the district, unless there is anything repugnant in the subject or context,—

(a) "accountant" means any person charged with the duty of keeping the account of any demand due to the Government and accruing within the district;

(b) "Deputy Collector and Deputy Magistrate" includes any Sub-Deputy Collector and Sub-Deputy Magistrate who is specially empowered by the Commissioner to discharge the functions of a Deputy Collector and Deputy Magistrate;

Angul Laws. .

(Chapter I.—Preliminary—Section 2. Chapter II.—Law applicable in the District—Section 3.)

- (c) "Deputy Commissioner" means the officer in chief executive charge of the district, by whatever other title he may be designated;
- (d) "district" means the district comprising Angul and the area known as the Khondmals;
- (e) "District Court" and "District Judge" means the Court of the Deputy Commissioner and the Deputy Commissioner, respectively;
- (*t*) "High Court" means, with reference to criminal proceedings against European British subjects or persons jointly charged with such subjects, the High Court of Judicature at Fort William in Bengal; and, in any other case, the Court of the Commissioner;
- (g) "Sub-divisional Officer" means the Officer in charge of a Sub-division of the district; and
- (h) "Superintendent of Police" means the chief officer in charge of the Angul District Police, by whatever other title he may be designated.

CHAPTER II.

LAW APPLICABLE IN THE DISTRICT.

3. (1) So much of each of the enactments specified Enactments in force in in the Schedule as is at the the district. commencement of this Regulation in force in the territories to which the enactment generally applies shall, in the form in which it is for the time being so inforce, be deemed to be in force in the district, or in such part thereof as is mentioned in the 3rd column of the said Schedule, subject to any modifications made by this Regulation.

. Angul Laws

(Chapter II.-Law applicable in the District-Sections 3-6.) •

(2) An enactment not comprised in the Schedule shall not be deemed to be in force in any part of the district, unless it is expressed by special mention of the district of Angul or any part of that district to extend thereto or is, after the commencement of this Regulation, declared in force therein or extended thereto in exercise of the powers conferred by section 5 of this Regulation or by any other enactment for the time being in force in the district.

Explanation.—Enactments not comprised in the Schedule, and not declared in force or extended as aforesaid, shall not be deemed to be in force in the district or any part thereof merely on the ground that they are referred to in some enactment which is so in force.

4. Subject to the control of the Governor General Power to exempt the in Council, the Local Governdistrict from operation of ment may, by notification in the Bihar and Orissa Gazette, declare that any enactment which is comprised in the Schedule shall no longer be in force in the district; and, on the publication of such notification, such enactment shall be repealed in the said district.

5. Subject to the control of the Governor General Power to declare other in Council, the Local Governenactments to be in force. ment may, by notification in the Bihar and Orissa Gazette, declare that any enactment not comprised in the Schedule shall be in force in the district or any part thereof, and, on the publication of such notification, such enactment shall be deemed to be comprised in the Schedule.

6. For the purpose of facilitating the application Power to construe enact. ments with necessary alterations. On a purpose of facilitating the application of any enactment for the time being in force in the district, any Court may construe such

enactment with such alterations, not affecting the substance thereof, as may be necessary or proper to adapt it to the matter before the Court.

4

Angul Laws.

(Chapter II.-Law applicable in the District-Sections 7-8. Chapter III.-Constitution and Juris. diction of Courts-Sections 9-10.)

7. Notwithstanding anything in this Regulation or in the enactments comprised in Proceedings when not vitiated for irregularities. the Schedule, no finding, sen-tence, judgment, decree or order of any Court shall vitiated for irregularities. be reversed, set aside or modified on appeal, revision or otherwise, by reason of any irregularity in procedure, unless such irregularity has, in the opinion of the Court, caused a failure of justice.

8. Any person liable to be imprisoned in any Execution, outside the district, of sentences passed therein.

prison in the district or to be transported, under any order or sentence passed by any officer

or Court duly empowered under this Regulation, may be confined in any prison in British India, or may be transported to any place which the Local Government may select.

CHAPTER III.

CONSTITUTION AND JURISDICTION OF COURTS.

9. The district shall be divided, for Civil, Criminal and Revenue purposes, into the Sub-divisions of the district. Sadar or Angul sub-division and the Khondmals sub-division.

10. There shall be the following Courts in or for the district, and they shall be Ordinary Courts, subject to the general superintendence and control of the Local Government :---

- (1) the Court of the Honorary Magistrate or Bench of Magistrates;
- (2) the Court of the Sub-Deputy Collector and Sub-Deputy Magistrate;
- Collector (3) the Court of the Deputy Deputy Magistrate;
- (4) the Courts of the Sub-divisional Officers Angul and of the Khondmals;
- (5) the Court of the Deputy Commissioner; and

• Angul Laws.

Courts-Sections 11-14.)

(6) the Court of the Commissioner.

11. The Local Government may establish any Establishment of other other Courts and may invest it courts. with such powers as it may preseribe to be exercised in the district.

12. (1) The immediate control and supervision of Control over Count the Court of the Deputy

Control over Courts. Commissioner and of any other Court of equal or similar powers that may hereafter be established in accordance with the provisions of section 11 shall be vested in, and every such Court shall be subordinate to, the Court of the Commissioner.

(2) The immediate control and supervision of the Courts mentioned in clauses (1) to (4) of section 10, and of any other similar Court that may hereafter be established under section 11, shall be vested in, and all such Courts shall be subordinate to, the Court of the Deputy Commissioner.

13. The Local Government may, by notification Local jurisdiction and in the Bihar and Orissa Gazette, powers of Courts and define the local limits of the officers.

officers. jurisdiction and the powers of any Court constituted under this Regulation, or of any officer of the Government employed in the district.

	cified in the following table :					
	Name of Court.	Revenue powers.	Criminal powers.	Civil powers,		
	1	2	3	4		
• V of 1898.	I.—The Court of the Honor- ary Magis- trate or •Bench of Magistrates.		The ordinary powers of a Magis- trate of the third class, as defined in the Code of Criminal Proce- dure, 1898.	• •		

•				section 10 shall	
	Powers of Courts.	ordinarily h	ave	the powers spe-	

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REG. III, 1913.]

(Chapter III.—Constitution and Jurisdiction of Courts—Section 14.)

Angul Laws.

			Courts	Section 14.)		
		Name of Court.	Revenue powers.	Criminal powers.	Civil powers.	
·. ·		I	2	3	4	
	V of 1908.	II.—The Court of the Sub- Deputy Col- lector and Sub-Deputy Magistrate.	Powers corre- sponding to those of a Deputy Col- lector under any law for the time being in force in	The ordinary powers of a Magis- trate of the second class, as defined in the Code of Criminal Proce-		٠
			the district.	dure, 1898.		
		III.—The Court of the Deputy Collector and D e p u t y Magistrate.	Ditto.	Ditto	Powers correspond- ing to those of a Civil Court, under the Code of Civil Procedure, 1908, to try original civil suits of which the value does not exceed one hundred rupees.	V of 1908.
	V of 1898.	IV.— The Court of the Sub- divisional Officers of Augulandof the Khond- mals.	Powers correspond- ing to those of a Deputy Collector under any law for the time being in force in the district.	The ordinary powers of a Sub- divisional Magis- trate of the first class, as defined in the Code of Criminal Proce- dure, 1898.	Powers correspond- ing to those of a Civil Court, under the Code of Civil Procedure, 1908, to try original civil suits of which the value does not exceed five hun- dred rupees.	V of 1908.
	•				Powers of a Court of Small Causes under the Provin- cial Small Cause Courts Act, 1837; the limit of powers in each case to be fixed by the Local Govern- ment.	IX of 1887.
•	V of 1898.	V.—The Court of the Deputy Commissioner.	ing to those of a	The ordinary powers of a Dis- trict Magistrate and of a Sessions Judge, under the Code of Criminal Procedure, 1898.	Powers correspond- ing to those of a District Judge, under the Code of Civil Procedure, 1998, to try ori- ginal civil suits and appeals with- out limit as res- pects the value.	V of 1908.
•		•6		an concerne an	n manuna a statet / 7 mil Iniversi 10 per juni provensi statet ini provinsi statet ini provinsi statet ini prov	
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• Angul Laws.

[REG. III, 1913.

V of 1908.

(Chapter III.—Constitution and Jurisdiction of Courts-Section 14.) (Chapter • IV.-Administration of Criminal Justice-Sections 15-16.)

	CONTRACTOR OF THE OWNER		The results are required and the result of the result of the second statement of t	The second s
	Name of Court	Revenue powers.	Criminal powers.	Civil powers.
· .	1	2	3	4
₹ of 1898.	VIThe Court of the Com- missioner.	Powers correspond- ing to those of a Commissioner and of the Board of Revenue under any law for the time being in force in the dis- trict.	The ordinary powers of a High Coart, under the Code of Criminal Procedure, 1898, except in regard to criminal pro- ceedings against European British subjects or persons jointly charged with European British subjects.	
part of the				· · ·

(2) The Local Government may, by notification in the Bihar and Orissa Gazette,-

- (a) confer upon any Court mentioned in column 1 of the foregoing table any further powers in addition to those specified in respect of such Court in that table, or
- (b) authorize the Board of Revenue to exercise supervision and control over any such Court in all or any matters relating to revenue.

CHAPTER IV.

Administration of Criminal Justice.

15. The district shall be a sessions division, the Court of the Deputy Commissioner

Court of Session. shall be the Court of Session, and the Deputy Commissioner shall be the Judge of that Court.

* Power of Court of Session to take cognizance of offences as a Court of original jurisdiction.

16. As Sessions Judge the Deputy Commissioner may take cognizance of any offence as a Court of original jurisdiction without the accused person being committed to him

(Chapter IV. - Administration of Criminal Justice-Sections 17-20.)

Angul Laws.

for trial by a Magistrate, and, when so taking cognizance of an offence, shall, subject to the provisions of this Regulation, follow the procedure prescribed by

v of 1898. the Code of Criminal Procedure, 1898, for the trial of warrant cases by Magistrates.

17. A trial before a Court of Session may be with-Sessions trials without out a jury or the aid of assessors.

18. (1) The police-officer of highest rank present Officer in charge of a at a police-station shall be deemed police-station. to be the officer in charge of such police-station.

(2) Any police-officer may exercise the powers conferred, by section 55 of the Code of Criminal V of 1898. Procedure, 1898, on an officer in charge of a police-station.

19. (1) Notwithstanding anything contained in Detention by police. Section 57 or section 61 of the Code of Criminal Procedure, 1898, an officer in charge of a police-station may detain a person arrested without warrant for such time as in all the circumstances of the case is reasonable.

(2) When such officer of his own authority detains any such person in custody for a longer period than twenty-four hours, exclusive of the time necessary for the journey from the place of arrest to the nearest Magistrate's Court, he shall, in the report prescribed by section 62 of the Code of Criminal Procedure, 1898, state his reasons for prolonging the detention of such person, and, where the detention extends beyond three days, shall submit further reports of the reasons therefor at such intervals as the Magistrate to whom the report under section 62 was submitted may, by general or special order, direct.

20. Nothing in the first paragraph of sub-section Statement made to police (1) of section 162 of the Code of officer. Criminal Procedure, 1898, shall be construed to apply to a statement made to a police officer who is also a Magistrate.

V of 1898.

V of 1898.

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(Chapter IV.—Administration of Criminal Justice— Sections 21-26:)

21. Notwithstanding anything in any law for the

Prosecution for State offences or for false evidence by person to whom pardon has been tendered.

time being in force, a prosecution for an offence against the State, or for the offence of giving false evidence in respect of a statement.

made by a person who has accepted a tender of pardon, may be entertained upon complaint made by order of, or under authority from, the Deputy Commissioner.

22. Any Magistrate tendering a pardon to an accomplice under section 337

Tender of pardon.

accomplice under section 337 of the Code of Criminal Proce-

dure, 1898, may, notwithstanding anything contained v of 1898. in that section, try the case himself.

23. Notwithstanding anything contained in the Indian Limitation Act, 1908, _{IX of 1908}.

Limitation of appeal. the period of limitation for an

appeal from any sentence or order in any criminal case shall be thirty days from the date of such sentence or order.

24. Notwithstanding anything contained in the Code of Criminal Procedure, v of 1898.

case in which the Deputy Commissioner, exercising

the powers of a District Magistrate or of a Court of Session, passes a sentence of imprisonment for a term not exceeding three months, or of fine not exceeding one hundred rupees, or of whipping only.

25: Where an offence referred to in section 195

Contempt and offences against public justice or relating to documents.

of the Code of Criminal Procedure, 1898, is committed before

relating to documents. the presiding officer of a Criminal Court, or in contempt of his authority, or is brought to his notice in the course of a judicial

proceeding, he may himself try for such offence the person accused thereof. **26.** Notwithstanding anything contained in sec-

Conduct of prosecutions. tion 495 of the Code of Criminal Procedure, 1898, any Court may v of 1898 allow any police-officer to conduct a prosecution.

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Angul Laws. . .

(Chapter IV.-Administration of Criminal Justice-• Section 27-29.)

27. Any Court may, for reasons stated in writing,

Adjournment, on applica-tion, for transfer of case.

refuse to exercise, in the manner mentioned in sub-section (8) of section 526 of the Code of Crimi-

nal Procedure, 1898, the power of postponement or V of 1898.. adjournment given by section 344 of that Code.

> Commissioner's and Deputy Commissioner's power of revision.

28. In the case of any proceeding the record of which has been called for and examined by himself, or which has been reported for orders

V of 1898.

under section 435 of the Code of Criminal Procedure, 1898, or which otherwise comes to his knowledge, the Deputy Commissioner or the Commissioner may, in his discretion, exercise any of the powers conferred on a Court of appeal by sections 195, 423, 426, 427 and 428 of that Code, and may, for sufficient reasons to be recorded, enhance the sentence :

Provided that-

- (1) no order under this section shall be knade to the prejudice of the accused, unNess he has had an opportunity of being heard in his defence;
- (2) nothing in this section shall apply to an entry made under section 273 of that Code, or shall be deemed to authorize the conversion of a finding of acquittal into one of . conviction.

Saving of provisions relating to European British subjects.

29. Nothing in this Chapter with respect to procedure in inquiries or trials, or with respect to sentences or appeals therefrom, or the period of limita-

V of 1898.

IX of 1908.

subjects.

10

tion for such appeals or to the enhancement or execution of sentences, shall be construed to affect the Code of Criminal Procedure, 1898, or the Indian Limitation Act, 1908, in its application to European British subjects or to persons jointly charged with such · Angul · Laws.

Chapter V.-Administration of Civil Justice-Sections 30-31.)•

CHAPTER V.

Administration of Civil Justice.

30. (1) When in any civil proceeding it is necessary to decide any question regard-

ing succession, inheritance, preemption, caste, special property of females, betrothal, marriage, adoption, guardianship, minority, bastardy, family relationship, wills, legacies, gifts, partitions or any other religious or social usage or institution,

the Buddhist law, in cases where the parties are Buddhists, the Muhammadan law, in cases where the parties are Muhammadans, and the Hindu law, in cases where the parties are Hindus, shall form the rule of decision,

except in so far as such law has, by any enactment in force in the district, been amended or abolished, or is opposed to any custom having the force of law in the district.

(2) In cases not provided for by sub-section (1), or by any other law for the time being in force, the Court shall act according to justice, equity and good conscience.

31. In any suit instituted after the commence-Interest. ment of this Regulation,-

(a) interest on any debt or liability for a period exceeding one year shall not be decreed at a higher rate than two per cent per mensem, notwithstanding any agreement to the contrary, and no compound interest arising from any adjustment of account which is not final, or from any claim by bond, decree or otherwise, which has been increased on renewal without the passing of fresh consideration, shall be decreed; and,

⁽b) the total interest decreed on any loan or debt shall not exceed one-fourth of the principal

(Chapter V.—Administration of Civil Justice—Sec-•tions 32-35.)

sum, if the period be not more than one year, and shall not in any other case exceed the principal of the original loan or debt.

Angul Laws.

32. The Court may at any time, of its own motion, Reference by Court to village for reasons to be recorded in panchayat. writing, refer any matter arising in any suit to the arbitration of any village panchayat which has been vested by the Deputy Commissioner with powers in this behalf.

Reference by Court to arbitration. 33. Where any suit involves-

- (a) the examination or adjustment of accounts, or
- (b) questions of pedigree or loca l caste or of local or family custom, or
- (c) any other question of family law,

the Court may, of its own motion or on the application of any of the parties, and after recording its reasons in writing, refer to arbitration any matter of difference between the parties.

34. Notwithstanding anything contained in Bar to arbitration in certain Schedule II of the Code of cases, and limitation of Civil Procedure, 1908, awards.

- (a) no matter in which any settlement proceeding or any interest of the Government is involved shall be referred to arbitration; •
- (b) no award which is contrary to any of the provisions of this Regulation shall have any effect.

35. (1) Whenever any matter is referred to arbitra-Number and appointment of tion, under section 33 or under arbitrators. the Second Schedule to the Code of Civil Procedure, 1908, three arbitrators shall be appointed : namely, one by the plaintiff, one. by the defendant, and one by the Court.

V of 1908.

Angul Laws.

[REG. III, 1913.

(Chapter V.—Administration of Civil Justice—Sections 36—38.).

(2) The Court shall consider any objection that may be made by the plaintiff or the defendant to any appointment within seven days from the date of such appointment, and may, if it thinks fit, direct that a fresh appointment be made.

36. Subject to the modifications contained in Application of Second Schedule of Code of Civil Procedure, 1908. Application of Second Schedule of Code of Civil Procedure, 1908. Application of Second Schedsions of the Second Schedule Sched-Sched

dure, 1908, shall, so far as may be, apply to all references to arbitration made in accordance with the provisions of this Regulation.

37. The Crown shall be presumed, until the conuse and control of rivers, etc. trary is proved, to be entitled to the exclusive use and con-

trol of---

- (a) the water of all rivers and streams flowing in natural channels,
- (b) all natural collections of water, and
- (c) all tanks and irrigation-embankments belonging to, or constructed wholly or in part by or at the expense of, the Government,

within the district.

38. (1) An original decree or order made by the Appeal. Court of a Sub-divisional

Suit, the value of which does not exceed fifty rupees, shall, subject to the provisions of this Regulation with respect to revision, be final.

(2) From every other decree or order made by the Court of a Sub-divisional Officer, and from every decree or order made in any civil or revenue suit by any other Court subordinate to the Court of the Deputy Commissioner, an appeal shall lie to the Court of the Deputy Commissioner.

(3) An original decree or order made by the Court • of the Deputy Commissioner in any civil or revenue suit, the value of which does not exceed five hundred

13

V of 1908.

REG. III, 1913.] Angul Laws.

(Chapter V.-Administration of Civil Justice--Sec-VI.-Recovery •of tion 39. Chapter Public Demands-Section 40.)

rupees, shall, subject to the provisions of this Regulation with respect to revision, be final.

(4) From every other original decree or order made by the Court of a Deputy Commissioner in any civil or revenue suit, an appeal shall lie to the Court of the Commissioner.

(5) Save as provided by sub-section (6), and subject to the provisions of this Regulation with respect to revision, every appellate decree or order of the Court of the Deputy Commissioner in any civil or revenue suit shall be final.

(6) An appeal from an appellate decree or order of the Court of the Deputy Commissioner in a civil or revenue suit, the value of which exceeds one thousand rupees, and in which the Deputy Commissioner has reversed or modified the orders of the Lower Court, shall lie to the Court of the Commissioner.

39. The Commissioner or the Deputy Commissioner may, of his own motion or otherwise, call for the record

of any civil or revenue case decided by any Court under his control and supervision, and may pass such order thereon as he may think fit.

CHAPTER VI.

RECOVERY OF PUBLIC DEMANDS.

40. Whenever-Certificate that public demand is in arrear.

(a) any sum due to the Government, or

(b) any rent due to a sarbarakar who, under the terms of the settlement made with him, has previously paid the amount thereof to the Government, or

(c) any plough-contribution due to a sardar ormutha malik who has previously paid the amount thereof to the Government,

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Revision.

Angul Laws.

(Chapter VI.—Recovery of Public Demands—Sections 41-44.).

remains unpaid on the date next following that on which payment is due, the accountant shall certify in writing to the Sub-divisional Officer the fact of the arrear and the amount due.

41. (1) On receipt of any such certificate the Sub-Issue of notice. divisional Officer may, after

making such inquiry as he thinks fit and if he be satisfied that the demand specified in the certificate or any part thereof is justly due, issue a notice to the defaulter ordering him within a given time,—

- (a) to pay the amount specified in the notice, or
- (b) to appear before him and state any objection he may have to paying such amount or any part thereof.

(2) When any objection is made under clause (b) of sub-section (1), the Sub-divisional Officer shall, after making such inquiry as may be necessary, determine the same.

42. The Sub-divisional Officer may recover any amount ascertained to be due

Mode of realization. in accordance with the provisions of section 41, together with all cost of realizing the same, by attachment and sale of any property belonging to the defaulter.

• **43.** (1) The Sub-divisional Officer shall not proceed sale of immoveable property of against any immoveable proreivat. perty of a raivat, unless and until he has satisfied himself that the raivat has no moveable property by the sale of which the sum due from him can be realized.

(2) Before any immoveable property of a raiyat is sold under the provisions of this Chapter, the case shall be reported for theorders of the Deputy Commissioner. On receipt of such report, the Deputy Commissioner may,

(a) order the sale of such property, or

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(Chapter VI.-Recovery of Public Demands-Sections 44-45. Chapter VII.-Police-Sections 46-47.

(b) attach such property and make such arrangements as he thinks fit to liquidate the debt.

44. All the proceedings of a Sub-divisional Officer Deputy Commissioner's under this Chapter shall be and Commissioner's power subject to revision by the Deputy Commissioner and by the Commissioner who may set aside or modify the orders of the said Subdivisional Officer in any way he thinks fit; but there shall be no appeal, as a matter of right, to either of the said officers.

45.' Every Sub-divisional Officer shall keep, in such form as may from time to time he proceedings.

Commissioner, a register of his proceedings under this Chapter; and every payment made by any default= er shall be duly entered in such register.

CHAPTER VII.

POLICE.

46. Subject to the approval of the Deputy Commis-Power to appoint and dismiss sioner, the Superintendent of village chaukidars. Police may, after consulting

the house-holders of any village, appoint any person to be a village-chaukidar, and may, for any misconduct or neglect of duty, dismiss any village-chaukidar.

Constitution of villages **47.** (1) The Deputy Commission. and realization of chaukidari ducs er may, from time to time, by written order,---

- (a) declare any local area or group of dwelling to be a village for the purposes of this Chapter, and
- (b) direct each house-holder of the village to make a monthly or annual payment, in money or in grain, or in both, of such amount as may be fixed by the Deputy Commissioner, after consulting such house-

Angul Laws.

(Chapter VII.-Police-Sections 48-49.

holders, to defray the cost of the salary and uniform of the village-chaukidar.

(2) The said payments shall be made to the headman, sarbarakar or other person appointed by the Deputy Commissioner in this behalf.

(3) It shall be the duty of the person so appointed to see that the said payments are punctually made, and duly to account for the same; and the Deputy Commissioner may impose a fine not exceeding ten rupees on any person who neglects to perform such duty.

(4) All arrears of the said payments may be realized from the said house-holders, under the written order of the Deputy Commissioner in each case, by sale of the defaulter's moveable property.

(5) The Deputy Commissioner may authorize the Sub-divisional Officer to exercise all or any of his powers under this section.

Penalty for villagechaukidar withdrawing from his duties, etc. **48**. Every village-chaukidar who---

- (a) withdraws from the duties of his office without the express permission of the Superintendent of Police or of some officer duly authorized by him to grant such permission, or
- (b) resigns his office without the permission of the Superintendent of Police, unless he
- has given at least two months' notice of his intention to resign, or
- (c) is guilty of cowardice,

shall be liable, on conviction before a Magistrate, to a fine not exceeding ten rupees :

Provided that no prosecution shall be instituted against any village-chaukidar under this section without the previous sanction of the Deputy Commissioner.

49. Any village-chaukidar who is guilty of any Power to fine village wilful misconduct in his office chaukidars departmentally. or neglect of his duty,

REG. III, 1913.]

(Chapter VII.--Police-Section 50.)

Angul Laws.

such misconduct or neglect not being an offence XLV of 1860 within the meaning of the Indian Penal Code, or of section 48, and not being of so grave a character as, in the opinion of the Superintendent of Police, to require his dismissal from his office,

> shall be liable, under the orders of such Superintendent, to a fine not exceeding three rupees.

> 50. Every village-chaukidar appointed under this Dutics of village-chauki. Regulation shall perform the following duties, namely:-

- (i) he shall give immediate information to the officer in charge of the police-station within the limits of which the village of which he is a chaukidar is situated, of all the matters specified in section 45 of the Code of Criminal Procedure, 1898, which may occur within such village or which may come to his notice otherwise;
- (ii) he shall keep the police informed of all disputes which are likely to lead to any riot or serious affray;
- (iii) he shall arrest
 - all proclaimed offenders and escaped convicts,
 - all persons whom he may find in the act of committing any of the offences specified in section 45 of the Code of Criminal Procedure, 1898, and
 - any person against whom a reasonable suspicion exists of his having been concerned in any offence so specified, whether such offence has been or is being committed within or outside his village;
- (iv) he shall observe, and, from time to time, report to the officer in charge of the policestation within the limits of which such village is situated,
 - the movements of all bad characters.in such village,

V of 1898,

V of 1998.

Angul Laws.

[REG. III, 1913.

(Chapter VII.—Police-Sections 51-52.)

- the movements of any other person who may be lurking in such village without any ostensible means of subsistence, or who cannot give a satisfactory account of himself;
- (v) he shall report to the officer in charge of the said police-station the arrival of any suspicious characters or vagrants or wandering gangs in the neighbourhood;
- (vi) he shall present himself at the said policestation at such intervals as the Deputy Commissioner may direct;
- (vii) he shall supply any local information whichthe Deputy Commissioner or the Superintendent of Police may require; and
- (viii) he shall obey the orders of the Deputy Commissioner and of the Superintendent of Police with respect to
 - the place where he is to reside, keeping watch in the village, and other matters connected with his duties as village-chaukidar.

51. Whenever a village-chaukidar arrests any Procedure on arrest by person, he shall forthwith take village-chaukidar. the person so arrested to the police-station within the limits of which the village • of which he is a chaukidar is situated :

Provided that, if the arrest is made at night, such person may be so taken as soon as convenient on the following morning.

52. An appeal shall lie to the Deputy Commis-Appeal from order of sioner from every order of the Superintendent of Police. Superintendent of Police punishing a village-chaukidar with fine or dismissal; and, subject to the general power of revision of the Commissioner, the order which the Deputy Commissioner may pass on such appeal shall be final.

REG. III, 1913.]

Angul Laws.

(Chapter VII.--Police--Sections 53+54. Chapter VII.- Registration of Documents-Section 55.)

V of 1861. Ben. Act VII of 1869.

53. The district shall be deemed to be a general Application of the Police Act, 1861. police-district within the meaning of the Police Act, 1861, as

modified by the Bengal Police Act, 1869; and, except in so far as the Local Government otherwise directs, the Commissioner shall exercise in it all powers and, authorities conferred on an Inspector-General of Police.

Power to make rules.

54. (1) The Local Government may make rules—

- (a) to regulate the appointment, and to prescribe additional duties, of village-chaukidars,
- (b) to regulate the grant of rewards to villagechaukidars, village officers and panchayats,
- (c) to prescribe the duties and powers of sarbarakars, sardars, mutha maliks and other village head-men, and members of panchayats, as officers of police,
- (d) to prescribe the manner in which villageofficers shall watch and inspect bad characters, and
- (e) to prescribe penalties for the breach of rules made under clause (c) or clause (d) of this section.

(2) The penalties prescribed under clause (e) may 'be fine extending to fifty rupees, or imprisonment extending to three months, or both.

CHAPTER VIII. •

REGISTRATION OF DOCUMENTS.

55. (1) The Sub-divisional Officer of Angul and the Sub-divisional Officer of the

Sub-Registrars of their respective sub-divisions:

(Chapter •VIII.—Registration of Documents—Sections 56--57.)

Provided that the Deputy Commissioner may, with the approval of the Commissioner, direct any other gazetted officer to perform the duties of Sub-Registrar of either sub-division instead of the Subdivisional Officer; and any officer to whom such a direction is given shall thereupon be a Sub-Registrar *ex officio*.

(2) The Local Government may appoint such other persons as it thinks proper to be Sub-Registrars for the sub-divisions of the district, or for any part of them.

(3) Every Sub-Registrar shall be deemed to be a XLV of 1860. public servant within the meaning of the Indian Penal Code.

56. (1) The Deputy Commissioner shall be ex Registrar. officio Registrar of the district; and all Sub-Registrars appointed by or under section 55 shall be subject to his general control and superintendence.

(2) The Deputy Commissioner may, by order in writing, delegate his powers as Registrar during his absence from head-quarters to any Sub-Registrar.

57. All documents may be registered at the option Power to direct compultory registration in certain ment may, by notification in the Bihar and Orissa

Gazette, declare, with respect to documents of any class described in such notification,—

(a) that documents of that class executed on or after a date to be prescribed by the said notification, and purporting or operating to create, declare, assign or extinguish, whether in present or in future, any right, title or interest, whether vested or contingent to or in immoveable property situate in any part of the district specified in the notification, shall be registered in accordance with the provisions of this Regulation, and

Reg. III, 1913.

Angul Laws.

(Chapter VIII.—Registration of Documents—Section 58. Chapter IX.—Landlord and Tenant— Section 59.)

(b) that no such document shall affect any property comprised or referred to therein, or shall be received in evidence of any transaction affecting such property unless it has been so registered.

58. (1) The Local Government may make rules rower to make rules. Fower to make rules. To regulate the registration of documents under this Regulation.

(2) In particular, and without prejudice to the generality of the foregoing provisions, the Local Government may make rules—

- (a) to define the time, place and mode of presenting documents for registration;
- (b) to regulate the duties and powers of registering officers and of the Deputy Commissioner as *ex officio* Registrar, and to specify the cases in which those officers may enforce the appearance of executants and witnesses; and
- (c) to fix the fees payable for registration, searches and copies, and the time when fees shall be payable.

(3) All such rules shall be published in the Bihar and Orissa Gazette.

2VI of 1908. (4) The provisions of sections 81 and 82 of the. Indian Registration Act, 1908, regarding offences by registering officers and other persons, shall, so far as they can be made applicable, apply to like offences when committed with respect to the registration of documents under this regulation.

CHAPTER IX.

LANDLORD AND TENANT.

59. In this Chapter, the word "raiyat," as used with reference to any land, in-

• Angul Laws.

[REG. III, 1913.

(Chapter IX.--Landlord and Tenant-Sections 60-61.)

60. No Court shall enforce or recognize any con-Raising of rent of raiyati tract which affects the rent payable by a raiyat for his holding-

- (a) where there has been a settlement, by enhancing the rent recorded at such settlement or by making such rent payable in a manner different from that recorded at the settlement, or
- (b) where there has been no settlement, by enhancing the rent to an amount exceeding that which the Court considers fair and equitable,

unless the contract or agreement has been made with the written permission of the Deputy Commissioner.

61. (1) No transfer or change (whether permaner Restrictions on transfer of their rights by tenureholders of raivats. nent or temporary) by a tenureholder or raivat of his right in his tenure or holding or any portion thereof, whether by mortgage, lease, sale, gift, exchange or otherwise, shall be valid unless it is made with the written consent of the Deputy Commissioner.

(2) No transfer or change in contravention of sub-section (1) shall be registered, or shall be in any way recognized as valid by any Court, in the exercise of civil or revenue jurisdiction.

• (3) If any tenure-holder or raiyat transfers his right in his tenure or holding or any portion thereof in contravention of sub-section (1), the Deputy Commissioner mag, in his discretion, eject the person in possession of the land in respect of which such transfer was made, and may either—

(a) restore the land to the tenant who transferred it, or to any of his heirs, or

(b) re-settle the land with another tenant.

Explanation.—For the purpose of this sub-section a mortgage with possession shall be deemed to be a transfer.

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(Chapter IX.-Landlord and Tenant-Section. 62-64.)

Angul Laws.

(4) No suit shall be maintainable in any Court in respect of such ejectment; but an appeal shall lie to the Commissioner if presented within three months from the date of the order of ejectment, and his decision shall be final:

Provided that nothing in this section shall affect the validity of any transfer of a raiyat's right in his holding or any portion thereof made in the Khondmals sub-division before the first day of January, 1897.

62. No decree or order shall be passed by any Restrictions on sale of raiyat's rights under order of Court. Court for the sale of the right of a raiyat in his holding, nor shall any such right be sold in execu-

tion of any decree or order :

Provided that :--

24

- (a) any holding may, subject to the restrictions imposed by section 43, be sold, in execution of a decree of a competent Court, to recover an arrear of rent which has accrued in respect of the holding;
- (b) nothing in this section shall prevent the sale of a holding under Chapter VI, and
- (c) in the Khondmals sub-division, nothing in this section shall affect the right to execute • a decree for sale of a holding passed, or the terms or conditions of any contract registered, before the first day of January, 1905.

63. If a raiyat surrenders or abandons his holding, Procedure on surrender or abandonment of holding. such raiyat, or with any other raiyat.

64. A tenant shall not be ejected from his tenure ^{Ejectment.} or holding without an order of the Deputy Commissioner.

[REG. III, 1913.

Angul Laws.

Tenant-Section -Chapter IX.—Landlord and 65-67. Chapter X.-Sanitation Section 68.)

65. With the previous sanction of the Commissioner, the Deputy Commissioner Delegation of powers of may delegate all or any of his Deputy Commissioner. powers under this Chapter to the

Sub-divisional Officer.

66. All proceedings of the Deputy Commissioner or Sub-divisional Officer under Control by Commissioner. this Chapter shall be subject to revision by the Commissioner.

Power to make rules,

67. The Local Government may make rules-

- (a) to provide for the recording of changes occurring in tenancies in the Angul Sub-division, and the conduct of inquiries respecting such changes :
- (b) to regulate the conduct of inquiries respecting changes in tenancies in the Khondmals Sub-division :
- (c) to prescribe the duties of sardars, mutha maliks and heads of villages as to reporting changes in tenancies;
- (d) to regulate the maintenance of survey and settlement records ;
- (e) to prescribe the duties of village sarbarakars, kanungos and revising officers;
- (f) to guide the Deputy Commissioner or Subdivisional Officer in the exercise of any of his powers under this Chapter; and
 - (g) to prescribe a penalty which may extend to a fine of one hundred rupees for the breach of any rule made under clauses (a), (b), (c), (d) and (e) of this section.

CHAPTER X.

SANITATION.

Power to make rules as to sanitation.

68. (1) The Local Government may, by notification in the Bihar and Orissa Gazette, declare that any area specified in such notification 25

Chapter X. - Sanitation - Section 68. (Chapter XI. -Miscellaneous - Section 69.

Angul Laws.

shall be subject to Sanitary and Municipal control, and may make rules to provide for such control.

(2) Such rules may provide for-

- (i) preventing nuisances affecting the public health, safety or convenience;
- (ii) regulating the disposal of night-soil, the contents of privies, drains and cesspools, offensive matter, carcasses of animals and rubbish and the management of privies, drains and cesspools;
- (iii) regulating cremations and burials and the disposal of corpses;
- (iv) regulating the use of, and preventing nuisances in regard to, public water-supply, bathing and washing places, rivers, streams, reservoirs, tanks and wells;
- (v) regulating traffic on roads, and preventing obstructions, encroachments and nuisances on or near roads;
- (vi) preventing damage to, or encroachment on public lands or grounds;

and may provide that the breach of any such rule shall be punishable with fine which may extend to twenty rupees.

CHAPTER XI.

MISCELLANEOUS.

69. (1) The Deputy Commissioner may require, Power of Deputy Commissioner to holders, etc. Power of Deputy Commissioner to summon landor authorize any Sub-divisional Officer to require, any propietor, farmer, rent collector, sarbarakar,

sardar, mutha malik or occupier of land,

(a) to furnish such information, accounts and documents as he may be capable of furnishing, and

(b) to supply provisions and labour at market rates for the use of troops and officers of

Angul Laws.

(Chapter XI.-Miscellaneous-Sections 70-71)

the Government marching in or through the district on the public service.

(2) Any such person failing to comply with any such requisition shall be punishable with fine which may extend to one hundred rupees.

(3) Any person aggrieved by any order of the Deputy Commissioner under this section may appeal to the Commissioner, whose orders shall be final.

70. (1) Whenever any property is sold by pub-Auction-sales and liability of auction-purchasers

lic auction by or under the orders of a public servant competent to cause the sale of such

property, the auction-purchaser of such property shall be bound to pay the amount for which such property is sold, at such time and at such place as may be notified at the time of sale, and shall be bound to conform to all the conditions under which the sale is made.

(2) If the auction-purchaser fails to pay the amount for which the property is sold, at such time or place as is notified at the time of sale, or fails to comply with any of the conditions under which the sale is made, the officer by or under whose orders the property is sold may direct the re-sale of such property.

(3) Such re-sale shall be made at the risk of the auction-purchaser at the first sale; and the difference between any bid made by him and the proceeds of the second sale rendered necessary in consequence of his default shall be recoverable from him, together with all costs incurred, as a sum due to the Government.

Explanation. - The expression " public servant." as used in this section, has the same meaning as in XLV of 1800. the Indian Penal Code.

Control of agents and petition-writers.

71. The Deputy Commissioner may, with the sanction of the Commissioner, make rules to regulate the writing of petitions and the conduct

REG. III, 1913.]

Repeal.

Angul Laws.

(Chapter XI. Miscellancous-Sections 72-75.

of cases in his Court and in the Courts subordinate to him.

72. The Local Government may make rules to prohibit, restrict or regulate the Legal practitioners.

appearance of legal practitioners in cases arising in the district.

VII of 1870.

73. Notwithstanding anything contained in the

Court-fees Act, 1870, the presi-Power of Court to grant ding officer of any Court may, exemption from payment of court-fees. in special cases, by an order in writing and for reasons to be recorded therein, exempt any document from the payment of such fees.

X of 1873.

74. Notwithstanding anything contained in the Indian Oaths Act, 1873, any Oath or solemn affirmation. form of $\circ ath$ or solemn affirmation

which is common amongst, or is held binding by, the persons of the race or persuasion to which any witness in, or party to, any judicial proceeding (not being the accused in any criminal proceeding) belongs, and is not repugnant to justice or decency, and does not purport to affect any third person, may be administered to such witness or party.

I of 1894.

1V of 1904.

75. The Angul District Regulation, 1894, and the Angul District (Amendment) Regulation, 1904, are hereby repealed.

Angul Laws.

(The Schedule.)

THE SCHEDULE.

(see Section 3.)

ENACTMENTS DECLARED IN FORCE IN THE DISTRICT OF ANGUL OR PART THEREOF.

1	2	3
Number and year.	Short title.	Places in which in force.

PART I.—Bengal Regulations.

II of 1793 (section 7 and clause ten of section 8).	The Bengal Land-revenue Regu- lation, 1793.	The whole district.
X of 1804	The Bengal State-offences, Regu- lation, 1804.	Ditto
XI of 1806	The Bengal Troops Transport and Travellers' Assistance Regulation, 1806.	Ditto.
X of 1812	The Bengal Foreign Immigrants Regulation, 1812.	Ditto.
III of 1818	The Bengal State Prisoners Regu- lation, 1818.	Ditto.
XI of 1822 (section 38.)	The Bengal Government Indomnity Regulation, 1822.	Ditto.
VI of 1825	The Bengal Troops Transport Regulation, 1825.	Ditto.
XVII of 1829 .	The Bengal Sati Regulation, 1829 .	Dit to.

PART II.-Acts of the Governor General of India in Council.

XVIII of 1850	•	The Judicial Officers' Protection Act, 1850.	The whole distric	t.
XXXIV of 1850		The State Prisoners Act, 1850 .	Ditto,	
XII of 1855 .	•	The Legal Representatives' Suits Act, 1855.	Ditto.	
XIII of 1855	٠	The Indian Fatal Accidents Act, 1855.	Ditto	
XV of 1856	•	The Hindu Widows' Re-marriage Act, 1856.	Ditto.	

REG. III, 1913.] Angul Laws.

(The Schedule.)

THE SCHEDULE-contd.

1	2	3
Number and year.	Short title,	Places in which i force.
PART II.—Acts of	of the Governor General of In contd.	dia in Council–
XI of 185	The State Offences Act, 1857	The whole district.
III of 1858	The State Prisoners Act, 1858	Ditto.
XLVof 1860 .	The Indian Penal Code	Ditto.
V of 1861	The Police Act, 1861	Ditto.
III of 1864	The Foreigners Act, 1864	Ditto.
IV of 1869	The Indian Divorce Act	Ditto.
VII of 1870	The Court-fees Act, 1870	The Angul Sub- division.
I of 1871	The Cattle-trespass Act, 1871 .	The whole district.
V of 1871 (section 15).	The Prisoners Act, 1871	Ditto.
I of 1872	The Indian Evidence Act, 1872 .	Ditto.
III of 1872	The Special Marriage Act, 1872 .	Ditto.
X of 1873	The Indian Oaths Act, 1873 .	D itto.
II of 1874	The Administrator General's Act, 1874.	Ditto.
IX of 1874	The European Vagrancy Act, 1874 .	Ditto.
XIV of 1874 .	The Scheduled Districts Act, 1874 .	Ditto.
I of 1878	The Opium Act, 1878	Ditto.
VI of 1878	The Indian Treasure-trove Act, 1878.	Ditto.
VII of 1878	The Indian Forest Act, 1878 .	Ditto.
VIII of 1878 (sections 144 to 154).	The Sea Customs Act, 1878	Ditto.
XI of 1878 (except section 15).	The Indian Arms Act, 1878	Ditto.
V of 1881	The Probate and Administration Act, 1881.	Ditto.

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Angul Laws.

[REG. III, 1913.

(The Schedule.)

THE	SCHED	ULE-	contd.
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1	2	3
Number and year.	Short title.	Places in which in force.
PART II.—Act	Council-contd.	
XIX of 1883 .	The Land Improvement Loans Act, 1883.	The whole distct.
XIII of 1885 .	The Indian Telegraph Act, 1885 .	Ditto.
XVIII of 1885 .	The Land Acquisition (Mines) Act, 1885.	Ditto.
1X of 1887	The Provincial Small Cause Court Act, 1887.	Ditto.
V11 of 1889 . •	The Succession Certificate Act, 1889.	Ditto.
I of 1890	The Revenue Recovery Act, 1890 .	Ditto.
VIII of 1890 .	The Guardians and Wards Act, 1890.	Ditto.
XI of 1890, section 2, except sub- section (2), section 5, so much of section 8 as relate to section 5, and sections 9 and 11.	Animals Act, 1890.	Ditto.
XIII of 1890 (section 9).	The Excise (Malt Liquors) Act 1890.	, Ditto.
I of 1894 .	. The Land Acquisition Act, 1894	. Ditto.
IX of 1894 .	. The Prisons Act, 1894	. Ditto.
111 of 1897	. The Epidemic Diseases Act, 1897	. Ditto.
VIII of 1897	. The Reformatory Schools Act, 189	7 Ditto.
X of 1897	• The General Clauses Act, 1897	. Ditto.
XIV of 1897,	. The Indian Short Titles Act, 1897	• Ditto.
V of 1898 .	. The Code of Criminal Procedur 1898.	re, Ditto.
VI of 1898 .	. The Indian Post Office Act, 1898	. Ditto.
•Il of 1899	. The Indian Stamp Act, 1899 .	. The Angul Sub division.
•	. The Glanders and Farcy Act, 1899) . The whole district.

REG. III, 1913.] Angul Laws.

(The Schedule.) THE.SCHEDULE-concld.

1	2	3	
Number and year.	Short title.	Places in which in force.	
PART IIAc	ts of the Governor Genera Council—contd.	ul of India in	
111 of 1900	The Prisoners Act, 1900	The whole district.	
lof1903	The Repealing and Amending Act,	Ditto.	
VII of 1903	1903. The Indian Works of Defence Act, 1903.	Ditto.	
XV of 1903	The Indian Extradition Act, 1903 .	Ditto.	
I of 1904	The Poisons Act, 1904	Ditto. 🗸	
III of 1906	The Indian Coinage Act, 1906	Ditto.	
V of 1908	The Code of Civil Procedure, 1908.	Ditto.	
VI of 1908	The Explosives Substances Act, 1908.	Ditto.	
IX of 1908	The Indian Limitation Act, 1908 .	The Angul Sub- division.	
XVI of 1908 (sections 81 and 82.)	The Indian Registration Act, 1908 .	The whole district.	
IV of 1909	The Whipping Act, 1909	Ditto.	
II of 1910	The Indian Paper Currency Act, 1910.	Ditto,	
V of 1910	The Dourine Act, 1910	Ditto.	
VII of 1911 .	The Indian Army Act, 1911	Ditto.	
IV of 1912 (except Chapter IV).	The Indian Lunacy Act, 1912 .	Ditto.	
	ts of the Lieutenant-Govern	or of Bengal in	
	Council.	1. S. 🔶	
IV of 1865	The Bengal Prevention of Inocula- tion Act, 1865.	The Angul Sub division.	
V of 1875	The Pengal Survey Act, 1875	The whole district.	
III of 1876	The Bengal Irrigation Act, 1876 .	Ditto.	
I of 1899	The Bengal General Clauses Act, 1899.	Ditto.	
III of 1906	The Bengal Disorderly Houses Act, 1906.	Ditto.	
V of 1909	The Bengal Excise Act, 1909.	Ditto.	

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REGULATION NO. IV OF 1913.

A Regulation to repeal Regulation No. II of 1897 and to declare • the law applicable to the Registration of Documents in Upper_Burma.

[Received the assent of the Governor General on the 10th November, 1913; published in the Gazette of India on the 22nd November, 1913, and in the Burma Gazette on the 20th December, 1913.]

WHEREAS it is expedient to apply to Upper Burma the law relating to the Registration of Documents as contained in the Indian Registration Act, 1908, XVI of 1908. and for such purpose to repeal the Upper Burma II of 1897. Registration Regulation, 1897, subject to certain provisos; It is hereby enacted as follows :--

1. (1) This Regulation may be called the Short title, extent and commencement. Upper Burma Registration A mendment Regulation, 1913;

- (2) It extends to the whole of Upper Burma; and
- (3) It shall come into force on the 1st day of January, 1914.
- 2. The Upper Burma Registration Regulation, Repeal. 1897, is hereby repealed : 11 of 1897.

Provided that documents executed before the 1st day of January, 1914, and registered on or after that date in accordance with the provisions of the said Regulation and the rules and notifications thereunder shall be deemed to have been registered under the said Regulation:

Provided further that no document, the registration of which was required by or under any law

[Price one anna and three pics.]

REG. IV, 1913.] Upper Burma Registration Regu-lation.

for the time being in force prior to the commencement of this Regulation, shall-

- (a) affect any immoveable property comprised
- (b) be received as evidence of any transaction affecting such property,

unless it has been so registered.

3. Documents registered in accordance with the provisions of any law or Saving of documents registered before commoncement of Act. notification issued there-

under for the time being in force prior to the commencement of this Regulation shall not be "unregistered" within the meaning XVI of 1908. of section 50 of the Indian Registration Act, 1908.

Reach

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